BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Appeal No. 41/2024
(IA NO 544/2024, IA NO 536/2024)

IN THE MATTER OF

Panjab Dyers Association Tajpur Road Ludhiana **Appellant**

Versus

Punjab Pollution Control Board & Ors. **Respondents**

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Through

RICHA KAPOOR
ADVOCATE
Delhi High Court
Lawyers block-I, Chamber No. 407,
New Delhi-110003

DATED: 24.12.2024

NEW DELHI

40MLD

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Minutes of the meeting organized with Prof. S.P. Gautam, Chairman, Central Pollution Control Board, on 25/11/2010 at 11.00 a.m. in this office at Parivesh Bhawan, East Arjun Nagar, New Delhi to sort out the issue regarding fixing up of the values of parameters namely Sodium Absorption Ratio (SAR), Electric Conductivity (EC) & Residual Sodium Carbonate (RSC) for discharge of treated wastewater of CETP of dyeing industries of Ludhiana for irrigation purposes.

Following were present:

1. Sh. S.S. Channy, Principal Secretary to Govt. of Punjab Deptt. of Industries & Commerce, Chandigarh
2. Sh. J.S. Kaymotra, Member Secretary, Central Pollution Control Board, New Delhi
3. Dr. Babu Ram, Member Secretary, Punjab Pollution Control Board, Patiala
4. Sh. Vinod Chaudhary, Chief Engineer (Drainage), Punjab
5. Dr. O.P. Choudhary, Sr. Soil Chemist, Punjab Agricultural University, Ludhiana
6. Sh. V.P. Singh, Superintending Engineer, (O & M) Municipal Corporation, Ludhiana
7. Sh. R.S. Walia, Executive Engineer, Sidhwan Canal Division, Ludhiana
8. Sh. G.S. Majithia, SEE, Punjab Pollution Control Board, Zonal Office-2, Ludhiana
9. Sh. Harsh Bhanwala, Sr. Vice President, M/s IL & FS Water Ltd., Jaipur
10. Sh. Sudhir Mathur, Manager, M/s IL & FS Water Ltd., Jaipur
11. Sh. Ashok Kumar Makkar, Managing Director, Punjab Dyers Association, Ludhiana
12. Sh. Vivek Kumar Jindal, Secretary, Punjab Dyers Association, Ludhiana

At the outset, Dr. Babu Ram, Member Secretary, Punjab Pollution Control Board apprised that earlier, Punjab Pollution Control Board in consultation with Central Pollution Control Board on 26/11/2009 had prescribed the following standards to be achieved at the outlet of CETP:

Sr. No.	Parameters	Concentration (mg/l except pH, SAR & Bio-assay)
1.	pH	6.5-8.5
2.	TSS	20
3.	BOD (3 DAYS AT 27°C)	10
4.	COD	50
5.	TDS	2100
6.	Oil & Grease	Nil
7.	Total Chromium	Nil
8.	Phenolic Compounds	Nil
9.	Sulfide	0.01
10.	Bio-assay	90% survival of fish after 96 hours of 100% effluent.
11.	Sodium Absorption Ratio (SAR)	3

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He added that Punjab Dyers Association (PDA), Ludhiana vide its office letter no. 32/PDA/CETP/LDH dated 28/9/2010 informed that the value of SAR is more stringent than required for irrigation and it will have huge impact on the treatment technology and in order to attain this value of 3, much expensive equipments/ treatment systems are required to be installed. Thus, the revised standards as prescribed for general standards for discharge into in land surface water/ discharge of irrigation may be fixed at the outlet of CETP. The matter was also discussed by PDA in the meeting held under the Chairmanship of Principal Secretary to Hon'ble Chief Minister, Punjab on 27/10/2010 at 5.00 p.m., wherein, the issue regarding relaxation of value of SAR to 18 was also raised by Sh. Harsh Bhanwala, Senior Vide President, M/s IL & FS Water Ltd. However, in the meeting, it was apprised that the value of SAR must be maintained 3 because no treated water having SAR more than 3 can be allowed to the discharge into Budha Nallah further leading to River Sutlej whose water is used for irrigation and drinking purposes in the South-Western District of State of Punjab. Therefore, in the said meeting, it was decided that Hon'ble Chief Minister, Punjab shall hold a meeting with Chairman, Central Pollution Control Board in this regard very shortly, where the issue of SAR shall be discussed. Accordingly, Hon'ble Chief Minister, Punjab convene a meeting on 2/11/2010 with Chairman, Central Pollution Control Board with regard to setting of CETP by PDA in the said meeting, it was decided that another meeting may be convened with expert of PAU, Ludhiana on 10/11/2010 under the Chairmanship of Hon'ble Chief Minister, Punjab as the Chairman, Central Pollution Control Board desired to know a report of Agricultrual Department on the issue that for how long the soil can be irrigated with the discharge water coming out from the CETP.

Thus, during the meeting held on 10/11/2010 under the Chairmanship of Hon'ble Chief Minister, Punjab, Dr. O.P. Choudhary, an expert in water quality from Punjab Agricultural University, Ludhiana apprised that the standard for SAR fixed as 3 is acceptable value in view of end use of treated wastewater on to land for irrigation for its continuous application for coming say 50 years and also its possible discharge into River Sutlej. He further informed that the TDS parameter may be replaced with Electrical Conductivity (EC) to be equivalent to 2000 µS/ cm and one more parameter namely Residual Sodium Carbonate (RSC) to assess the alkalinity hazard of the effluent be introduced, the limit of which should be fixed as 2.5 meq/litre. During the said meeting, it was informed by Sh. Amarjit Singh Dullet, Chief Engineer (Canals), that they have adequate land measuring 80,000 acres which is sufficient to handle the volume of treated wastewater during paddy crop cultivation period. He further informed that excess effluent during no demand period particularly in

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wheat season would be released into 6R distributary and would be sufficiently diluted for irrigation purposes.

After detailed deliberations between PAU and PPCB on 10/11/2010, the following standards were proposed at the outlet of CETP:

Sr. No.	Parameters	Concentration in mg/l except pH, SAR, RSC & Bio-assay
1.	pH	6.5-8.5
2.	TSS	20
3.	BOD (3 Days at 27°C)	10
4.	COD	50
5.	TDS	2100
6.	Oil & Grease	Nil
7.	Total Chromium	Nil
8.	Phenolic Compounds	Nil
9.	Sulfide	0.01
10.	Bio-assay	90% survival of fish after 96 hours of 100% effluent.
11.	SAR	7
12.	RSC (meq/litre)	4

However, the following parameters as mentioned below shall be maintained after mixing of treated wastewater from the CETP and treated domestic wastewater:

Sr. No.	Parameters	Concentration
1.	Sodium absorption ratio (SAR)	3.5
2.	Electrical Conductivity (EC) µS/cm	2000
3.	Residual Sodium Carbonate (RSC) meq/litre	2.5

Also, during the meeting held on 10/11/2010, Hon'ble Chief Minister, Punjab directed that Department of Industries and Commerce shall go ahead for finalization of DPR by Project Management Consultant (PMC) based on the said standards for further implementation of the project and Hon'ble Chief Minister, Punjab further directed that PAU and PPCB shall collect and analyze the dyeing effluent samples for studying the value of SAR, EC, and RSC parameters and shall submit its report within one week. In this regard PAU, PPCB and Irrigation Department shall sit together and work out the modalities of dilution and adequacy of land available in the command area in view of the standards fixed above for utilizing the treated wastewater for irrigation as well as for its release (if any) into River Sutlej during monsoon season.

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Accordingly, Punjab Pollution Control Board and Punjab Agricultural University, Ludhiana have collected the effluent samples of 32 industries on 12/11/2010 and their analysis results in terms of SAR, EC and RSC are as under:

Sr. no.	Name and Address of the Industry	Industrial process	Type of sample collected	Colour of the samples	Parameters Tested			
					Effluent dish. (KLD)	SAR	EC (µS/cm)	RSC (me/L)
1.	M/s Modern Processors, 24-A, Industiral Area-A (Extn),	Dyeing of acrylic yarn/ polyester	un-treated	Light blue	100	1.84	1118	-2
2.	M/s Pritam Scientific Dyers, 16-A, Industrial Area-A, (Extn), Ludhiana	Dyeing of acrylic	un-treated	Light green	250	1.64	1400	3.5
3.	M/s Sunshine Dyeing Pvt. Ltd, 261-A, Industrial Area-A, Ludhiana	Cotton/ PC	un-treated	Violet	500	135.54	16710	36.5
4.	M/s R.P. Processors, 848/11, Industrial Area-A, Ludhiana	PC/ cotton mix	un-treated	Light violet	450	18.44	4520	12
5.	M/s Rajneesh Dyeing House, 17-B, Industrial Area-A (Extn), Ludhiana	Acrylic/ wool	un-treated	Light blue	100	12.56	3800	2.5
6.	M/s Madan Dyeing and Finishing Factory, Textile Colony, Ludhiana	Acrylic yarn/ polyester	un-treated	Dark black	450	2.13	984	2
	Average Industrial Area-A				308	28.7	47.55	9.08
	Average Industiral Area-A excluding Sunshine Industry mentioned as at Sr. no. 3				270	7.33	2364	3.6

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	Weighted average					**8.23**	**2458**	**5.35**
7.	M/s A.K. Dyeing House, Geeta Nagar, Tajpur Road,	Acrylic	un-treated	Slight pink	**370**	**2.02**	**687**	**2.5**
8.	M/s K.B. Dyeing, Geeta Nagar, Tajpur Road, Ludhiana	Acrylic	un-treated	Brown	**100**	**1.56**	**1325**	**0.5**
9.	M/s R.S. Dyeing, Geeta Nagar, Tajpur Road, Ludhiana	Acrylic yarn	un-treated	Light violet	**200**	**1.89**	**853**	**3.5**
10.	M/s Woolco Dyers, St. no. 6, Geeta Nagar, Tajpur Road, Ludhiana	Acrylic yarn	un-treated	Brownish violet	**100**	**1.50**	**802**	**5**
11.	M/s M.R. Dyeing and Finishing Mill, Geeta Nagar, Tajpur Road, Ludhiana	Acrylic/ polyester	un-treated	Violet	**400**	**1.39**	**898**	**5.5**
12.	M/s G.P. Dyeing, Geeta Nagar, Tajpur Road, Ludhiana	Acrylic	un-treated	Grey	**150**	**1.45**	**962**	**7**
13.	M/s Master Art Processors, Mata Karam Kaur Colony, Tajpur Road, Ludhiana	Cotton garments	un-treated	Grey	**60**	**2.30**	**1165**	**6.5**
14.	M/s Lovely Industries, Tajpur Road, Ludhiana	Acrylic/ polyester	un-treated	Light black	**400**	**3.1**	**1370**	**4**
15.	M/s New Amba Dye, Tajpur Road, Ludhiana	Acrylic yarn	un-treated	Light green	**120**	**2.32**	**1156**	**10**

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16.	M/s N.V. Processors, 117, Mahavir Jain Colony, Tajpur Road,	Acrylic/ polyester , PC	un-treated	Violet	**400**	**15.93**	**3690**	**6**
17.	M/s Madhok Scientific Dyers, Tajpur Road, Ludhiana	Acrylic yarn/ polyester	un-treated	Brownish	**120**	**3.08**	**1035**	**7**
18.	M/s Kairvi Processors, Tajpur Road, Ludhiana	Acrylic yarn/ polyester	un-treated	Dark violet	**150**	**2.24**	**726**	**8.5**
19.	M/s Yogi Dyeing, Tajpur Road, Ludhiana	Polyester cotton	un-treated	Light pink.	**600**	**12.17**	**1683**	**9**
	Average Tajpur Road				**244**	**3.92**	**1258**	**5.77**
	Weighted average					**5.75**	**1456**	**5.84**
20.	M/s Marvel dyers and Processors Ltd., Rahon Road, Ludhiana	Polyester / cotton	un-treated	Blackish	**1000**	**12.06**	**1860**	**20**
21.	M/s B.L. Malhotra Dyeing Works, Rahon Road, Ludhiana	Acrylic/ polyester	un-treated	Light violet	**300**	**8.77**	**3040**	**2.5**
22.	M/s Bhandari Hosiery, Rahon Road, Ludhiana	Cotton	un-treated	Light blue	**400**	**3.71**	**1076**	**5**
	Average Rahon Road				**567**	**8.19**	**1992**	**9.17**
	Weighted average					**9.52**	**1883**	**13.38**
23.	M/s BM Processors, Focal Point, Phase-8, Ludhiana	Acrylic	un-treated	Light pink	**350**	**1.50**	**835**	**3.5**
24.	M/s Ramal Dyeing House, Focal Point,	Acrylic/ polyester mix	un-treated	Greyish	**600**	**5.69**	**1854**	**9**

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	Phase-8, Ludhiana							
25.	-do-	Acrylic/ polyester mix	un-treated	Light blue	**600**	**5.60**	**1800**	**15.5**
26.	M/s Rubby Dyeing and Finishing Mills, D-277-A, Focal Point, Phase-8, Ludhiana	Acrylic/ polyester	un-treated	Light grey	**400**	**1.33**	**840**	**6**
27	M/s S.K. Kohli Textile Industry, E-664, Focal Point, Phase-8, Ludhiana	Acrylic	un-treated	Dark grey	250	2.29	1024	6.5
28	M/s PVM Enterprises, Focal Point, Phase-8, Ludhiana	Cotton polyester mix	un-treated	Yellowish	600	1.46	1115	3
29	M/s Amar Industries Ltd., Plot no. C-258, Focal Point, Phase-8, Ludhiana	Polyester	un-treated	Light grey	800	2.81	975	16.5
30	M/s Mahesh Dyeing House, 287, Focal Point, Phase-8, Ludhiana	Acrylic	un-treated	Light pink	**350**	**1.80**	**792**	**6**
31	M/s VH Scientific Dyers, Focal Point, Phase-8, Ludhiana	Acrylic/ polyester	un-treated	Grey	**400**	**12.67**	**3340**	**14**
32	M/s Dhawan Processors, E-670, Focal Point, Phase-8, Ludhiana	Acrylic/ polyester	un-treated	Dark grey	**250**	**1.57**	**754**	**7.5**
	Average Phase-8, Focal Point, Ludhiana				**460**	**3.68**	**1333**	**8.75**
	Weighted average					**3.83**	**1375**	**9.67**
AVERAGE of Total Samples Excluding Sunshine						**4.74**	**1538**	**7.18**

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Industry mentioned at Sr. no. 3							

The above analysis results indicate that 6 effluent samples collected from Industrial Area-A had average discharge of 308 KLD, the values of SAR = 28.7, EC = 4755 µS/cm and RSC= 9.1 meq/litre. Effluent of the one industry namely M/s Sunshine Dyeing Pvt. Ltd. had abnormally high values of all the parameters (SAR=135, EC=16710, RSC = 36.5). Excluding these parameter the average of effluent from Industrial Area-A comes to SAR = 7.33, EC = 2364 and RSC = 3.6.

Thirteen samples collected from Tajpur Road area had the average of discharge of 244 KLD, the values of SAR = 3.92, EC = 1683 µS/cm and RSC= 5.8 meq/litre.

Rahon Road effluents (3 samples) had average discharge of 567 KLD, the values of SAR = 8.2, EC = 1992 µS/cm and RSC= 9.2 meq/litre.

Ten samples from Focal Point, Ludhiana had average discharge of 460 KLD, the values of SAR = 3.68, EC = 1333 µS/cm and RSC= 8.75 meq/litre.

- **Overall average of Results**

1) SAR = 4.74
2) EC = 1538 µS/cm
3) RSC = 7.2 meq/litre

- **Weighted Average Value of SAR**

Sr. no.	Name of Cluster	SAR Values of IL & FS Water Ltd.	SAR Values as per analysis of PPCB and PAU
1.	Industrial Area-A	61.27	8.23
2.	Tajpur Road	6.13	5.75
3.	Rahon Road	23.04	9.52
4.	Focal Point	10.36	3.83
	Weighted average	**17.36**	**5.46**

- **Weighted Average of other parameter as per analysis of PPCB and PAU**

Sr. no.	Name of Cluster	EC (µS/cm)	RSC (meq/litre)
1.	Industrial Area-A	2458	5.35

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2.	Tajpur Road	1456	5.84
3.	Rahon Road	1883	13.38
4.	Focal Point	1375	9.67
	Weighted average	**1593**	**8.11**

- **Availability of dilution**

The wastewater of STP Bhattian, which is being presently discharged into River Sutlej, is required to be diverted back to Budha Nallah in order to have sufficient dilution.

- **Availability of land**

Total land available for disposal as reported by CE (Canal) = 80,000 acres

1) For paddy crops, about 40,000 acres is sufficient
2) For wheat crops = 80,000 acres + excess effluent to be released into 6R distributary
3) Requirement of land during paddy crops = 1500 acres/day

- **ANALYSIS RESULTS OF TREATED WASTEWATER OF STP BHATTIAN AND BALLOKE, LUDHIANA**

Sr. no.	Name of STP	Type of Effluent	Type of sample collected	Colour of the effluent	Parameters Tested			
					Effluent discharge (KLD)	SAR	EC (µS/cm)	RSC (me/L)
1.	STP Bhattian, Ludhiana	Domestic effluent	treated	Almost clear	**111000**	**5.14**	**1867**	**5**
2.	STP Balloke, Ludhiana	Domestic effluent	treated	Light greyish	**152000**	**2.43**	**1415**	**3**

The analysis results of the treated wastewater of STP Bhattian and Balloke reveal that there is higher value of SAR in the treated sewage of STP Bhattian as compared to STP Balloke, which may probably due to mixing of untreated industrial effluent into the domestic sewage. The parameters from STP Balloke reveal that the domestic effluent can sufficiently dilute the treated effluent from CETP in terms of SAR and EC.

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On the basis of the above data, the estimates of the parameters after mixing un-treated industrial effluent (without CETP) and treated domestic effluent (through STP) are:

i) SAR = 4.0
ii) EC = 1500 µS/cm
iii) RSC = 5.0 meq/litre

Thus, the standards proposed by PPCB and PAU, Ludhiana are achievable after treatment of the industrial effluent through CETP.

The Member Secretary, PPCB further apprised that the said analysis results were discussed in the meeting taken by the Hon'ble Chief Minister, Punjab on 16/11/2010, wherein, members of SPV contended that the analysis results given by M/s IL & FS indicated the value of SAR as 18 and as such, it will not be possible for the SPV to achieve the standard of SAR = 3 even with the level of dilution available from the treated sewage of STPs. The representative of M/s IL & FS, further expressed that in order to bring SAR = 3, expensive equipments like RO system is required to be installed which will not be economically viable for SPV. He requested that the standard of SAR as proposed by PPCB as 7 at the outlet of CETP may be relaxed. The detailed deliberation in the matter was made and it was decided that a joint team consisting of officers of PPCB, PAU, M/s IL & FS and PDA shall collect the composite samples of the raw effluent of dyeing industries and these may be analyzed by PAU in the presence of representative of M/s IL & FS.

Accordingly, the team consisting of officers of the said departments jointly conducted the composite sampling of raw effluents on 18/11/2010 and 22/11/2010. The analysis results of these samples in terms of SAR, EC and RSC are given as under:

Sr. no	Name & Address of the Industry	Type of Product	Dis. (KLD)	Parameters		
				SAR	EC (µS/cm)	RSC (me/L)
1.	Jain Uday Ind. (P) Ltd.D-43,44 & 57,58 Focal Point, Phase-5	Polyester Cotton	300	25.11	4940	6
2.	Maharaj Processors, C-39, Focal Point, Phase-5	Polyester Cotton/ Polyester	550	5.96	3300	0
3.	Sailopal Dyeing Works, d-96, Focal Point, Phase-5	Woolen Yarn/ Fabric	50	10.47	4320	0
4.	Saachi Processors (P) Ltd, 3-A, Focal Point, Phase-5	Polyester Cotton/ Acrylic	700	42.63	7900	15.5

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5.	Kudu Knit Process, C-219, Focal Point, Phase-8	Polyester Cotton	530	5.31	1558	12
6.	P.V.M Enterprises, #342 D, Focal Point, Phase-8	Polyester Cotton	400	7.22	2480	1
7.	Ruby Dyeing & Finishing Mills, D-277A, Focal Point, Phase-8	Acrylic Yarn/ Polyester	320	4.60	1598	0
8.	Dhawan Processors, # E-670, Focal Point, Phase -8	Acrylic Yarn/ Polyester	400	1.92	1015	0
9.	R.P. Processors, 848/11 Ind. Area-'A'	Polyester Cotton	410	20.09	4170	4
10.	Pritam Scientific Dyers, 6-A Ind. Area-'A'	Acrylic Yarn	250	2.30	1047	0
11.	Berry Scientific Dyers, Tajpur Road	Acrylic/ Polyester	85	2.05	1052	0
12.	Maharaja Dyeing and finishing Mills, Tajpur Road	Polyester	560	3.44	1590	0
13.	New Amba Dyeing Mahaveer Colony, Tajpur Road	Acrylic Yarn	577	2.22	1125	0
14.	Lovely Industries, Tajpur road	Acrylic/ Polyester	246	2.19	986	1
15.	Balak International, Jawal Complex, Tajpur Road	Polyester/ Cotton	300	7.04	2530	0
16.	Golden Processors, Vill Bhamian, Tajpur Road	Polyester/ Cotton	200	4.49	858	2.5
17.	Prem International, Shiv Mandir Gali, Tajpur Road	Polyester Cotton/ Cotton/ Acrylic yarn	300	17.90	3630	5
18.	Oriental Knitfeb Pvt. Ltd, 278, Ind. Area-A	Polyester/ Cotton	557	11.70	5560	2
19.	Madan Dyeing Finishing works, J-1, Ind. Area-'A'	Polyester/ Wool Top/ Acrylic yarn	507	2.57	1069	1
20.	Gian Chand Dyeing Works Vill Bajra, Rahon Road	Polyester Cotton	371	2.66	2680	1
21.	Barkat Dyeing Works, seera Road, Vill. Meharban	Polyester Fibre/ Acrylic yarn	468	2.66	1340	0
22.	Pawan Dyeing & fiishing Mills, Vill Bajra	Acrylic Yarn/ Polyester Cotton/	414	14.72	5730	2

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		Cotton Fibre				
23.	M/s Rampal Scientific Dyers 216, Industrial Area-A, Ludhiana	Acrylic/ polyester yarn	300	4.06	1332	4
24.	M/s Punjabi Dyeing, Industrial Area-A, Ludhiana	Cotton/ Polyester Cotton	200	4.49	1592	0
25.	M/s Satyam Scientific Dyers, Industrial Area-A, Ludhiana	Acrylic	150	2.19	1342	0
26.	M/s OM Processors, K-3, Textile Colony, Industrial Area-A	Polyester Cotton	300	81.35	12700	0
27.	M/s Deluxe Fabrics, Focal Point, Phase-6, Ludhiana	Cotton / Polyester Cotton	600	6.47	2920	0
28.	M/s Raghav Woolen Mills, Focal Point, Phase-6, Ludhiana	Acrylic/ wool Top	550	9.43	2390	3.5
29.	M/s Golden Enterprises, Focal Point, Phase-6	PC/ Cotton	550	16.26	4070	0
30.	M/s V.H. Scientific Dyers, Focal Point, Phase-8, Ludhiana	Acrylic/ polyester	300	6.63	2550	0
31.	M/s Super Tex Processors, A-3, Focal Point-5,	Dyed Fabric, PC/Cotton	600	20.76	4850	7.5
32.	M/s Navyug Laminates, C-124, Focal Pont, Phase-5	Dyed Polyester & Acrylic	100	1.63	789	0
33.	M/s Gulab Dyeing, D-83, Focal Point, Phase-5, Ludhiana.	Dyed Fabrics, PC/ Cotton and Polyester	500	16.27	3890	0
34.	M/s Shaan Dyeing Company, Vill. Seera Rahon Road	Acrylic Yarn	335	1.69	924	0
35.	M/s Marbel Dyers & Processor (P) Ltd., Meharban (Rahon Road	Polyester Cotton	390	20.62	4130	0
36.	M/s G.P. Dyeing, Geeta Nagar, Tajpur Road, Ludhiana	Acrylic yarn/ Polyester Yarn	120	1.35	929	0
37.	M/s Anmol Dyeing, Geeta Nagar, Tajpur Road, Ludhiana	Polyester	300	1.82	834	1

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38.	M/s Yogita Collection, Tajpur Road	Polyester/ Cotton	500	4.43	1605	4.5
39.	M/s N.V Processors, Tajpur Road, Ludhiana	Polyester/ Polyester Cotton	415	4.94	1369	2.5
40.	M/s Mahavir Dyeing and Finishing Mills, Tajpur Road, Ludhiana	Cotton/ Polyester	300	24.98	4950	10
41.	M/s Aman Processor, Shiv Mandir Gali, Tajpur Road,	Acrylic/ Polyester	100	1.77	847	1.5
42.	M/s Sangam Dyeing House, Textile Colony, Ind. Area-A	Acrylic/ Polyester	290	5.36	1706	3

Averaged over the above results, the weighted values of 3 parameters are given below:

i) SAR = 11.0
ii) EC = 3031 µS/cm
iii) RSC = 2.7 meq/litre

After mixing of industrial effluent (117 MLD) without CETP and treated domestic effluent (239 MLD), the weighted average of the above 3 parameters shall be as under:

i) SAR = 5.25
ii) EC = 1946 µS/cm
iii) RSC = 2.9 meq/litre

If the treated of STP Bhattian (111 MLD) is diverted to Budha Nallah, the value of the 3 parameters after mixing of industrial effluent (117 MLD) without CETP and treated domestic effluent (350 MLD), the weighted average of the above 3 parameters shall be as under:

i) SAR = 4.58
ii) EC = 1819 µS/cm
iii) RSC = 2.92 meq/litre

It is further mentioned here that out of these 42 samples, there are 2 industries (Sr. no. 4 and 26), which are having exceptionally high value of these parameters. If these industries are excluded for computing, the values the weighted average of the parameters are as under:

i) SAR = 8.3
ii) EC = 2597 µS/cm

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iii) RSC = 2.1 meq/litre

After mixing of industrial effluent (117 MLD) without CETP and treated domestic effluent (239 MLD), the weighted average of the above 3 parameters shall be as under:

i) SAR = 4.36
ii) EC = 1803 µS/cm
iii) RSC = 2.7 meq/litre

If the treated of STP Bhattian (111 MLD) is diverted to Budha Nallah, the value of the 3 parameters after mixing of industrial effluent (117 MLD) without CETP and treated domestic effluent (350 MLD), the weighted average of the above 3 parameters shall be as under:

iv) SAR = 3.90
v) EC = 1711 µS/cm
vi) RSC = 2.77 meq/litre

In view of the above, the following revised standards are proposed:

Sr. No.	Parameters	Concentration in mg/l except pH, SAR, RSC & Bio-assay
1.	pH	6.5-8.5
2.	TSS	20
3.	BOD (3 Days at 27°C)	10
4.	COD	50
5.	TDS	2100
6.	Oil & Grease	Nil
7.	Total Chromium	Nil
8.	Phenolic Compounds	Nil
9.	Sulfide	0.01
10.	Bio-assay	90% survival of fish after 96 hours of 100% effluent.
11.	SAR	7
12.	RSC (meq/litre)	3

However, the following parameters as mentioned below shall be maintained after mixing of treated wastewater from the CETP and treated domestic wastewater of STPs of Ludhiana and Municipal Corporation, Ludhiana shall ensure that enough dilution through treated domestic wastewater is made available so that the values of SAR, EC and RSC as mentioned below is achieved at all the times:

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Sr. No.	Parameters	Concentration
1.	Sodium absorption ratio (SAR)	3.5
2.	Electrical Conductivity (EC) µS/cm	2000
3.	Residual Sodium Carbonate (RSC) meq/litre	2.5

During the meeting, the Chairman, Central Pollution Control Board asked the representatives of M/s IL & FS Water Ltd., as to whether they have done the chemical analysis of all effluents and what simulation they have performed to have fingerprinting of analysis of all effluents with them. Sh. Harsh Banwal, Senior Vice President, M/s IL & FS, Water Ltd. informed that they have carried out the simulation modeling for the analysis of all the effluents and stated that they are convinced with the analysis results of effluent samples(collected jointly by the team consisting of PAU, Ludhiana; Punjab Pollution Control Board; M/s IL & FS Water Ltd. and PDA, Ludhiana) analyzed by PAU, Ludhiana. Sh. Banwala further shared that they have calculated the value of SAR after dilution of untreated wastewater without the CETP and treated domestic wastewater which comes out to be 4.0.

The Chairman, Central Pollution Control Board asked Dr. O.P. Choudhary as to whether he is satisfied with the fixation of revised standards as proposed above for i.e. for SAR = 7, RSC = 3 meq/litre and TDS = 2100 mg/l at the outlet of CETP. Dr. O.P. Choudhary explained that the above standards are very well achievable at the outlet of the CETP keeping in view of the analysis of 42 composite samples carried out by the team. He stressed that the RSC which is more important parameter to be kept in mind for using effluent for agricultural purposes and it should not be greater than 2.5 meq/litre at the confluence point of the treated wastewater from CETP and treated domestic wastewater. Dr. O.P. Choudhary further suggested that some dyeing industries processing cotton/ polyester cotton, which have exceptionally higher SAR values (>25) in the raw effluent, should make appropriate changes in their chemicals and/ or processes so that the value of SAR shall not be high. In fact, some of their counterparts are processing cotton/ polyester cotton but have relatively lower values of SAR and EC in their raw effluents.

The Principal Secretary to Govt. of Punjab, Deptt. of Industries & Commerce, Chandigarh submitted that the value of available land at Tajpur Road is already high and the Govt. cannot allow additional land for proposed CETP at Tajpur Road and therefore, the consultants shall give such a technology which may be sufficient enough to meet with the standards at the outlet of CETP.

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Sh. Vivek Kumar Jindal, Secretary, Punjab Dyers Association, Ludhiana submitted that M/s IL & FS should recommend such a design for CETP, which should be capable to achieve the proposed CETP standards within the proposed cost of setting up of CETP. Sh. Harsh Bhanwala, Senior Vice President, M/s IL & FS Water Ltd., submitted that they have no objection for fixation of value of TDS = 2100 mg/l, SAR = 7 and RSC = 3 meq/litre in addition to other parameters as prescribed at the outlet of CETP. The project management consultant (Sh. Harsh Bhanwala) further submitted that they are confident and will give proper design of CETP which shall meet with the outlet wastewater quality standards at the outlet of CETP as proposed above.

Sh. R.S. Walia, Executive Engineer, Sidhwan Canal Division, Ludhiana also submitted that they have adequate land measuring 80,000 acres which is sufficient to handle [illegible] treated wastewater during period of cultivation. [illegible] informed that excess effluent during no demand period particularly in wheat season would be released into 6R distributary and would be sufficiently diluted for irrigation purposes.

After detailed deliberations, it was decided in the meeting that the following standards are fixed for the treated effluents at the outlet of CETP:

Sr. No.	Parameters	Concentration in mg/l except pH, SAR, RSC & Bio-assay
1.	pH	6.5-8.5
2.	TSS	20
3.	BOD (3 Days at 27°C)	10
4.	COD	50
[illegible]	[illegible]	[illegible]
6.	Oil & Grease	Nil
7.	Total Chromium	Nil
8.	Phenolic Compounds	Nil
9.	Sulfide	0.01
10.	Bio-assay	90% survival of fish after 96 hours of 100% effluent.
11.	SAR	7
12.	RSC (meq/litre)	3

However, the following parameters as mentioned below shall be maintained after mixing of treated wastewater from the CETP and treated domestic wastewater of STPs of Ludhiana. The Municipal Corporation, Ludhiana shall ensure that enough dilution through treated domestic wastewater is always made available so that the [illegible]

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values of SAR, EC and RSC as mentioned below is achieved at all the times. **The said corporation shall provide necessary laboratory facilities at the confluence point of treated domestic sewage and treated CETP effluent to ensure the achievement of the parameters namely SAR, EC and RSC at all the times:**

No.		
1.	Sodium absorption ratio (SAR)	3.5
2.	Electrical Conductivity (EC) µS/cm	2000
3.	Residual Sodium Carbonate (RSC) meq/litre	2.5

The meeting ended with vote of thanks to the Chair.

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F.No.10-92/2010-IA.III
Government of India
Ministry of Environment & Forests
(IA-III Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110 003,

Dated: 3rd May, 2013

To
The Secretary,
M/s. Punjab Dyers Association,
Nav Ratan Complex, New Chawla Furniture,
Link Road, Cheema Chowk,
Ludhiana - 141 008, Punjab

Subject: Environmental Clearance for the construction of Common Effluent Treatment Plant (CETP) at Village Jamalpur Awana, Panchayat Jamalpur Awana, Taluk Ludhiana East, Ludhiana District, Punjab by M/s. Punjab Dyers Association -Reg.

This has reference to your letter no. Nil dated 04.10.2012 seeking Environmental Clearance under the Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form-I, EIA, EMP, and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 15th -17th December, 2011, 10th – 11st May, 2012, 8th -9th November, 2012 and 18th -19th February, 2013.

2. It is interalia, noted that the proposal involves development of Common Effluent Treatment Plant (CETP) on a plot area of 32 acres at Jamalpur Awana, Ludhiana. There are 241 dying units in 5 industrial clusters. The effluent from the industrial units will be collected through the pipeline. The treated wastewater will be used for irrigation in an area of 80,000 acres. The capacity of CETP proposed is 117 MLD. The total cost of the project is Rs. 255.85 Crores.

3. This is a Category 'B' project and since there was no SEIAA, Punjab, the project was considered by the EAC in its meeting held on 18th –20th Jan, 2011 and finalized the additional TOR, including conduct of Public Hearing. After the reconstitution of SEIAA the project was returned to SEIAA. The SEIAA has appraised the project exempting the Public Hearing and recommended for the issue of Environmental Clearance stating that the project is located within declared industrial area. As Ludhiana has been declared as one of the critically polluted areas hence, the General condition applies to the project since it is within 10 km from Ludhiana. The project has been transferred to Ministry.

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4. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of Environmental Clearance for the project. Accordingly, the Ministry hereby awards necessary Environmental Clearance for the above project as per the provisions of Environment Impact Assessment Notification, 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

5. **SPECIFIC CONDITIONS:**

(i) Consent order shall be obtained from Pollution Control Board. The PCB shall ensure the treatability of Boron, Sodium Absorption Ration (SAR) and phenolic Compounds to meet the standards for agriculture use.

(ii) There shall be no discharge into Budha nallah.

(iii) The farmers shall be made aware that the water supplied to them is treated effluent.

(iv) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.

(v) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.

(vi) Project proponent should develop green belt all along the periphery of the site with plant species that are significant and used for the pollution abatement.

(vii) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to MoEF along with half yearly compliance report to MoEF-RO.

6. **GENERAL CONDITIONS:**

(i) The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.

(ii) Full support shall be extended to the officers of this Ministry/ Regional Office at Chandigarh by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.

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(iii) A six-Monthly monitoring report shall need to be submitted by the project proponents to the Regional Office of this Ministry at Chandigarh regarding the implementation of the stipulated conditions.

(iv) Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.

(v) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.

(vi) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.

(vii) The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

(viii) A copy of the clearance letter shall be marked to concerned Panchayat/local NGO, if any, from whom any suggestion/ representation has been made received while processing the proposal.

(ix) Safety provision such as bus bays, service roads intersection improvement etc., will be carried out by the project proponent. The project proponent shall provide adequate facilities as per IRC norms/guidelines.

(x) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's Office/Tehsildar's office for 30 days.

7. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 2006, including the amendments and rules made thereafter.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

9. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language

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informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at http://www.envfor.nic.in. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Chandigarh.

10. This Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

11. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.

13. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

14. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

(Lalit Kapur)
Director (IA-III)

Copy to:

1. The Secretary, Department of Environment, Government of Punjab, Chandigarh.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 110 032
3. The Member Secretary, Punjab Pollution Control Board, Vatavaran Bhavan, Nabha road, Patiala-147001, Punjab.
4. The CCF, Regional Office, Ministry of Environment & Forests (NZ), Bays No. 24-25, Sector-31-A, Dakshin Marg, Chandigarh-160030.
5. IA – Division, Monitoring Cell, MoEF, New Delhi – 110003.
6. Guard file.

(Lalit Kapur)
Director (IA-III)

Environmental Engineer
Punjab Pollution Control Board
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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana
Contact at: 0161-2670141
E-Mail: seezo2ldhppcb@yahoo.com

Received 15/6/23

No. 2722

Registered

Dated 12/06/23

To

The Chief Executive Officer,
Punjab Dyers Association (Focal Point Module), 40 MLD CETP,
SCF-36, Commercial Site, Phase-5, Focal Point, Ludhiana.

Subject: **Proceedings of the personal hearing given by Chairman of the Board on 12.06.2023 u/s 33-A of the Water Act, 1974 as amended in 1988 and for imposition of Environmental Compensation.**

The following were present:

On behalf of PPCB -

Er. G.S. Majithia, Member Secretary

Er. Pardeep Gupta, CEE, Ludhiana.

Er. R.K. Ratra, SEE, ZO-2, Ludhiana.

Er. Shiv Kumar, Add. SEE, ZO-2, Ludhiana

Er. Kuldeep Singh, EE, RO-4, Ludhiana

On behalf of SPV

Sh. Surinder Goyal, Director

Sh. Pritpal Bhalla, Director

Sh. Sudhanshu Mishra, Plant Manager, L&T Construction

Sh. Santha Kumar, Project Manager/BU In-charge –O&M M/s L&T Construction

The officers of the Board brought out that the Punjab Dyers Association (PDA), Ludhiana has established CETP 40 MLD for treatment of waste water generated from dyeing units of Focal Point, Ludhiana. The CETP has been commissioned and the trial run of the CETP was started on 19.10.2021 and the CETP was formally inaugurated by the State Govt. on 04.01.2022.

The SPV was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, both valid upto 15/05/2023 for discharge of trade effluent @ 40,000 KLD into Buddha Nallah after treatment through CETP of 40 MLD (Focal Point Module) and domestic effluent @ 1.5 KLD onto land for plantation through septic tank.

The earlier, directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide Board's letter no. 5476-83 dated 08.08.2019 to the SPV that:

> ***"The SPV is directed to complete and commission the CETP within the time frame as per the Action Plan i.e. 31.08.2019, failing which Environmental Compensation will be imposed upon the SPV w.e.f. 01.09.2019".***

After the lapse of said timeline, directions u/s 33-A of Water Act, 1974 was issued to the SPV vide no. 6348-55 dated 13.09.2019 that:

> ***"Environmental Compensation of Rs. 30,000/- per day is imposed to the SPV w.e.f. 01.09.2019 till the CETP is commissioned, which must be deposited in the Board's account, within 07 days after the end of each month"***

The CETP has been commissioned and the trial run of the CETP was started on 19.10.2021 and the CETP was formally inaugurated by the State Govt. on 04.01.2022. As such,

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the PDA is liable to pay Environmental Compensation 18.10.2021 i.e. for 778 days. As per Environmental Compensation of Rs. 2,33,40,000/- (Rs. Two Crores, Thirty Three Lacs and Forty Thousand only) may be levied upon the SPV. The SPV has failed to submit the above said Environmental Compensation in the Board, till date.

The SPV was given personal hearing before the worthy Chairman of the Board on 11-09-2020, wherein one of the decision that interim permission for disposal of treated effluent into BudhaNallah be granted to the SPV with condition that the SPV shall comply with all the decisions taken during the meeting dated 01-09-2020 held at PAU, Ludhiana regarding reuse of treated effluent for irrigation purposes and will submit feasibility report/DPR as decided in the meeting held on 01-09-2020 at PAU, Ludhiana, within 15 days.

Accordingly, the SPV was given personal hearing before the Chairman of the Board on 04.03.2021, wherein it was directed that the SPV shall submit detailed feasibility report/ proposal for utilization of treated effluent from CETP 40 MLD onto land for irrigation within one month.

The SPV was granted consent to establish / NOC with special conditions that:-

1. The SPV shall submit feasibility report regarding utilization of treated effluent from CETP 40 MLD onto land for irrigation within one month.
2. The SPV shall establish a well visible, highlighted and approachable disposal point with a well established platform and sampling arrangements.
3. The SPV shall obtain necessary permissions from the Municipal Corporation, Ludhiana and the drainage department, if needed.
4. The SPV shall provide CCTV camera arrangement at the outlet to monitor it 24x7. The Board may also provide continuous water quality monitoring station in the Buddha Nallah downstream to the CETP outlet and also at a suitable point downstream of the outlet of STP, Jamalpur where proper mixing of the treated effluent of the CETP and the STP would be there.

Several meetings had been conducted by the officers of the Board with the SPV to submit the detailed feasibility report/ proposal for utilization of treated effluent from CETP 40 MLD onto land for irrigation.

The SPV has not submit feasibility report regarding utilization of treated effluent from CETP 40 MLD onto land for irrigation within as directed during the several meetings had been conducted by the officers of the Board from time to time.

The Board is regularly monitoring the CETP on monthly basis from the inlet as well as outlet. The effluent samples were collected for the period January, 2022 to Sept, 2022, the analysis reports were perused and the range of parameters continuously not meeting the prescribed limit at the final outlet of CETP are BOD (14-43 mg/l), COD (104-204 mg/l), TDS (2366-4382 mg/l) and SAR (21.18-35.49 mg/l). As per analysis results, the concentration of various parameters of the outlet stream is beyond the prescribed limits of MoEF&CC as well as stringent standards prescribed by the Board.

The CETP is also not meeting with the prescribed standards for its discharge as such, is in continuous violation under the provisions of Water (Prevention & Control of Pollution) Act, 1974.

Notice u/s 33-A of the Water Act, 1974 as amended in 1988 alongwith imposition of Environmental Compensation was issued to the SPV with opportunity of personal hearing before Hon'ble Chairman of the Board on 09.11.2022 and the same was postponed to 10.11.2022, wherein it was decided that:-

1. The SPV shall deposit Environmental compensation of Rs. 2,33,40,000/- (Rs. Two Crores Thirty Three Lakhs and Forty Thousand Only) for delay in commissioning of CETP, in the office Regional Office-4, Ludhiana, within 15 days.
2. The SPV shall submit feasibility report to reuse treated effluent onto land for irrigation, within one month.
3. The SPV shall ensure that there is no overflow from the manholes in the conveyance system of CETP 40 MLD as any locations.

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4. The SPV shall construct a proper outlet before discharge into BudhaNallah, from where effluent sample can be collected, within 10 days and also install one set of additional OCEMS at the said location, within one month.
5. The SPV shall stabilize the CETP so as to achieve the prescribed standard at the final outlet by 31.01.2023 failing which the Board shall be constrained to refuse consent to operate the outlet and issue closure directions to the member industries.
6. The SPV shall stabilize the CETP so as to achieve the prescribed standards at the final outlet by 31.01.2023 failing which the Board shall be constrained to impose Environmental Compensation without any further notice.
7. Environmental Engineer, Regional Office-4, Ludhiana shall visit the CETP, verify the compliance made by SPV, collect effluent samples and get it analyzed from Board's Lab. The report/recommendation in this regard be sent, after one month.

The SPV has failed to comply with the decisions of personal hearing dated .0.11.2022 that the SPV has not deposited Environmental compensation of Rs. 2,33,40,000/- ;. Two Crores Thirty Three Lakhs and Forty Thousand Only) for delay in commissioning of :ETP, in the Board till date.

The SPV has not submitted feasibility report to reuse treated effluent onto land 'or irrigation, till date.

The SPV has not constructed a proper outlet before discharge into BudhaNallah, from where effluent sample can be collected and has not yet installed one set of additional CEMS at the said location.

There is over discharge by member industries into CETP 40 MLD, there are 24 ,dustries which have discharged effluent more than consented capacity. From 24 industries out of which 02 member industries are exceeding their limits consistently from 01.04.2023 to 8.02.2023 are mentioned below: 1. M/s Superfine Knitters Ltd., C-5, Focal Point, Dhandari Kalan, Ludhiana 20 times over discharge. 2. M/s Lovely Fabrics and Processors Pvt. Ltd., B-55, hase- VII, Focal Point, Ludhiana 14 times over discharge. On 13.04.2023 M/s Ramal Industries was observed bye passing its trade effluent into municipal sewer. Prior to 13.04.2023, many ıdustries were at about 60% (i.e. minimum payment criteria of CETP). After 13.04.2023, the effluent of industries has been increased more than 20% and in some cases, more than 50%. he sudden increased in volume also indicates that these industries may be discharging their effluent into municipal sewer. As such, as a prime duty of PDA, it has not segregated the fluent of their member units from municipal sewer and regular bye pass are being identified on and off. A separate detailed notice in this regard already issued to the PDA vide Board' letter o. 2208 dated 17.05.2023 to file objections if any in the matter.

The monthly effluent samples collected by the Board are not meeting with the ommitted standards as per the DPR submitted at the time of appraisal of the CETP scheme submitted to MoEF&CC for financial incentive. The SPV is also not achieving the standards with espect to certain parameters as prescribed for textile industry by the MoEF&CC. The effluent samples were collected during the month of February & March, 2023. As per analysis reports, the concentration of the various parameters as per the analysis results are within the prescribed limit of MoEF&CC except TDS & BOD in Feb, 2023 and TDS and Oil & Grease in March, 2023. The CETP is also not achieving the stringent standards and parameters as prescribed in the DPR of CETP i.e. TSS, TDS, COD, BOD, SAR & Bio-assay remains beyond the prescribed limit of the Board. Recent samples collected during April & May, 2023 also not conforming to the standards prescribed.

From the perusal of the above, it is clear that the concentration of various parameters of the outlet stream is beyond the prescribed limits of MoEF&CC as well as stringent standards prescribed by the Board. Further, the inlet effluent is not meeting with the limits as prescribed in the DPR appraised at the time of establishment of the CETP.

The matter has been considered by the Competent Authority of the Board and a notice u/s 33-A of the Water (Prevention & control of Pollution) Act, 1974 as amended in 1988 along with an opportunity of personal hearing on 31.05.2023 before Chairman of the Board was issued vide Board's letter no. 2364 dated 26.05.2023 with the directions as proposed therein.

12/01

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...his personal hearing was postponed to 07.06.2023 due to administrative... to the industry vide letter no. 2537 dated 31.05.2023.

SPV vide mail dated 07.06.2023 has informed that they have conside notice u/s 33-A of the Water Act, 1974 is an utmost serious matter that requires response for Board's consideration. This obviously requires collection and careful stu relevant record that is likely to take some time and requested to give one week another date of hearing to explain their position before the Board during personal hea fairly meet the ends of justice.

In the meanwhile, on 08.06.2023, the CETP was visited by Hon'ble Mem Parliament, Rajya Sabha Sant Baba Balbir Singh Seechewal and Hon'ble Member of Le Assembly Punjab Sh. Daljit Singh Grewal, Chairman Vidhan Sabha Committee constitut the issues related to Buddha Nallah and Ghaggar Nadi along with the officers of the Bo District Administration visited the final outlet of the CETP 40 MLD at Tajpur Road. During was observed that at the outlet of CETP in Buddha Nallah, effluent was coming at comp. slow pace with lesser quantum than the normal discharge with having blackish colou team then visited the CETP 40 MLD and observed that the decanting near the outlet o was not in process. The sample of effluent collected from the tank after the Chlorine c tank collected during visit was also of blackish colour and was leading to the final outle Buddha Nallah. The physical condition of the current samples, previous analysis results r that the CETP is not working effectively and efficiently. Moreover, the physical conditions o chlorine contact tank shows considerable quantity of solids are settled in it. On enquir representative of the CETP stated that the cleaning of clarifier will resolve the issue and it is scheduled shortly and 2 no. of SBR tanks are already under maintenance.

Meanwhile, the SPV has applied for consent to operate under Water Act, 1 (application no. 220223987) and Air Act, 1981 (application no. 19195559) through OCMMS

The matter has been considered by the Competent Authority of the Board ar has been decided to issue fresh notice u/s 33-A of the Water (Prevention & control of Pollu Act, 1974 as amended in 1988 along with an opportunity of personal hearing at short d before Chairman of the Board on 12.06.2023.

The representative of the CETP 40 MLD PDA Directors and CETP operator M L&T attended the hearing and submitted a written reply which was taken on record and st that they are concerned on above mentioned unfortunate development and they have ask the operating contractor M/s L&T Ltd to explain the reason thereof and immediately rectify defects as per requirement. However, CETP was functioning reasonably well before afo mentioned observation of 08.06.2023 as sample test report of PPCB for month of May 2 shows that all parameters are within limits (BOD-22, COD-92, TSS-20 and pH-7.9). It is furth requested to rectify the cause of malfunctioning of CETP, they may be allowed to volunt shut down the CETP till the process of cleaning, maintenance of CETP is completed. For cleani of clarifier and CCT outlet contract has already given. The member industries are also be requested and also assured to stop operation of respective unit who are connected wi conveyance system leading to CETP 40 MLD during "shut down" till, the process of cleanin maintenance and stabilization of CETP is completed. The representative of SPV also ensure that they shall submit the time bound proposal for up-gradation and augmentation of the CE alongwith PERT Chart.

PDA further submitted that almost all directors of PDA (6 Nos.) are out country presently. Presence of these directors is necessary to submit detailed reply on merit t the notice dated 08.06.2023. The same shall also require study of all relevant record bes reply of M/S L&T Ltd to our letter dated 09.06.2023 as aforesaid. This shall be perfectly in lin with rules under Water Act 1974 and also conform to rule of natural justice. PDA requested give the separate opportunity of personal hearing w.r.t the EC earlier imposed amounting to Rs 2,33,40,000 as most of the directors are out of the country. They further assured that SPV sh submit the time bound proposal for up-gradation and augmentation of the CETP along wit PERT Chart so as to achieve the prescribed standards as well as the standards as mentioned

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

the DPR appraised at the time of approval of financial aid received from the Government for this CETP, within six months.

The Chairman of the Board observed that PDA (CETP 40 MLD) is continuously and intentionally violating the Environmental laws and degrading the water quality of Buddha Nallah, leading to River Sutlej and non-complying with the Directions issued by the Board from time to time.

After hearing, the Directors of the SPV, members of M/s L&T, officers of the Board and the Chairman of the Board decided as under:

1. SPV shall shutdown the plant for cleaning, maintenance and stabilization of CETP w.e.f 13.06.2023 till the completion of the work and satisfactory operation of the CETP and will ensure that no member unit of the CETP shall operate and discharge its effluent from its premises into any mode of disposal.
2. All the member units of CETP 40 MLD (Focal Point Module) shall close their wet processes till cleaning, maintenance and stabilization of CETP is completed w.e.f 13.06.2023. If any member unit found operating its unit without the prior permission of the Board, then directions u/s 33-A of the Water Act, 1974 will be confirmed against the violator industry for its closure, disconnection of its electric connection and also legal action shall be initiated against it.
3. The boilers installed within the premises of all the member units of CETP 40 MLD (Focal Point Module) be sealed, immediately.
4. All the member units of CETP 40 MLD (Focal Point Module) shall not discharge any kind of treated / untreated effluent outside its premises through any mode of disposal viz. MC sewer/ conveyance system of CETP 40 MLD etc. If found violating, directions u/s 33-A of the Water Act, 1974 will be confirmed against the violator industry for its closure, disconnection of its electric connection and also legal action shall be initiated against it. The SPV shall also take action as deemed fit against the violator unit(s) including cancellation of membership / forfeiture of shares etc.
5. On the basis of best assessment and judgement, an interim amount of Environmental Compensation (EC) of Rs. 75 lacs (Seventy Five Lacs) be imposed on the SPV (CETP 40 MLD, Focal Point Module) for violations made by the SPV and the SPV shall immediately deposit the same in the O/o Environmental Engineer, Regional Office-4, Ludhiana, within one week.
6. Environmental Engineer, Regional Office-4, Ludhiana shall calculate the amount of Environmental Compensation (EC) from the date of commissioning of CETP till the date last violation observed, get it verified from the EC verification committee constituted by the Board, within 07 days. A separate order for the imposition of EC shall be passed accordingly.
7. SPV shall submit the time bound proposal for up-gradation and augmentation of the CETP as committed during the hearing along with PERT Chart so as to achieve the prescribed standards as well as the standards as mentioned in the DPR appraised at the time of approval of financial aid received from the Government for this CETP, within 15 days.
8. SPV shall submit a Bank Guarantee of amount Rs. 1 Cr. (One Crore) as an assurance to upgrade the CETP and achieve the prescribed standards.
9. SPV shall inform and obtain permission from the Board as and when cleaning, maintenance & stabilization work is completed before starting the re-operation of CETP. The discharge of the member units shall not be allowed without prior permission of the Board.
10. SPV shall comply with the decisions of personal hearing dated 10.11.2022 as well as short comings mentioned in the notice issued vide no. 2671-72 dated 09.06.2023.
11. The SPV shall construct a proper outlet before discharge into Buddha Nallah from where effluent sample can be collected, within 07 days and also install one set of additional OCEMS at the said location, within 15 days.
12. As requested by SPV, it shall be given an another opportunity of personal hearing before the Chairman of the Board to decide the representation regarding deposit of

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

Environmental Compensation the EC of Rs. 2,33,40,000/- earlier imposed by the delay in commissioning of CETP. -27-

13. Environmental Engineer, Regional Office-4, Ludhiana shall take following actions:
   a) Seal the boilers of all member units of CETP 40 MLD (Focal Point M immediately.
   b) Ensure that no discharge of effluent from the member units in the conveyance s and the wet processes of the industries shall not be operated.
   c) Keep vigil on the wet processes / operation of the industry as well as discharge effluent into the conveyance system of CETP 40 MLD (Focal Point Module), if violating the directions of the Board, then send the recommendations immediat confirm the directions u/s 33-A of the Water Act, 1974 for closure and cancellati membership with SPV.

14. Consent to operate under Water Act, 1974 applied by the SPV be refused and conse operate under Air Act, 1981 be returned and shall be applied as & when CETP beco operational and starts functioning well.
15. Consent applications under Water Act, 1974 and Air Act, 1981 submitted by the me units under process with the Board shall be returned with request to re-submit the sam & when CETP becomes operational and starts functioning well.
16. Legal action against the SPV (CETP 40 MLD, Focal Point Module) and its Directors (P Dyers Association, Focal Point Module) as well as CETP operator be initiated in Competent Court of Jurisdiction.

You are, therefore, requested to comply with the decisions of the pers hearing and submit compliance report to the Board.

For and on behal
Punjab Pollution Control Bc

Endst. No.....

Dated .....

A copy of the above is forwarded to the Environmental Engineer, Pun Pollution Control Board, Regional Office-4, Ludhiana for information & necessary action.

For and on behalf
Punjab Pollution Control Bc

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

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PUNJAB POLLUTION CONTROL BOARD

Regional Office-1, Ludhiana
E-648-B, 3rd Floor, Focal Point, Phase-5, Ludhiana
Phone: 0161-4678789

No. 199

Dated: 30/1/2024

To

HDFC Bank,
Gill Road,
Ludhiana.

Subject: **Encashment of Rs. 25 Lakh from Bank Guarantee no. 034GT02231820005 amounting to Rs. 1 Crore - M/s Punjab Dyers Association (CETP 40 MLD Focal Point Module), Tajpur Road, Ludhiana.**

Ref: **PPCB, Zonal Office-1, Ludhiana letter no. 804-05 dated 25/01/2024.**

The SPV was given personal hearing before the Chairman of the Board on 12.01.2024 w.r.t. show cause notice for refusal of consent to operate under the Water Act, 1974, wherein, it was decided that 25% of Bank Guarantee of Rs 1.00 Cr. i.e. Rs. 25 lakh submitted by the PDA be encashed.

In compliance to the above you are requested to encash 25 % of the Bank Guarantee no. 034GT02231820005 of Rs. 1 crore i.e. Rs. 25 Lakh in Punjab Pollution Control Board account as under:

Bank name:	ICICI Bank
Branch:	Focal Point, Ludhiana
Account no.:	218001000552
IFSC code:	ICIC0002180

Reduced B.G Copy attached
2/2/24

DA/ BG in original and copy of proceeding.

Environmental Engineer

Endst no. ..... **Dated.....**

A copy of the above is forwarded to Senior Environmental Engineer, Zonal Office-1, Ludhiana for kind information, please.

sd
Environmental Engineer

SCANNED
Date 31/1/24 Time 12:02 Sign

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

PUNJAB POLLUTION CONTROL BOARD
Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
Tele Fax:- 0161-4673789 Website:- www.ppcb.gov.in email:- ppcbzo1ldh@gmail.com

No. 80115-5 Speed Post/online Date 25/1/24

To
M/s Punjab Dyers Association (Focal Point Module),
8.65 Acre Land, Tejpur Road, Jamalpur Awana,
Ludhiana.

Sub: Proceeding of the personal hearing given before the Chairman of the Board on 12.01.2024 w.r.t. show cause notice for refusal of consent to operate under the Water Act, 1974.

The following were present:

On behalf of Punjab Pollution Control Board

Er. G. S. Majithia, Member Secretary/ Punjab Pollution Control Board
Er. Pardeep Gupta, Chief Environmental Engineer, Ludhiana
Er. Paramjeet Singh, Senior Environmental Engineer, Zonal Office-1, Ludhiana

On behalf of the PDA

Sh. Sunil Verma, Director
Sh. Vishal Jain, Director

The Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the Punjab Dyers Association (PDA) was earlier granted consent under the Water Act, 1974 valid upto 23/09/2023 for discharge of trade effluent into Budha Nallah after treatment through CETP of 40 MLD (Focal Point Module) and domestic effluent onto land for plantation through septic tank.

The SPV had submitted Bank Guarantee of Rs 1 crore valid upto 30.06.2025 as an assurance that the SPV will assure to upgrade the CETP and achieve the prescribed standards and the industry shall comply with the provisions of the Water Act, 1974, Air Act, 1981, Environment (Protection) Act, 1986 and/or another environmental law applicable to the industry and Rules, Circulars & Directions issued by the Board from time to time.

The PDA has now applied for obtaining renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974.

The PDA has installed a CETP (40 MLD) for the treatment of effluent generated from the textile units situated in Focal Point area of the Ludhiana. Presently, 73 numbers of industries are members of the CETP and 65 no. of industries are discharging their effluent to CETP.

The CETP was visited by officers of the Board on 13.09.2023 and it was observed as under:

1. The CETP was in operation during visit and the treatment involves following steps: Gravity Fed Effluent - Receiving Chamber - Coarse Screen - Raw effluent collection sump - Stilling chamber - Fine Screen & Equalization tank - pH Correction-I (Lime & FeSo4 Dosing) - Reactor Clarifier (Poly Dosing)* - pH Correction-II - SBR Basin (04 in numbers)** - Chlorine Contact Tank - Treated Effluent Disposal.
   However, out of two grit removal screens, the mechanical screen was not in operation.
2. The various stages as shown by PLC was not in consonance with the operation carried out at the CETP as there was some fault in the PLC system. The PDA has not recorded any comments/maintained record in this regard.
3. During visit, PDA was guided to provide temperature gauges at the equalization tank and SBR tanks and same may be connected with PLC in order to improve the efficiency of treatment and to avoid high temperature shock loading in SBR tanks.
4. PDA was also guided to provide log book at the CETP and designate a person from PDA, so that whenever, any director of PDA visits the CETP, record of visit will be maintained.
5. The operator is not maintaining any record regarding sludge recirculation.
6. During visit, effluent samples were collected from the inlet as well as outlet of CETP and has been sent to Zonal Lab, Ludhiana for analysis.
7. As per analysis results of samples collected, all the parameters are within prescribed standards of MoEF/CC except TDS and Bio-assay.
8. It has installed 1 no. boiler of capacity 2 TPH with cyclone as APCD and a drier for drying of sludge and the same was yet under installation. However, it has not obtained any NOC regarding the same.
9. The industry is lifting the sludge into the vehicle of TSDF without providing any HDPE sheets and without filling in bags. No numbering and tagging was there. The sludge was got lifted in a crude manner.
10. The CETP is not maintaining record of generation of sludge in form-3 as required under Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.
11. The sludge was stored inside the room in shape of heaps. Though the unit is in the process of proving evaporator for drying the sludge.

The monthly effluent samples collected by the Board of the CETP are continuously not meeting with the committed standards as per the DPR submitted at the time of appraisal of the CETP scheme submitted to MoEF & CC for financial incentive.

The industry was issued show cause notice for refusal of consent to operate under the Water Act, 1974 and Air Act, 1981 & show cause notice for refusal of authorization under the Hazardous and other Waste

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

(Management & Transboundary Movement) Rules, 2016 with hearing before Chairman of the Board on 09.10.2023, wherein it was decided as under:-

1. The PDA shall operate its CETP of 40 MLD capacity regularly and efficiently so as to achieve the prescribed standards..
2. The PDA shall apply with the above said observations within 15 days, failing which action as per law shall be taken without further notice in the matter.
3. The Environmental Engineer, Regional Office shall visit the CETP after 15 days and shall submit the detailed report with recommendations on merits.
4. The consent application under the Water (Prevention & Control of Pollution) Act, 1974 shall be decided on merits after compliance as above.

In compliance to hearing decisions, the CETP was visited by officer of the Board on 03.11.2023 and it was reported as under:-

1. The CETP was in operation during visit.
2. Effluent samples were collected from the inlet as well as outlet of CETP and detail Comparison w.r.t design standards as well as MoEF/CC standards of last 3 no. analysis report of samples collected is as under:-

Date	04.10.2023	03.11.2023	01.12.2023	Standards	Design Standards
Parameter	Outlet	Outlet	Outlet	MoEF/CC	
pH	8.2	8.4	8.5	6.0 - 9.0	5.5-9.0
TSS	46	25	24	100	50
TDS	4621	4920	4812	2100	Inlet TDS +/- 10 % variation
COD	212	128	230	250	100
BOD	27	16	21	30	10
O & G	7.2	4.6	4.0	10	10
Phenolic Compound	2.2	BDL	BDL	1	
Sulphides	5.6	0.8	BDL	2	
Amm. Nitrogen	14.3	1.9	2.4	50	2
SAR	29.4	24.2	-	-	-
Total Chromium	BDL	BDL	BDL		
RSC	8.8	7.9	6.4	-	-
Bio-assay	20% survival of fish in 100% effluent in 96 Hrs.	70% survival of fish in 100% effluent in 96 Hrs	60% survival of fish in 100% effluent in 96 Hrs	90% survival of fish in 100% effluent in 96 Hrs.	90% survival of fish in 100% effluent in 96 Hrs

As per analysis result of sample collected, the parameters TDS and Bio-assay are beyond prescribed limits of the Board. comparison of analysis report of effluent samples collected on 03.11.2023 w.r.t design standards as well as MoEF/CC standards, as per which, the conc. of parameters TDS= 4920 mg/l against prescribed limit of MoEF/CC standards 2100 mg/l, COD=128 mg/l against prescribed limit of design Standards = 100 mg/l, BOD=16 mg/l against prescribed limit of design Standards= 10 mg/l and Bio-assay = 70% survival of fish against design Standards of 90% survival of fish in 100% effluent in 96 Hrs and analysis report of effluent samples collected on 01.12.2023 w.r.t design standards as well as MoEF/CC standards, as per which, the conc. of parameters TDS= 4812 mg/l against prescribed limit of MoEF/CC standards 2100 mg/l, COD=230 mg/l against prescribed limit of design Standards = 100 mg/l, BOD=21 mg/l against prescribed limit of design Standards= 10 mg/l and Bio-assay = 60% survival of fish against design Standards of 90% survival of fish in 100% effluent in 96 Hrs.

Hence, as per analysis result of sample collected, the conc. of various parameters i.e. TDS, COD, BOD and Bio-assay are beyond the prescribed design standards of the Board

SPV has not submitted the time bound proposal for up-gradation and augmentation of the CETP along with PERT Chart so as to achieve the prescribed standards as well as the standards as mentioned in the DPR appraised at the time of approval of financial aid received from the Government for this CETP.

The matter has been considered and it has now decided to refuse consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, after giving another opportunity of personal hearing.

In view of above, the association was issued show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 with hearing before Chairman of the Board on 12.01.2024.

Sh. Sunil Verma and Sh. Vishal Jain, Directors of the Association attended the hearing and submitted written reply which was taken on record. They submitted that they have provided aeration in chemical reaction tank for better mixing of chemicals by installing 2 additional compressors. They have changed clarifier Scrapper completely for better removal of sludge from clarifier and have installed boiler and dryer under new Shed for sludge drying. They have achieved all the prescribed standards of MoEF & CC in the month of November, 2023 and December, 2023 except TDS and bio-assay. There was some leakage inside SBR tanks which has been rectified. Fish survival has improved 20% to 70% as October & November result show and are hopeful to achieve 90% survival of fish test. They are working with almost dedication to achieve best results possible at CETP. The Bank Guarantee of Rs 1.00 Cr. for upgradation of CETP is kept with PPCB.

During hearing, PDA has submitted the analysis report of sample collected by Board on 01.01.2024 which was dispatched to ZO/RO vide letter no. 9456 dated 12.01.2024 but not released to the PDA. The Competent Authority of the Board has taken serious view of this matter as to how the PDA got a copy of this report.

Environmental Engineer
Punjab Pollution Control Board
Regional Office-I, LUDHIANA

After hearing the Industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under :-

1. The PDA shall operate its CETP of 40 MLD capacity regularly and efficiently so as to achieve the prescribed standards.
2. 25% of Bank Guarantee of Rs. 1.00 Cr. i.e. Rs. 25 lac submitted by the PDA be encashed.
3. The PDA shall comply with the above said observations within 15 days, failing which action as per law shall be taken without further notice in the matter.
4. The PDA shall submit the time bound proposal for up-gradation and augmentation of the CETP along with PERT Chart so as to achieve the prescribed standards as well as the standards as mentioned in the DPR appraised at the time of approval of financial aid received from the Government for this CETP, within 15 days.
5. The PDA shall submit the proposal for discharge of treated effluent onto land for plantation / irrigation to Board in time bound manner.
6. The Environmental Engineer, Regional Office shall visit the CETP after 15 days and shall submit the detailed report with recommendations on merits.
7. The consent application under the Water (Prevention & Control of Pollution) Act, 1974 shall be decided on merits after compliance as above.
8. For the non-achievement of effluent discharge standards, personal hearing be given to all the three CETPs of 50 MLD, 40 MLD and 15 MLD capacities.
9. The Senior Environmental Engineer, Zonal Office-I, Ludhiana shall inquire the matter regarding getting analysis report by the PDA.

You are, therefore, requested to ensure the compliance of the hearing decisions within stipulated period and submit compliance to the Regional Office, failing which action under the provisions of Pollution Control Laws shall be taken against the Association and its responsible person.

Add. Senior Environmental Engineer

Endst No. Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. It is requested to send the compliance of hearing decisions in stipulated time period.

Add. Senior Environmental Engineer

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

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PUNJAB POLLUTION CONTROL BOARD
Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana
Tele Fax:- 0161-4673789 Website:- www.ppcb.gov.in email:- ppcbzo1ldh@gmail.com

No. 3664 Dated 1/7/24

To

M/s Punjab Dyers Association (Focal Point Module),
8.65 Acre Land, Tajpur Road, Jamalpur Awana,
Ludhiana.

Sub: Proceeding of the personal hearing given before the Chairman of the Board on 14.06.2024 w.r.t. show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974.

The following were present:

On behalf of Punjab Pollution Control Board

Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board
Er. Pardeep Gupta, Chief Environmental Engineer, Ludhiana
Er. Paramjeet Singh, Senior Environmental Engineer, Zonal Office-1, Ludhiana
Er. Pardeep Balu, Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana

On behalf of the industry

Sh. Vishal Jain, Director
Sh. Rahul Verma, Director.

The Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the Punjab Dyers Association (PDA) was earlier granted consent under the Water Act. 1974 vide no CTOW/Renewal/LDH4/2023/22538966 dated 24/06/2023 valid upto 23/09/2023 for discharge of trade effluent into Budha Nallah after treatment through CETP of 40 MLD (Focal Point Module) and domestic effluent onto land for plantation through septic tank.

The SPV had submitted Bank Guarantee of Rs 1 crore valid upto 30.06.2025 as an assurance that the SPV will assure to upgrade the CETP and achieve the prescribed standards and the industry shall comply with the provisions of the Water Act, 1974, Air Act, 1981, Environment (Protection) Act 1986 and/or another environmental law applicable to the industry and Rules, Circulars & Directions issued by the Board from time to time.

The PDA has now applied for obtaining renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974.

The PDA has installed a CETP (40 MLD) for the treatment of effluent generated from the textile units situated in Focal Point area of the Ludhiana. Presently, 73 numbers of industries are members of the CETP and 65 no. of industries are discharging their effluent to CETP

The CETP was visited by officers of the Board on 13.09.2023 and it was observed as under:

1. The CETP was in operation during visit and the treatment involves following steps
   Gravity Fed Effluent - Receiving Chamber - Coarse Screen - Raw effluent collection sump - Stilling chamber - Fine Screen & Equalization tank - pH Correction-I (Lime & FeSo4 Dosing) - Reactor Clarifier (Poly Dosing)* - pH Correction-II - SBR Basin (04 in numbers)** - Chlorine Contact Tank - Treated Effluent Disposal.
   However, out of two grit removal screens, the mechanical screen was not in operation.
2. The various stages as shown by PLC was not in consonance with the operation carried out at the CETP, as there was some fault in the PLC system. The PDA has not recorded any comments/maintained record in this regard.
3. During visit, PDA was guided to provide temperature gauges at the equalization tank and SBR tanks and same may be connected with PLC in order to improve the efficiency of treatment and to avoid high temperature shock loading in SBR tanks.
4. PDA was also guided to provide log book at the CETP and designate a person from PDA, so that, whenever, any director of PDA visits the CETP, record of visit will be maintained.
5. The operator is not maintaining any record regarding sludge recirculation.
6. During visit, effluent samples were collected from the inlet as well as outlet of CETP and has been sent to Zonal Lab, Ludhiana for analysis
7. As per analysis results of samples collected, all the parameters are within prescribed standards of MoEF/CC except TDS and Bio-assay.
8. It has installed 1 no. boiler of capacity 2 TPH with cyclone as APCD and a drier for drying of sludge and the same was yet under installation. However, it has not obtained any NOC regarding the same
9. The industry is lifting the sludge into the vehicle of TSDF without providing any HDPE sheets and without filling in bags. No numbering and tagging was there. The sludge was got lifted in a crude manner.
10. The CETP is not maintaining record of generation of sludge in form-3 as required under Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016

Received by post 9/7/24

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

11. The sludge was stored inside the room in shape of heaps. Though the unit is in the proce of proving evaporator for drying the sludge.

The monthly effluent samples collected by the Board of the CETP are continuously not meetin with the committed standards as per the DPR submitted at the time of appraisal of the CETP schem submitted to MoEF & CC for financial incentive.

The Industry was issued show cause notice for refusal of consent to operate under the Wate Act, 1974 and Air Act, 1981 & show cause notice for refusal of authorization under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 with hearing before Chairman of the Board on 09.10.2023, wherein it was decided as under:-

1. The PDA shall operate its CETP of 40 MLD capacity regularly and efficiently so as to achieve the prescribed standards.
2. The PDA shall apply with the above said observations within 15 days, failing which action as per law shall be taken without further notice in the matter.
3. The Environmental Engineer, Regional Office shall visit the CETP after 15 days and shall submit the detailed report with recommendations on merits.
4. The consent application under the Water (Prevention & Control of Pollution) Act, 1974 shall be decided on merits after compliance as above.

In compliance to hearing decisions, the CETP was visited by officer of the Board on 03.11.2023 and it was reported as under:

1. The CETP was in operation during visit.
2. As per analysis result of sample collected of last 9 samples, the conc. of various parameters i.e. TDS, COD, BOD and Bio-assay are beyond the prescribed design standards as well as MoEF/CC standards.

The SPV has not submitted the time bound proposal for up-gradation and augmentation of the CETP along with PERT Chart so as to achieve the prescribed standards as well as the standards as mentioned in the DPR appraised at the time of approval of financial aid received from the Government for this CETP.

The association was issued show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 with hearing before Chairman of the Board on 12.01.2024, wherein it was decided as under :-

1. The PDA shall operate its CETP of 40 MLD capacity regularly and efficiently so as to achieve the prescribed standards.
2. 25% of Bank Guarantee of Rs 1.00 Cr i.e. Rs. 25 lac submitted by the PDA be encasned.
3. The PDA shall comply with the above said observations within 15 days, failing which action as per law shall be taken without further notice in the matter.
4. The PDA shall submit the time bound proposal for up-gradation and augmentation of the CETP along with PERT Chart so as to achieve the prescribed standards as well as the standards as mentioned in the DPR appraised at the time of approval of financial aid received from the Government for this CETP, within 15 days.
5. The PDA shall submit the proposal for discharge of treated effluent onto land for plantation / irrigation to Board in time bound manner
6. The Environmental Engineer, Regional Office shall visit the CETP after 15 days and shall submit the detailed report with recommendations on merits.
7. The consent application under the Water (Prevention & Control of Pollution) Act, 1974 shall be decided on merits after compliance as above.
8. For the non-achievement of effluent discharge standards, personal hearing be given to all the three CETPs of 50 MLD, 40 MLD and 15 MLD capacities.
9. The Senior Environmental Engineer, Zonal Office-I, Ludhiana shall inquire the matter regarding getting analysis report by the PDA.

As per analysis report received from Zonal Lab, Ludhiana for sample collected during surprise visit on 25.02.2024, parameter TDS is beyond the prescribed standards.

The Association is not complying with decisions of personal hearing held before Chairman of the Board on 12.01.2024.

The Association was issued show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 with hearing before Chairman of the Board on 25.04.2024. But, no one from the PDA attended the hearing. However, vide e-mail dated 24.04.2024 PDA has requested to give another date of hearing.

In view of above, the Association was issued show cause notice for refusal of consent to operate under the Water Act, 1974 with hearing before Chairman of the Board on 14.06.2024.

Sh. Vishal Jain and Sh. Rahul Verma, Directors of the PDA attended the hearing and submitted a written reply, which was taken on record. He submitted that the CETP is achieving the MoEF & CC standards except TDS (substantial TDS reduction not possible at CETP as per design of CETP). The SPV is doing its best to achieve the stringent parameters as proposed in its DPR but because of over changing ambient temperature (range 3°c to 46°c) not in control of CETP Biological treatment efficiency gets affected. So, SPV is trying its best to further decrease BOD and COD in clarifier by

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

removing maximum impurities possible. For this, SPV proposed to spend around 5.00 Cr. for up gradation of which it has already spent Rs. 2.50 Cr. from its pocket.

The SPV is trying its best to upgrade the CETP but they are facing huge financial challenges. Their Rs. 5.00 Cr. bank guarantees is stuck with PPCB which was for construction of CETP. He further request to release this bank guarantees as soon as possible. As for as proposal for discharge of treated effluent on to land for plantation / irrigation is concerned the Govt. was to provide Chanel for it. He requested to allow CETP to discharge its effluent at outlet of STP (to control TDS) which can then easily be used for irrigation/plantation by Chanel to be provided by Govt.

After hearing the PDA, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The PDA shall operate its CETP of 40 MLD capacity regularly and efficiently so as to achieve the prescribed standards.
2. The PDA shall submit the time bound proposal for up-gradation and augmentation of the CETP along with PERT Chart so as to achieve the prescribed standards as well as the standards as mentioned in the DPR appraised at the time of approval of financial aid received from the Government for this CETP, within 15 days.
3. The PDA shall submit the proposal for discharge of treated effluent onto land for plantation / irrigation to Board in time bound manner
4. The Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 may be granted to the PDA upto adequacy of consent fee.
5. The Environmental Engineer, Regional Office shall verify submission made by the industry and submit further recommendations in the matter.

You are, therefore, requested to ensure the compliance of the hearing decisions within stipulated period and submit compliance to the Regional Office, Ludhiana, failing which action under the provisions of Pollution Control Laws shall be taken against the industry and its responsible person.

Add. Senior Environmental Engineer

Endst No. **Dated**

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to send the compliance of hearing decisions in stipulated time period.

Add. Senior Environmental Engineer

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 546/2024

In the matter of:

News Item Titled "Ludhiana PPCB Report Flags 54 Dyeing Units In Buddha Nullah's Catchment" Appearing In The Hindustan Times Dated 25.04.2024

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1.	Reply on behalf of Central Pollution Control Board (CPCB) i.e. Respondent No 2 in compliance to Hon'ble NGT order dated 13.05.2024.	
2.	**Annexure- I** A copy of status report filed by PPCB in compliance of the Hon'ble NGT order dated 04.01.2024.	
3.	**Annexure- II** A copy letter dated 27.05.2024 issued by CPCB to National River Conservation Directorate regarding Water Quality data of Buddha Nalla drain and River Sutlej.	
4.	**Annexure- III** A copy of direction dated 12.08.2024 issued by CPCB to PPCB.	
5.	**Annexure- IV** A copy of Hon'ble NGT order dated 13.05.2024.	

(Kamlesh Singh)
Scientist 'E'
Central Pollution Control Board

Place: Delhi
Dated: 13.08.2024.

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 546/2024

News Item Titled "Ludhiana PPCB Report Flags 54 Dyeing Units In Buddha Nullah's Catchment" Appearing In The Hindustan Times Dated 25.04.2024

REPLY ON BEHALF OF CENTRAL POLLUTION CONTROL BOARD (CPCB) i.e. RESPONDENT NO 2

Most Respectfully Showeth: -

1. That Hon'ble NGT vide Order dated 13.05.2024 and Notice dated 20.05.2024 impleaded the Central Pollution Control Board (hereinafter referred as CPCB) as Respondent no. 2. Thereby, the reply is made in succeeding paragraphs.

2. That CPCB is a statutory Board constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under the Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution), Act 1981 and the Environment (Protection) Act, 1986.

3. That, the Hon'ble NGT took a suo motto matter vide Original Application No. 546 of 2024 based on News item titled "Ludhiana PPCB report flags 54 dyeing units in Buddha Nallah's catchment" appearing in the Hindustan Times dated 25.04.2024".

4. That the matter in the news article relates to the findings of the Punjab Pollution Control Board in response to NGT's directives in the case, Nitin Dhiman V State of Punjab Original Application No. 225/2022 (hereinafter referred as OA). The report reveals that the water from Buddha Nallah in Ludhiana is unfit for

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irrigation due to high Biochemical Oxygen Demand (BOD) and Chemical Oxygen Demand (COD) levels. According to the report, about 54 dyeing units are not connected to the common effluent treatment plants (hereinafter referred as CETP) due to geographical reasons and scale of the industries. Out of these 54 dyeing units, 12 are large scale, 16 are small category scattered at different places and 26 units are situated at Industrial Area A, Ludhiana. It states that there were 300 dyeing units operating in the district, out of which about 265 fall in the catchment area of Buddha Nallah, which originates in Koom Kalan village and runs parallel to Sutlej river on its south till it joins the river at Walipur Kalan village. The report further adds that there are 108 dyeing units connected to CETP of capacity 50 MLD (Full form), 67 dyeing units connected to CETP of capacity 40 MLD and 36 dyeing units are connected with CETP that has a capacity of 15 MLD.

5. That the Hon'ble NGT in Original Application No. 225 of 2022 with I.A No. 596/2023 and I.A No.815 of 2023 in the matter titled as *"Nitin Dhiman Vs State of Punjab and Others"* directed the Punjab State Pollution Control Board and Municipal Corporation, Ludhiana to file status report to the action taken against the non-compliance Units, present status of closure, compliance status of all dyeing industries not connected to CETPs, status of dyeing industries with regard to withdrawal and utilization of groundwater, wastewater generated by dyeing industries, wastewater of dyeing industries received in the CETPs, production capacity and share in CETPs. Punjab Pollution Control Board (hereinafter referred as PPCB) has filed the status report in compliance of Hon'ble NGT order dated 04.01.2024 (in OA No. 225/2022). The copy of the status report filed by PPCB in compliance of the Hon'ble NGT order dated 04.01.2024 is annexed as **Annexure-I.**

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6. That, it is humbly submitted that, the 18th meeting of Central Monitoring Committee (CMC) was held on 11.01.2024 under the Chairmanship of Secretary, Department of Water Resource, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, wherein following was directed:

"The water quality testing of Budhha Nallah may be taken up by CPCB and State PCB in order to ascertain the improvement in water quality in the drain and ensuring the effectiveness of the completed STP projects. NRCD is to review the Buddha Nallah Rejuvenation project separately before the next CMC meeting".

7. That in compliance of directions of the Central Monitoring Committee (CMC), CPCB has carried out inspection and monitoring of the Buddha Nallah and River Sutlej on 02.04.2024. Accordingly, CPCB vide its letter dated 27.05.2024 provided the water quality data of Buddha Nallah and River Sutlej to the National River Conservation Directorate (hereinafter referred as NRCD), Dept. of Water Resource, River Development & Ganga Rejuvenation, Ministry of Jal Shakti. The major findings of the said monitoring are:

i. The monitored water quality parameters of Buddha Nalla, when compared with the General Standards for Discharge of Environmental Pollutants prescribed under Schedule-VI of Environment (Protection) Rules, 1986, for inland surface water and land irrigation, reveal that the water quality was found non-complying w.r.t BOD, COD and TSS parameters for the inland surface water standard and non-complying w.r.t BOD and TSS parameters for land irrigation standard.

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ii. The analysis results of River Sutlej upstream (U/s) and downstream (D/s) of Buddha Nalla were compared with the Primary Water Quality Criteria for Outdoor Bathing and it was observed that River Sutlej D/s

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of Buddha Nalla was found non-complying w.r.t. the criteria.

iii. Comparative analysis of water quality of Buddha Nalla and river Sutlej at D/s of Buddha Nalla for the year 2022 and 2024 reveals that concentration of BOD, COD and TSS increased from the year 2022 to 2024.
The true copy of the letter dated 27.05.2024 is annexed as **Annexure-II**.

8. That, it is humbly submitted that, CPCB also carried out the inspection of 04 common effluent treatment plant (CETPs) located in Ludhiana during April 22-23, 2024 to verify the compliance status. It was observed that out of 04 CETPs, 01 CETP of 500 Kilo Litre per day (KLD) is a zero liquid discharge (ZLD) plant and 03 CETPs were found exceeding the discharge standards. As per environment clearance (hereinafter referred as 'EC') granted to the CETPs, the treated water shall not be discharged into Buddha Nallah, however the three (03) CETPs are reportedly discharging into Buddha Nallah and not complying with the disposal condition stipulated in the environmental clearance issued by Ministry of Environment, Forest and Climate Change (hereinafter referred as 'MoEF&CC'). The overall compliance status of the three CETPs are tabulated below:

Sr. No.	1	2	3
Location of CETP	**CETP 40 MLD** (Focal point Module) Tajpur Road Near Central Jail, Ludhiana (Punjab)	**CETP 50 MLD** Tajpur Road. Near Central Jail, Ludhiana Punjab.	**CETP, 15 MLD.** Bahadur Ke Road, District Ludhiana (Punjab).
Industrial Area	Dyeing Industrial area Focal Point (Phase 1 to Phase 8)	Dyeing industries Tajpur Road Ludhiana	Textile & Knitwear Dyeing units Industrial Zone Bahadur Ke Road, Ludhiana

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Treatment system of CETP	Physico-chemical followed by biological (SBR) process SBR	Physico-chemical followed by biological (SBR) process	Physico-chemical followed by biological (SBR) process
Designed capacity	40 MLD	50 MLD	15 MLD
Status of operation during inspection	Operational	Operational	Operational
OCEMS Installed	Yes	Yes	Yes
Validity of Water Consent/Authorization	No	No	No
Compliance Status	Non-compliance (w.r.t BOD, COD and Chloride, sulphide parameter) and discharge condition of MoEF&CC	Non-compliance (w.r.t BOD, COD and chloride parameters) and discharge condition of MoEF&CC	Non-compliance (w.r.t BOD, COD, Chloride and Sulphide) and discharge condition of MoEF&CC
Final discharge	Buddha Nallah	Buddha Nallah	Buddha Nallah

Further, it is humbly submitted that based on the observed non-compliance in the CETPs discharging into Buddha Nallah, CPCB has issued Direction dated 12.08.2024 under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 to Punjab Pollution Control Board to take appropriate action including imposing environmental compensation. The true copy of the direction dated 12.08.2024 issued to Punjab PCB is annexed as **ANNEXURE-III**.

9. The answering respondent craves leave of the Hon'ble Tribunal to file additional reply, in future, if required.

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10. That in the light of the above submission, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in the instant Original Application.

(Kamlesh Singh)
Scientist 'E'
Central Pollution Control Board

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VERIFICATION

Verified at New Delhi on this day of 13 AUG 2024 2024 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

DEPONENT

कमलेश सिंह / Kamlesh Singh
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env. Forest & Climate Change, Govt. of India
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली–110 032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

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ATTESTED
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13 AUG 2024

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)

Original Application No. 225 of 2022

with

I.A No. 596/2023 and I.A No.815 of 2023

In the matter of

Nitin Dhiman

..... Applicant

V/s

State of Punjab and Others

..... Respondent

Status Report of Punjab Pollution Control Board through Er. Gurmit Singh, Environmental Engineer, Regional Office -3, Ludhiana in compliance of order dated 04.01.2024.

RESPECTFULLY SHOWETH

1) That the subject cited case is pending for adjudication before the Hon'ble National Green Tribunal. The Hon'ble National Green Tribunal was pleased to pass an order dated 04.01.2024 thereby directing the Punjab Pollution Control Board to take samples from Buddha Nallah at different locations in the District Ludhiana and get the same analyzed for quality with respect to all parameters prescribed for treatment of sewage/industrial effluents and file its report regarding the same one week before the date of hearing fixed hereinafter. At the same time, the Hon'ble Tribunal has directed the Punjab State Pollution

Environmental Engineer
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Control Board and Municipal Corporation, Ludhiana to file status report in tabular format relating to the action taken against the non-compliant units, present status of closure, compliant status of all dyeing industries not connected to CETPs, status of dyeing industries with regard to withdrawal and utilization of groundwater, wastewater generated by dyeing industries, wastewater of dyeing industries received in the CETPs, Production capacity and share in CETPs. The Punjab State Pollution Control Board and Municpal Corporation, Ludhiana have been further directed to include their response to the observations made by the Amicus Curiae in his report. In this regard, the relevant extract of para no. 18 and 19 of the order dated 04.01.2024 is reproduced herein below for kind perusal and reference:

> 18. As per report submitted by the PSPCB, all CETPs are discharging their treated effluent into Buddha Nallah leading to River Sutlej. The PSPCB is directed to take samples from Buddha Nallah at different locations in the district Ludhiana and get the same analyzed for quality with respect to all parameters prescribed for treatment of sewage/industrial effluents and file its report regarding the same one week before the date of hearing fixed hereinafter.
>
> 19. The PSPCB and the MC, Ludhiana are directed to file status reports in tabular format regarding (i) action taken against all the non- compliant units; (ii) present status of units which are stated to be closed as to whether the same have been temporarily or permanently closed; (iii) detailed compliance status of all the dyeing industries which are not connected to the three CETPs; (iv) the compliance status of all the dyeing industries with respect to withdrawal and utilization of ground water and compliance with conditions, if any, imposed at the time of grant of permission by the Punjab State Ground Water Authority particularly condition regarding re-charge of ground water; and (v) the wastewater generated by each of the dyeing industries

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Punjab Pollution Control Board,
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connected with all the three CETPs, the wastewater from each of the said dyeing industries received in the CETPs, the production capacity and the share in the CETP of each of the said dyeing industries. The PSPCB and the MC, Ludhiana are also directed to include in their status report their response to the observations made by the Amicus Curiae in his report filed vide email dated 03.08.2023.

COLLECTION AND ANALYSIS OF SAMPLES

2) That in compliance to order dated 04.01.2024 of the Hon'ble Tribunal, it is submitted that the Punjab Pollution Control Board had collected water samples from various locations of Buddha Nallah in District Ludhiana on 19.01.2024. The samples so collected were got analyzed for quality with respect to parameters prescribed for treatment of sewage as well as industrial effluents. The examination of the analysis report has revealed that the concentration of different parameters of water flowing in Buddha Nallah are more than the prescribed standards for STP, thus making the water not fit for irrigation w.r.t. parameters like coliform, COD and BOD etc. Analysis report of the samples collected from various locations of the Buddha Nallah is enclosed herewith as Annexure-A.

3) That in further compliance to order dated 04.01.2024 of the Hon'ble Tribunal, it is respectfully submitted that about 300 (315) dyeing units are operating in the area of Ludhiana District, out of which about 265 units fall in the catchment area of Buddha Nallah, which originates in village Koom Kalan of District Ludhiana and runs parallel to River Sutlej on its south till Buddha Nallah joins River Sutlej at Village Wallpur Kalan, District Ludhiana.

For the treatment of wastewater of the dyeing industries, 03 Common Effluent Treatment Plants (CETPs) of total capacity 105 MLD have been installed at Ludhiana by the Special Purpose Vehicles (SPVs). The details regarding dyeing cluster, capacity of CETPs, site of installation, technology with name of SPV and existing member units are given herein below:

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Regional Office-I, LUDHIANA

S.No.	Dyeing Cluster of Ludhiana City	Capacity of CETP	Site of Installation	Name of Special Purpose Vehicle (SPV)	Based on Technology	Existing Member Units	Disposal of treated wastewater
1	Bahadurke Road	15 MLD	Bahadurke Road	Bahadurke Textile and Knitwear Association (BKTKA), Ludhiana	SBR	36	Buddha Nallah
2	Tajpur Road	50 MLD	Tajpur Road	Punjab Dyers Association (PDA), Tajpur Road, Ludhiana	SBR	108	Buddha Nallah
3	Focal Point	40 MLD	Tajpur Road	Punjab Dyers Association (PDA), Focal Point, Ludhiana	SBR	67	Buddha Nallah
Total	03	105 MLD	03		-	211	

4) That apart from the above mentioned 211 dyeing units, about 54 dyeing units are such which could not join the CETPs due to geographical reasons and scale of the industries. Out of these 54 dyeing units, 12 units are of large scale category, 16 units are of small category scattered at different places and 26 units are situated at Industrial Area-A, Ludhiana. All these 54 dyeing units are having their own captive effluent treatment plants for the treatment of wastewater and discharge their treated wastewater into public sewer for which standards have been laid down by the MOEF&CC, Government of India.

5) That after the installation and commissioning of CETPs for the wastewater treatment of dyeing industries, the domestic and industrial effluent of these industries stands segregated from the domestic sewerage of Ludhiana city. However, the treated wastewater of 54 dyeing units which are having captive effluent treatment plants is being discharged and further treated in Sewage

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Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

Treatment Plants installed by Municipal Corporation, Ludhiana for domestic sewage.

6) That the three Common Effluent Treatment Plants (CETPs) are being monitored on monthly basis by the Punjab Pollution Control Board and recently the effluent samples of the CETP 50 MLD, 40 MLD and 15MLD were collected by the officers of the Board in the month of February, 2024 and March, 2024. The analysis results of the samples collected by the Board officers reveals as under:

a) The CETP of 50 MLD capacity was found to be achieving the prescribed standards of MOEF&CC, Government of India except the parameter of TDS only.

b) The CETP of 40 MLD capacity was found to be achieving the prescribed standards of MOEF&CC, Government of India except the parameters of TDS only.

c) The CETP of 15 MLD capacity was found to be achieving the prescribed standards of MOEF&CC, Government of India except the parameter of TDS only.

7) That reply to the queries raised by the Hon'ble Tribunal in paragraph 19 of the order dated 04.01.2024 containing the direction of the Hon'ble Tribunal and the reply of the Punjab Pollution Control Board may kindly be read as under:

i) **ACTION TAKEN AGAINST NON-COMPLIANT UNITS**

12 number of dyeing units were found to be in violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974. Notices were issued and appropriate action in the form of levying of environmental compensation, Bank Guarantee, directions for shifting of the industries to CETP compatible area was taken. List of 12 number of non- compliant units along with present status is enclosed as **Annexure-B.**

ii) **PRESENT STATUS OF UNITS WHICH ARE STATED TO BE CLOSED AS TO WHETHER THE SAME HAVE BEEN TEMPORARILY OR PERMANENTLY CLOSED.**

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Total 04 number of dyeing units have been closed after the issuance of directions by the Punjab Pollution Control Board. 03 units have been closed permanently and one unit has been closed on temporary basis due to various violations of the Water (Prevention and Control of Pollution) Act, 1974. The list of 04 units is enclosed as **Annexure-C.**

iii) DETAILED COMPLIANCE STATUS OF ALL THE DYEING INDUSTRIES WHICH ARE NOT CONNECTED TO THE THREE CETPS;

About 54 dyeing units are such which could not join the CETPs due to geographical reasons and scale of the industries. Out of these 54 dyeing units, 12 units are of large-scale category, 16 units are of small category scattered at different places and 26 units are situated at Industrial Area-A. All these 54 dyeing units are having their own captive effluent treatment plants for the treatment of wastewater and discharge their treated wastewater into public sewer for which standards have been laid down by the MOEF&CC, Government of India. It is pertinent to mention here that out of 54 dyeing industries, 05 units have been permanently closed. The list of 54 dyeing industries is enclosed as **Annexure-D.**

iv) THE COMPLIANCE STATUS OF ALL THE DYEING INDUSTRIES WITH RESPECT TO WITHDRAWAL AND UTILIZATION OF GROUND WATER AND COMPLIANCE WITH CONDITIONS, IF ANY, IMPOSED AT THE TIME OF GRANT OF PERMISSION BY THE PUNJAB STATE GROUND WATER AUTHORITY PARTICULARLY CONDITION REGARDING RE-CHARGE OF GROUND WATER;

It is submitted that the Board has considered the case and observed that whenever NOC for abstraction of Ground Water is granted to any project proponent / industry, a condition is imposed to provide ground water recharging system in the premises. Such condition to recharge the ground water by way of rain water harvesting system is not viable / advisable in the case of trade effluent generating industries. It is apprehended that such

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

system can easily be used for discharge of treated or untreated trade effluent by the erring / defaulting industries, which will be very difficult for the Board to detect / prevent. Such rain water harvesting / recharging system will act as "by-pass" in the industries.

The Board has taken up the matter separately with the Central Ground Water Authority (CGWA), recommending thereby the non-imposition of condition, to provide rain water harvesting recharging system in the trade effluent generating industries.

In view of above facts, the Board has issued letter bearing no. 19049-74 dated 19.06.2018 to all the officers including Regional Officers advising them to ensure that no red category trade effluent generating industry is allowed to provide the rain water harvesting recharging system. A copy of the letter no. 19049-74 dated 19.06.2018 is enclosed as **Annexure-E**.

v) **THE WASTEWATER GENERATED BY EACH OF THE DYEING INDUSTRIES CONNECTED WITH ALL THE THREE CETPs, THE WASTEWATER FROM EACH OF THE SAID DYEING INDUSTRIES RECEIVED IN THE CETPS, THE PRODUCTION CAPACITY AND THE SHARE IN THE CETP OF EACH OF THE SAID DYEING INDUSTRIES.**

Presently 108 dyeing units are connected with CETP 50 MLD, 67 dyeing units are connected with CETP 40 MLD and 36 dyeing units are connected with CETP 15 MLD. The facts given in para no.3 above may kindly be read as part of this reply. The detail of industries connected with all three CETPs, alongwith production data, consented discharge and the shareholding is given in **Annexure-F.**

8) That apart from the above the Hon'ble Tribunal vide the said order dated 24.01.2024 has also directed the Punjab State Pollution Control Board and the Municipal Corporation, Ludhiana to include in their Status Report their Response to the observations made by the Amicus Curiae in his report filed vide email dated 03.08.2023. In this regard, the reply of the Board has been given in a

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Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

separate annexure enclosed herewith as **Annexure-G.** The same may kindly be perused.

9) That the status report on behalf of Punjab Pollution Control Board is hereby submitted in compliance to order dated 24.01.2024 for kind consideration and appropriate orders.

Submitted by

Date: 22-04-2024
Place: Ludhiana

(Gurmit Singh)
Environmental Engineer,
Punjab Pollution Control Board
Regional Office-3, Ludhiana

On behalf of Punjab Pollution Control Board

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

केन्द्रीय प्रदूषण-नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Speed Post

F. No. A-14011/1/2024-WQM-I 1837 27/05/2024

To

Sh. S. K. Shrivastava,
Scientist 'F',
National River Conservation Directorate
Department of Water Resources, RD & GR
Ministry of Jal Shakti, Pt. Deendayal Antyodaya Bhawan
CGO Complex, Lodhi Road, New Delhi- 110003

Subject: Water Quality data of Buddha Nalla drain and River Sutlej

Reference: Your Letter No. F.No. J-24018/1/2020-NRCD-II dated 15.02.2024

Sir,

With reference to above, this is to inform that Central Pollution Control Board has conducted water quality monitoring of River Sutlej and Buddha Nalla jointly with Punjab Pollution Control Board during the month of April 2024.

Accordingly, a brief note on water quality of Buddha Nalla and River Sutlej upstream & downstream of Buddha Nalla monitored during April 2024 and also monitored on September 2022 are attached. In addition, water quality data of River Sutlej upstream and downstream of Ludhiana for the year 2023 monitored under NWMP is also attached herewith for your kind reference.

Yours faithfully

(Vishal Gandhi)
Scientist –E, WQM-I

Encl: As above

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BRIEF NOTE ON WATER QUALITY OF BUDDHA NALLA AND RIVER SUTLEJ AT UPSTREAM AND DOWNSTREAM OF BUDDHA NALLA

In pursuance to communication received from NRCD regarding water quality of Buddha Nalla Drain, CPCB has carried out water quality monitoring of River Sutlej and Buddha Nalla jointly with Punjab Pollution Control Board during the month of April 2024. Further, the water quality data of River Sutlej U/s and D/s Ludhiana for the year 2023 is attached as **Annexure.**

Water Quality of Buddha Nalla and River Sutlej at Upstream (u/s) and Downstream (d/s) of Buddha Nalla with respect to Physico-chemical and Biological parameters are placed in table 1 and 2.

Table 1: Analytical results of Buddha Nalla

Sr. no.	Monitoring Locations	Sampling Date	Parameters					
			pH	BOD (mg/L)	COD (mg/L)	TSS (mg/L)	Chloride (mg/L)	Fecal Coliform (MPN/100 ml)
General Effluent Discharge Standards as per Schedule-VI of E (P) Rules, 1986			**5.5-9.0**	**30**	**250**	**100**	-	-
1	Buddha Nalla	02.04.2024	7.2	161	456	328	-	49×10^5
2	Buddha Nalla	29.09.2022	6.7	77	322	322	272	-

Table 2: Analytical Results of River Sutlej

Sr. No.	Monitoring Location	Sampling Date	Parameters			
			DO (mg/L)	pH	BOD (mg/L)	Fecal Coliform (MPN/100 ml)
Primary Water Quality Criteria for Outdoor Bathing			**> 5 mg/L**	**6.5-8.5**	**<3 mg/L**	**< 2500 MPN/ 100mL**
1	River Sutlej U/s Buddha Nalla	02.04.2024	8.9	8.1	1.7	200
2	River Sutlej D/s Buddha Nalla	02.04.2024	4.7	7.6	8	13×10^5
3	River Sutlej U/s Buddha Nalla	29.09.2022	6.8	7.9	1.9	33×10^2
4	River Sutlej D/s Buddha Nalla	29.09.2022	5.5	7.8	3	230

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Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

Close examination of Water quality data reveals following observations:

1. The water quality data of Buddha Nalla were compared with the General Effluent Discharge Standards as per Schedule-VI of E (P) Rules, 1986. The analytical reveals that the water quality was found non- complying w.r.t. BOD, COD and TSS.

2. The analysis results of River Sutlej U/s and D/s of Buddha Nalla were compared with the Primary Water Quality Criteria for Outdoor Bathing and it was observed that River Sutlej D/s of Buddha Nalla was found non-complying w.r.t. the criteria.

3. Comparative analysis of water quality of Buddha Nalla and river Sutlej at d/s of Buddha Nalla for the year 2022 and 2024 reveals that concentration of BOD, COD and TSS increased from the year 2022 to 2024.

****

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Annexure

NWMP WATER QUALITY DATA OF RIVER SUTLEJ U/s & D/s LUDHIANA 2023:

Sl. No.	Sampling Month	Name Of Monitoring Location	Dissolved O2 (mg/L)	pH	BOD (mg/L)	Fecal Coliform (MPN/100 ml)
1	Jan	RIVER SUTLEJ AT LUDHIANA U/S	8.0	8.0	1(BDL)	260
	Feb		8.8	8.1	1(BDL)	780
	Mar		8.4	8.2	1(BDL)	310
	Apr		7.6	8.1	1(BDL)	460
	May		7.6	7.8	1(BDL)	320
	Jun		6.3	8.0	1.8	330
	Jul		6.8	8.1	1(BDL)	380
	Aug		7.1	7.9	1(BDL)	270
	Sep		7.0	7.6	1(BDL)	230
	Oct		6.8	7.8	1(BDL)	310
	Nov		7.6	8.3	1(BDL)	260
	Dec		7.2	8.2	1(BDL)	130
2	Jan	RIVER SUTLEJ AT LUDHIANA D/S	3.5	7.2	13.0	47000
	Feb		1.6	7.4	25.0	260000
	Mar		3.9	7.2	45.0	330000
	Apr		0.3(BDL)	7.4	75.0	1700000
	May		0.3(BDL)	7.6	32.0	490000
	Jun		0.3(BDL)	7.3	45.0	940000
	Jul		5.7	7.9	2.3	46000
	Aug		6.6	7.9	4.5	20000
	Sep		3.2	7.4	8.0	79000
	Oct		3.9	7.4	4.0	17000
	Nov		6.4	7.3	7.0	49000
	Dec		6.0	7.6	7.0	39000

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Regional Office-I, LUDHIANA

Annexure-III

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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

LiFE Lifestyle for Environment

Speed Post

CPCB/IPC-VII/CETP-Ludhiana/ 3454 Dated 12.08.2024

To

The Member Secretary
Punjab Pollution Control Board
Vatavaran Bhawan, Nabha Road
Patiala Punjab

Subject: Directions under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding non-compliance status of four CETPs namely A. 40 MLD CETP- near Central Jail, Tajpur Road (Focal Point Module), Ludhiana, Punjab, B. 50 MLD CETP Tajpur-Rahon Road Cluster, Ludhiana, near Central Jail, Tajpur Road, Ludhiana, Punjab, C. 15 MLD CETP- Bahadurke Road, Ludhiana, Punjab and D. 500 KLD CETP, Plot No. D-260-261, Phase-VIII, Focal Point, Ludhiana, Punjab.

WHEREAS, amongst others, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Board (SPCB), (or Pollution Control Committee for Union Territories) constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to plan a comprehensive programme for prevention, control or abatement of pollution of streams and wells located in the State and to secure the execution therefore; and

WHEREAS, amongst others, under Section 16 of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs/PCCs; and

WHEREAS, amongst others, under Section 16 of the Water (Prevention & Control of Pollution) Act, 1974, one of the functions of the Central Pollution Control Board (CPCB), is to promote cleanliness of streams and wells in different areas of the State; and

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries, Common Effluent Treatment Plants (CETPs) and Sewage Treatment Plants (STPs) under the Environment (Protection) Act, 1986 and the rules framed there under; and

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निर्गत
दिनांक 12.08.24

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Punjab Pollution Control Board
Regional Office-I, LUDHIANA

WHEREAS, there is a need to inculcate the habit of self-monitoring within the CETPs for complying with the prescribed standards and this can be achieved by installing Online Continuous Effluent Monitoring System (OCEMS); and

WHEREAS, four CETPs namely (i) CETP - 40 MLD near Central Jail, Tajpur Road (Focal Point Module), Ludhiana, Punjab, (ii) CETP - 50 MLD Tajpur-Rahon Road Cluster, Ludhiana, near Central Jail, Tajpur Road, Ludhiana, Punjab, (iii) CETP - 15 MLD Bahadurke Road, Ludhiana, Punjab and (iv) CETP - 500 KLD CETP, Plot No. D-260-261, Phase-VIII, Focal Point, Ludhiana, Punjab were inspected by CPCB officials along with officials of Punjab PCB during 22.04.2024 and 23.04.2024 based on the communication of the Central Monitoring Committee (CMC) with CPCB. Following major observations were made:

A. **CETP - 40 MLD, near Central Jail, Tajpur Road (Focal Point Module), Ludhiana, Punjab (herein after referred as CETP):**

I. During the visit on 22.04.2024, the CETP was found operational with the flow rate of 29 MLD. The CETP receives effluent through dedicated underground pipeline and the treatment is based on Sequential Batch Reactor (SBR) technology. It was informed that the CETP is discharging the treated effluent into Budha Nallah (which meets River Sutlej) through underground pipeline from CETP. However, as per the Environmental Clearance (EC) issued by MoEF&CC to the CETP dated 03.05.2013, "the treated wastewater will be used for irrigation" and it is also mentioned in the special terms & conditions that, "*There shall be no discharge into Budha Nallah*".

II. The consent under the Air Act, 1981 is valid upto 29.12.2024 and the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 is valid upto 19.12.2024 for the operation of 40 MLD CETP. However, the consent under the Water Act, 1974 was valid till 15.05.2023. The CETP has applied for renewal of consent to PPCB on 07.09.2023.

III. It was reported that 72 Dyeing and Printing units have obtained membership from CETP. It was also informed by the CETP operator that inlet norms for CETP is not prescribed in the consent.

IV. Grab samples were collected from the CETP during monitoring. The analysis result of samples collected from CETP outlet reveals that BOD:54 mg/l (Standard: 30 mg/l), COD:262 mg/l (Standard:250 mg/l), Chloride:2284 mg/l (Standard: 1000 mg/l)) and Sulphide:2.4 mg/L (Standard: 2 mg/l) exceeds the notified effluent discharge standards for CETP. Remaining monitored parameters are within the prescribed standards.

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V. Grab sample were also collected from the Sequential Batch Reactor (SBR) tank for MLSS & MLVSS. The analysis result reveals that the concentration of MLSS: 4661 mg/l (Designed range: 5000-7000 mg/l) and concentration of MLVSS: 3000 mg/l (Designed range: 3500-4200 mg/l) are less than the designed range, which indicates the poor operation of the SBR.

VI. The CETP has installed Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of treated effluent for the parameters- pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with the monitored results was also reported which indicates the improper working / validation / calibration of OCEMS system.

VII. The CETP has provided sludge storage facility and obtained membership from M/s Re-sustainability Limited (M/s Ramky Enviro Engineers Limited). The CETP had disposed 3517.235 MT sludge (as per the log book records) during the year 2023-24.

B. **CETP - 50 MLD, Tajpur-Rahon Road Cluster, Ludhiana, near Central Jail, Tajpur Road, Ludhiana, Punjab.**

I. During the visit on 22.04.2024, the CETP was found operational with the flow rate of 46 MLD. The CETP receives effluent through dedicated underground pipeline and the treatment is based on Sequential Batch Reactor (SBR) technology. It was informed that as per the consent, the CETP is permitted to discharge the treated effluent into Budha Nallah (which meets River Sutlej) through underground pipeline from CETP. However, as per the EC issued by MoEF&CC to the CETP dated 03.05.2013, "the treated wastewater will be used for irrigation" and it is also mentioned in the special terms & conditions that, "*There shall be no discharge into Budha Nallah*".

II. The consent under the Air Act, 1981 is valid upto 31.03.2026 for the operation of 50 MLD CETP. However, the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 was valid till 04.12.2023 and the consent under the Water Act, 1974 was valid till 22.08.2023. The CETP has applied for renewal of consent and authorization to PPCB on 31.08.2023.

III. It was reported that 110 Dyeing and Printing units have obtained membership from CETP. It was also informed by the CETP operator that inlet norms for CETP is not prescribed in the consent.

IV. Grab samples were collected from the CETP during monitoring. The analysis result of samples collected from CETP outlet reveals that BOD: 128 mg/l (Standard: 30

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Regional Office-I, LUDHIANA

mg/l), COD: 382 mg/l (Standard: 250 mg/l) and Chloride: 1713 mg/l (Standard: 1000 mg/l) exceeds the notified effluent discharge standards for CETP. Remaining monitored parameters are within the prescribed standards.

V. Grab sample were also collected from the Sequential Batch Reactor (SBR) tank for MLSS & MLVSS. The analysis result reveals that the concentration of MLSS: 300 mg/l (Designed value: 5000 mg/l) and concentration of MLVSS: 215 mg/l (Designed value: 4000 mg/l) are less than the designed values, which indicates the poor operation of the SBR.

VI. The CETP has installed Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of treated wastewater for the parameters- pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with the monitored results was also reported which indicates the improper working / validation / calibration of OCEMS system.

VII. During the visit, it was observed that the CETP has provided sludge storage facility and obtained membership from M/s Re-sustainability Limited (M/s Ramky Enviro Engineers Limited) for disposal of sludge. The CETP had disposed 1597.20 MT sludge during the year 2023-24 through TSDFand further, as per log book records, about 173 MT was stored in the premises.

C. CETP - 15 MLD CETP- Bahadurke Road, Ludhiana, Punjab.

I. During the visit on 22.04.2024, the CETP was found operational with the flow rate of 11.26 MLD. The CETP receives effluent through dedicated underground pipeline and the treatment is based on Sequential Batch Reactor (SBR) technology. It was informed that the CETP is discharging the treated effluent into Budha Nallah (which meets River Sutlej) through underground pipeline from the CETP. However, as per EC issued by MoEF&CC on 08.12.2014, the CETP is required to establish a Zero Liquid Discharge system.

II. The consent under the Air Act, 1981 is valid upto 31.03.2025 for the operation of 15 MLD CETP. However, the consent under the Water Act, 1974 was valid till 04.01.2023 and the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 was valid till 04.10.2022 for which the CETP has applied for renewal to PPCB.

III. It was reported that 36 Dyeing/Printing/washing units have obtained membership from CETP and connected to the CETP at the time of visit. It was also informed by the CETP operator that inlet norms for CETP is not prescribed in the consent.

Environmental Engineer
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IV. Grab samples were collected from the CETP during monitoring. The analysis results of sample collected from CETP outlet reveals that BOD: 243 mg/l (Standard: 30 mg/l), COD: 587 mg/l (Standard: 250 mg/l), Chloride: 1904 mg/l (Standard: 1000 mg/l) and Sulphide: 16 mg/l (Standard: 2 mg/l) exceeds the notified effluent discharge standards for CETP. Remaining monitored parameters are within the prescribed standards.

V. Grab samples were collected from the Sequential Batch Reactor (SBR) tank for MLSS & MLVSS. The sample analysis results reveals that the concentration of MLSS: 2639 mg/l (Designed value: 4840 mg/l) and concentration MLVSS: 1179 mg/l (Designed value: 3872 mg/l) are less than the designed values, which indicates the poor operation of the SBR.

VI. The CETP has installed Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of treated effluent for the parameters- pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with the monitored results was also reported which indicates the improper working / validation / calibration of OCEMS system.

VII. During the visit, it was observed that the CETP has provided sludge storage facility and obtained membership from M/s Re-sustainability Limited (M/s Ramky Enviro Engineers Limited) for disposal of sludge. The CETP had disposed 602.685 MT sludge during the period of 02.04.2023 to 31.03.2024, through TSDF.

D. **CETP - 500 KLD CETP, Plot No. D-260-261, Phase-VIII, Focal Point, Ludhiana, Punjab.**

I. During the visit on 23.04.2024, the CETP was found operational with the flow rate of 450 KLD. It is informed that the CETP receives effluent through dedicated tankers from member units through vehicles (56 in number) equipped with GPS system for carrying effluent. The CETP comprised of physico-chemical process followed by filtration, two stage Reverse Osmosis (RO) followed by evaporator to achieve ZLD as per the consent and EC condition.

II. The Air consent is valid upto 30.06.2028 and the Water consent is valid upto 30.06.2027 for the operation of 500 KLD CETP. However, the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 was valid till 16.06.2021. It was informed that the CETP has applied for renewal of authorization to PPCB on 01.10.2021.

III. It was reported that 1613 Electroplating industries / Metal Surface Treatment units have obtained membership from CETP and connected to the CETP at the time of

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Regional Office-I, LUDHIANA

visit. It was also informed by the CETP operator that inlet norms for CETP is not prescribed in the consent.

IV. On the day of visit, it was observed that the flow meters are installed at RO Feed, RO Reject, Evaporators Vessels feed and Evaporator concentrate. It was reported that the CETP have not installed differential pressure gauge system at Cation-Anion and Carbon filter systems which can be used to indicate the choking/scaling of filtration system.

V. During the visit, grab samples were collected from the RO outlet of CETP. The analysis result reveals that treated effluent is complying with the notified discharge standards. Discharge of effluent from the CETP premises was not observed during visit. It is reported that treated effluent (RO Permeate and Condensate) is used for cooling tower makeup water, plantation, gardening, watering to MC parks, DC office, NH-95, construction work. The CETP has also made agreement with M/s Vardhman Special Steels Limited C-58, Focal point Phase-3, Ludhiana, to take 100 KLD treated effluent through tankers for using in different purpose as per requirement. Furthermore, the CETP operator has maintained the records of the treated effluent taken by the users for gardening, construction activities & industrial use and others. The CETP has established an Environmental laboratory.

VI. The CETP has installed OCEMS (Electromagnetic flow meter, PTZ camera) at the final outlet / RO permeate which is connected to CPCB/PPCB portal in compliance of CPCB directions.

VII. The CETP has installed 05 KLD STP with Moving Bed Biofilm Reactor (MBBR) for treatment of domestic wastewater.

AND, NOW, THEREFORE, in exercise of powers conferred under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and control of pollution) Act, 1981, Punjab Pollution Control Board (PPCB) is hereby directed to take appropriate action including imposing environmental compensation and to ensure that CETPs are operated ensuring.

a. Operation/augmentation of the treatment system, appropriately, so as to meet the prescribed discharge standards and to comply with the disposal condition mentioned in the Environmental clearance by MoEF & CC dated 03.05.2013 and 08.12.2014 in the aforesaid 40 MLD, 50 MLD and 15 MLD CETPs. Further, to stop discharging of treated effluent into Buddha Nallah from the 50 MLD CETP, 40 MLD CETP and 15 MLD CETPs.

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Regional Office-I, LUDHIANA

b. With valid consent under the Water Act-1974 / Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 from PPCB and comply with all the conditions mentioned thereof.

c. Undertaking regular calibration, maintenance and validation of the OCEMS analysers as per standard operating procedures/recommendations of the suppliers, so as to ensure generation of continuous & reliable data.

Further, PPCB is also hereby directed:

a. To prescribe disposal condition to respective CETPs in accordance with the Environmental clearance by MoEF&CC dated 03.05.2013 and 08.12.2014.

b. To prescribe the inlet standard for CETP in accordance to the CETP notification dated 01.01.2016.

c. To regularly undertake verification of member industries of the CETP for ensuring proper operation of PETP/ETP by individual member industry.

The action taken by PPCB be intimated to CPCB within 15 days of receipt of these directions.

(Bharat Kumar Sharma)
Member Secretary

Copy to:

1. **The Chairman**
Punjab Pollution Control Board
Vatavaran Bhawan, Nabha Road
Patiala Punjab
: for information, please.

2. **The Additional Secretary (CP Division)**
Ministry of Environment, Forests & Climate Change,
Prithvi Wing, 2nd Floor, Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi-110 003.
: for information, please.

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Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

3.	**The Regional Director (Chandigarh)** Central Pollution Control Board BSNL Telephone Exchange, 2nd Floor, Sector – 49C, Chandigarh - 160047	:	for follow-up, please.
4.	**Divisional Head, WQM-I,** CPCB, Delhi	:	for information, please.
5.	**Divisional Head, IPC-VI,** CPCB, Delhi	:	for information, please.
6.	**Divisional Head, IT** CPCB, Delhi	:	for uploading on CPCB website, please.

(Bharat Kumar Sharma)

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

O/C

Item No. 08 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 546/2024

News item titled "Ludhiana PPCB report flags 54 dyeing units in Buddha Nullah's catchment" appearing in the Hindustan Times dated 25.04.2024

Date of hearing: 13.05.2024

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

ORDER

1. This Original Application is registered *suo-motu* on the basis of the news item titled "Ludhiana PPCB report flags 54 dyeing units in Buddha Nullah's catchment" appearing in the Hindustan Times dated 25.04.2024.

2. The matter relates to the findings of the Punjab Pollution Control Board in response to NGT's directives in the case, Nitin Dhiman V State of Punjab (OA No. 225/2022). The report reveals that the water from Buddha Nallah in Ludhiana is unfit for irrigation due to high Biochemical Oxygen Demand (BOD) and Chemical Oxygen Demand (COD) levels from dyeing units. However residents of the area have claimed that the colour of the water is pitch black and showcases the chemical mixed, but the reports of the PPCB show concentration of COD and BOD, which do not involve the dyeing units waste.

3. According to the report, about 54 dyeing units are not connected to the common effluent treatment plants (CETP) due to geographical reasons and scale of the industries. Out of these 54 dyeing units, 12 are

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Punjab Pollution Control Board
Regional Office-I, LUDHIANA

large scale, 16 are small category scattered at different places and 26 units are situated at Industrial Area A, Ludhiana. It states that there were 300 dyeing units operating in the district, out of which about 265 fall in the catchment area of Buddha Nallah, which originates in Koom Kalan village and runs parallel to Sutlej river on its south till it joins the river at Walipur Kalan village. The report further adds that there are 108 dyeing units connected to CETP of capacity 50 MLD, 67 dyeing units connected to CETP of capacity 40 MLD and 36 dyeing units are connected with CETP that has a capacity of 15 MLD.

4. The article alleges that despite substantial investments in the rejuvenation of Buddha Nullah, environmental activists have raised concerns over the findings of the report and stated that the NGT should conduct sampling from the independent body and with the presence of locals, without any prior warning to the industrialists. The article alleges that the PPCB is not doing its duty. It comes up with baseless reports which do not match with the current status and it always does inspection and checking at dyeing units after prior information.

5. The news item raises substantial issue relating to compliance of the environmental norms

6. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of *"Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.*

7. Hence, we implead following as respondents in this matter:

(i). Punjab Pollution Control Board, Through its Member Secretary Head Office, Vatavaran Bhawan, PPCB, Nabha Road, Patiala.

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

(ii). Central Pollution Control Board, Through its Member Secretary Parivesh Bhawan, East Arjun Nagar, Delhi-110032

(iii). Deputy Commissioner, Ludhiana Deputy Commissioner Office, Ludhiana- 141001

8. Let notice be issued to the above Respondents for filing their response, at least one week before next date of hearing.

9. Another matter being O.A. No. 225/2022 is pending before the Tribunal involving the same issue.

10. This OA be listed along with O.A. No. 225/2022 on 14.08.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 13, 2024
OA No. 546/2024
HB

Environmental Engineer
Punjab Pollution Control Board
Regional Office-I, LUDHIANA

Annexure-III

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Speed Post

CPCB/IPC-VII/CETP-Ludhiana/-3454 Dated:12.08.2024

To

The Member Secretary
Punjab Pollution Control Board
Vatavaran Bhawan, Nabha Road
Patiala Punjab

Subject: Directions under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding non-compliance status of four CETPs namely A. 40 MLD CETP- near Central Jail, Tajpur Road (Focal Point Module), Ludhiana, Punjab, B. 50 MLD CETP Tajpur-Rahon Road Cluster, Ludhiana, near Central Jail, Tajpur Road, Ludhiana, Punjab, C. 15 MLD CETP- Bahadurke Road, Ludhiana, Punjab and D. 500 KLD CETP, Plot No. D-260-261, Phase-VIII, Focal Point, Ludhiana, Punjab.

WHEREAS, amongst others, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Board (SPCB), (or Pollution Control Committee for Union Territories) constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to plan a comprehensive programme for prevention, control or abatement of pollution of streams and wells located in the State and to secure the execution therefore; and

WHEREAS, amongst others, under Section 16 of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs/PCCs; and

WHEREAS, amongst others, under Section 16 of the Water (Prevention & Control of Pollution) Act, 1974, one of the functions of the Central Pollution Control Board (CPCB), is to promote cleanliness of streams and wells in different areas of the State; and

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries, Common Effluent Treatment Plants (CETPs) and Sewage Treatment Plants (STPs) under the Environment (Protection) Act, 1986 and the rules framed there under; and

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निगत.....
दिनांक 12/08/24

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Environmental Engineer
Punjab Pollution Control Board
Regional Office-I, LUDHIANA

WHEREAS, there is a need to inculcate the habit of self-monitoring within the CETPs for complying with the prescribed standards and this can be achieved by installing Online Continuous Effluent Monitoring System (OCEMS); and

WHEREAS, four CETPs namely (i) CETP - 40 MLD near Central Jail, Tajpur Road (Focal Point Module), Ludhiana, Punjab, (ii) CETP - 50 MLD Tajpur-Rahon Road Cluster, Ludhiana, near Central Jail, Tajpur Road, Ludhiana, Punjab, (iii) CETP - 15 MLD Bahadurke Road, Ludhiana, Punjab and (iv) CETP - 500 KLD CETP, Plot No. D-260-261, Phase-VIII, Focal Point, Ludhiana, Punjab were inspected by CPCB officials along with officials of Punjab PCB during 22.04.2024 and 23.04.2024 based on the communication of the Central Monitoring Committee (CMC) with CPCB. Following major observations were made:

A. **CETP - 40 MLD, near Central Jail, Tajpur Road (Focal Point Module), Ludhiana, Punjab (herein after referred as CETP):**

I. During the visit on 22.04.2024, the CETP was found operational with the flow rate of 29 MLD. The CETP receives effluent through dedicated underground pipeline and the treatment is based on Sequential Batch Reactor (SBR) technology. It was informed that the CETP is discharging the treated effluent into Budha Nallah (which meets River Sutlej) through underground pipeline from CETP. However, as per the Environmental Clearance (EC) issued by MoEF&CC to the CETP dated 03.05.2013, "the treated wastewater will be used for irrigation" and it is also mentioned in the special terms & conditions that "*There shall be no discharge into Budha Nallah*".

II. The consent under the Air Act, 1981 is valid upto 29.12.2024 and the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 is valid upto 19.12.2024 for the operation of 40 MLD CETP. However, the consent under the Water Act, 1974 was valid till 15.05.2023. The CETP has applied for renewal of consent to PPCB on 07.09.2023.

III. It was reported that 72 Dyeing and Printing units have obtained membership from CETP. It was also informed by the CETP operator that inlet norms for CETP is not prescribed in the consent.

IV. Grab samples were collected from the CETP during monitoring. The analysis result of samples collected from CETP outlet reveals that BOD:54 mg/l (Standard: 30 mg/l), COD:262 mg/l (Standard:250 mg/l), Chloride:2284 mg/l (Standard: 1000 mg/l)) and Sulphide:2.4 mg/L (Standard: 2 mg/l) exceeds the notified effluent discharge standards for CETP. Remaining monitored parameters are within the prescribed standards.

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V. Grab sample were also collected from the Sequential Batch Reactor (SBR) tank for MLSS & MLVSS. The analysis result reveals that the concentration of MLSS: 4661 mg/l (Designed range: 5000-7000 mg/l) and concentration of MLVSS: 3000 mg/l (Designed range: 3500-4200 mg/l) are less than the designed range, which indicates the poor operation of the SBR.

VI. The CETP has installed Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of treated effluent for the parameters- pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with the monitored results was also reported which indicates the improper working / validation / calibration of OCEMS system.

VII. The CETP has provided sludge storage facility and obtained membership from M/s Re-sustainability Limited (M/s Ramky Enviro Engineers Limited). The CETP had disposed 3517.235 MT sludge (as per the log book records) during the year 2023-24.

B. CETP - 50 MLD, Tajpur-Rahon Road Cluster, Ludhiana, near Central Jail, Tajpur Road, Ludhiana, Punjab.

I. During the visit on 22.04.2024, the CETP was found operational with the flow rate of 46 MLD. The CETP receives effluent through dedicated underground pipeline and the treatment is based on Sequential Batch Reactor (SBR) technology. It was informed that as per the consent, the CETP is permitted to discharge the treated effluent into Budha Nallah (which meets River Sutlej) through underground pipeline from CETP. However, as per the EC issued by MoEF&CC to the CETP dated 03.05.2013, "the treated wastewater will be used for irrigation" and it is also mentioned in the special terms & conditions that, "*There shall be no discharge into Budha Nallah*".

II. The consent under the Air Act, 1981 is valid upto 31.03.2026 for the operation of 50 MLD CETP. However, the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 was valid till 04.12.2023 and the consent under the Water Act, 1974 was valid till 22.08.2023. The CETP has applied for renewal of consent and authorization to PPCB on 31.08.2023.

III. It was reported that 110 Dyeing and Printing units have obtained membership from CETP. It was also informed by the CETP operator that inlet norms for CETP is not prescribed in the consent.

IV. Grab samples were collected from the CETP during monitoring. The analysis result of samples collected from CETP outlet reveals that BOD: 128 mg/l (Standard: 30

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mg/l), COD: 382 mg/l (Standard: 250 mg/l) and Chloride: 1713 mg/l (Standard: 1000 mg/l) exceeds the notified effluent discharge standards for CETP. Remaining monitored parameters are within the prescribed standards.

V. Grab sample were also collected from the Sequential Batch Reactor (SBR) tank for MLSS & MLVSS. The analysis result reveals that the concentration of MLSS: 300 mg/l (Designed value: 5000 mg/l) and concentration of MLVSS: 215 mg/l (Designed value: 4000 mg/l) are less than the designed values, which indicates the poor operation of the SBR.

VI. The CETP has installed Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of treated wastewater for the parameters- pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with the monitored results was also reported which indicates the improper working / validation / calibration of OCEMS system.

VII. During the visit, it was observed that the CETP has provided sludge storage facility and obtained membership from M/s Re-sustainability Limited (M/s Ramky Enviro Engineers Limited) for disposal of sludge. The CETP had disposed 1597.20 MT sludge during the year 2023-24 through TSDFand further, as per log book records, about 173 MT was stored in the premises.

C. CETP - 15 MLD CETP- Bahadurke Road, Ludhiana, Punjab.

I. During the visit on 22.04.2024, the CETP was found operational with the flow rate of 11.26 MLD. The CETP receives effluent through dedicated underground pipeline and the treatment is based on Sequential Batch Reactor (SBR) technology. It was informed that the CETP is discharging the treated effluent into Budha Nallah (which meets River Sutlej) through underground pipeline from the CETP. However, as per EC issued by MoEF&CC on 08.12.2014, the CETP is required to establish a Zero Liquid Discharge system.

II. The consent under the Air Act, 1981 is valid upto 31.03.2025 for the operation of 15 MLD CETP. However, the consent under the Water Act, 1974 was valid till 04.01.2023 and the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 was valid till 04.10.2022 for which the CETP has applied for renewal to PPCB.

III. It was reported that 36 Dyeing/Printing/washing units have obtained membership from CETP and connected to the CETP at the time of visit. It was also informed by the CETP operator that inlet norms for CETP is not prescribed in the consent.

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IV. Grab samples were collected from the CETP during monitoring. The analysis results of sample collected from CETP outlet reveals that BOD: 243 mg/l (Standard: 30 mg/l), COD: 587 mg/l (Standard: 250 mg/l), Chloride: 1904 mg/l (Standard: 1000 mg/l) and Sulphide: 16 mg/l (Standard: 2 mg/l) exceeds the notified effluent discharge standards for CETP. Remaining monitored parameters are within the prescribed standards.

V. Grab samples were collected from the Sequential Batch Reactor (SBR) tank for MLSS & MLVSS. The sample analysis results reveals that the concentration of MLSS: 2639 mg/l (Designed value: 4840 mg/l) and concentration MLVSS: 1179 mg/l (Designed value: 3872 mg/l) are less than the designed values, which indicates the poor operation of the SBR.

VI. The CETP has installed Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of treated effluent for the parameters- pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with the monitored results was also reported which indicates the improper working / validation / calibration of OCEMS system.

VII. During the visit, it was observed that the CETP has provided sludge storage facility and obtained membership from M/s Re-sustainability Limited (M/s Ramky Enviro Engineers Limited) for disposal of sludge. The CETP had disposed 602.685 MT sludge during the period of 02.04.2023 to 31.03.2024, through TSDF.

D. **CETP - 500 KLD CETP, Plot No. D-260-261, Phase-VIII, Focal Point, Ludhiana, Punjab.**

I. During the visit on 23.04.2024, the CETP was found operational with the flow rate of 450 KLD. It is informed that the CETP receives effluent through dedicated tankers from member units through vehicles (56 in number) equipped with GPS system for carrying effluent. The CETP comprised of physico-chemical process followed by filtration, two stage Reverse Osmosis (RO) followed by evaporator to achieve ZLD as per the consent and EC condition.

II. The Air consent is valid upto 30.06.2028 and the Water consent is valid upto 30.06.2027 for the operation of 500 KLD CETP. However, the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 was valid till 16.06.2021. It was informed that the CETP has applied for renewal of authorization to PPCB on 01.10.2021.

III. It was reported that 1613 Electroplating industries / Metal Surface Treatment units have obtained membership from CETP and connected to the CETP at the time of

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visit. It was also informed by the CETP operator that inlet norms for CETP is not prescribed in the consent.

IV. On the day of visit, it was observed that the flow meters are installed at RO Feed, RO Reject, Evaporators Vessels feed and Evaporator concentrate. It was reported that the CETP have not installed differential pressure gauge system at Cation-Anion and Carbon filter systems which can be used to indicate the choking/scaling of filtration system.

V. During the visit, grab samples were collected from the RO outlet of CETP. The analysis result reveals that treated effluent is complying with the notified discharge standards. Discharge of effluent from the CETP premises was not observed during visit. It is reported that treated effluent (RO Permeate and Condensate) is used for cooling tower makeup water, plantation, gardening, watering to MC parks, DC office, NH-95, construction work. The CETP has also made agreement with M/s Vardhman Special Steels Limited C-58, Focal point Phase-3, Ludhiana, to take 100 KLD treated effluent through tankers for using in different purpose as per requirement. Furthermore, the CETP operator has maintained the records of the treated effluent taken by the users for gardening, construction activities & industrial use and others. The CETP has established an Environmental laboratory.

VI. The CETP has installed OCEMS (Electromagnetic flow meter, PTZ camera) at the final outlet / RO permeate which is connected to CPCB/PPCB portal in compliance of CPCB directions.

VII. The CETP has installed 05 KLD STP with Moving Bed Biofilm Reactor (MBBR) for treatment of domestic wastewater.

AND, NOW, THEREFORE, in exercise of powers conferred under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and control of pollution) Act, 1981, Punjab Pollution Control Board (PPCB) is hereby directed to take appropriate action including imposing environmental compensation and to ensure that CETPs are operated ensuring.

a. Operation/augmentation of the treatment system, appropriately, so as to meet the prescribed discharge standards and to comply with the disposal condition mentioned in the Environmental clearance by MoEF & CC dated 03.05.2013 and 08.12.2014 in the aforesaid 40 MLD, 50 MLD and 15 MLD CETPs. Further, to stop discharging of treated effluent into Buddha Nallah from the 50 MLD CETP, 40 MLD CETP and 15 MLD CETPs.

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b. With valid consent under the Water Act-1974 / Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 from PPCB and comply with all the conditions mentioned thereof.

c. Undertaking regular calibration, maintenance and validation of the OCEMS analysers as per standard operating procedures/recommendations of the suppliers, so as to ensure generation of continuous & reliable data.

Further, PPCB is also hereby directed:

a. To prescribe disposal condition to respective CETPs in accordance with the Environmental clearance by MoEF&CC dated 03.05.2013 and 08.12.2014.

b. To prescribe the inlet standard for CETP in accordance to the CETP notification dated 01.01.2016.

c. To regularly undertake verification of member industries of the CETP for ensuring proper operation of PETP/ETP by individual member industry.

The action taken by PPCB be intimated to CPCB within 15 days of receipt of these directions.

(Bharat Kumar Sharma)
Member Secretary

Copy to:

1. **The Chairman**
Punjab Pollution Control Board
Vatavaran Bhawan, Nabha Road
Patiala Punjab : for information, please.

2. **The Additional Secretary (CP Division)**
Ministry of Environment, Forests & Climate Change,
Prithvi Wing, 2nd Floor, Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi-110 003. : for information, please.

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3.	**The Regional Director (Chandigarh)** Central Pollution Control Board BSNL Telephone Exchange, 2nd Floor Sector – 49C, Chandigarh - 160047	:	for follow-up, please.
4.	**Divisional Head, WQM-I,** CPCB, Delhi	:	for information, please.
5.	**Divisional Head, IPC-VI,** CPCB, Delhi	:	for information, please.
6.	**Divisional Head, IT** CPCB, Delhi	:	for uploading on CPCB website, please.

(Bharat Kumar Sharma)

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

O/C

PUNJAB POLLUTION CONTROL BOARD
Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
Tele Fax:- 0161-4673789 Website:- www.ppcb.gov.in email:- ppcbzo1ldh@gmail.com

No. Speed Post/online Date

To

M/s Punjab Dyers Association (Focal Point Module),
8.65 Acre Land, Tajpur Road, Jamalpur Awana,
Ludhiana.

Sub: Proceeding of the personal hearing given before the Chairman of the Board on 18.09.2024 w.r.t. notice to issue directions u/s 33-A of the Water Act, 1974 as well as show cause notice for revocation of consent to operate granted under the Water Act, 1974 alongwith notice for imposition of Environmental Compensation (EC).

The following were present:

On behalf of Punjab Pollution Control Board

Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board
Er. Pardeep Gupta, Chief Environmental Engineer, Ludhiana
Er. Ravinder Bhatti, Senior Environmental Engineer, Zonal Office-1, Ludhiana
Er. Pardeep Balu, Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana

On behalf of the CETP

No one attended the hearing.

The Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the Punjab Dyers Association (PDA) was earlier granted consent under the Water Act, 1974 vide no. CTOW/Renewal/LDH1/2024/23519336 dated 28.06.2024 valid upto 30.06.2026 for discharge of trade effluent into Budha Nallah after treatment through CETP of 40 MLD (Focal Point Module) and domestic effluent onto land for plantation through septic tank.

The SPV was earlier given personal hearing before Chairman of the Board on 12.06.2023, wherein it was decided that on the basis of best assessment and judgment, an interim amount of Environmental Compensation (EC) of Rs. 75 lacs (Seventy Five Lacs) be imposed on the SPV (CETP 40 MLD, Focal Point Module) for violations made by the SPV and the SPV shall immediately deposit the same in the O/o Environmental Engineer, Regional Office-4, Ludhiana, within one week.

The CETP has deposited Environmental Compensation amounting to Rs. 40 Lacs vide RRR1722355084065 dated 21.06.2023 & Rs. 35 Lacs vide RRR1732355120611 dated 22.06.2023.

The Central Pollution Control Board (CPCB) has jointly carried out the inspection of Common effluent treatment plant (CETP, 40 MLD Focal Point Module) located in Ludhiana during April 22-23, 2024 alongwith PPCB officers to verify the compliance status. The observations of the team are as under :-

1. The CETP is designed to treat 40 MLD capacity for treatment of effluent generated from dyeing & printing units located at focal point (Phase 1 to 08). However, presently, CETP operated at flow rate 29.00 MLD. The CETP is utilizing 73% of its capacity.
2. The CETP receives effluent through dedicated underground pipe line from member units to the CETP.
3. Pre-treatment system has not installed at individual member units level prior to send CETP inlet for treatment, as informed by the CETP operator.
4. Team observed that CETP operator has installed Electromagnetic Flow Meter at locations of Inlet receiving chamber, outlet of Equalization Tank and final outlet of CETP.
5. The CETP is based on physico-chemical followed by biological (SBR) process. The CETP comprised of Receiving Chamber (20.83 m^3) -> Coarse Screen (Mechanical, Manual) Raw effluent collection Sump (416.670 m^3) -> Stilling Chamber (20.830 m^3) -> Fine Screen (mechanical + manual) Manual Grit Chamber (2 No., 81.0 m^3) -> Oil & Grease Skimmer -> Equalization Tank (20040 m^3) -> PH Correction Tank-1 (555.560 m^3, Lime & $FeSO_4$ dosing, RT-20 min) -> Sludge Blanket Clarifier (3721.374 m3, Poly Dosing, RT-2.23 hr) -> pH

Correction Tank-II (138.890 m^3, RT-5 min) > SBR Basins (04), Chlorine Contact Tank (833.33 m3, RT-30 min) Treated Effluent Disposal > Centrifuge > Dryer.

6. The sample analysis result of collected samples from Equalization tank, final outlet of CETP are tabulated below:

Parameters	Sampling Locations		Standards
	Inlet of Equalization Tank	Final outlet of CETP	
Ph	8.2	8.3	6-9
TSS	181	28	100
TDS	4972	4636	--
Chloride	2551	2284	1000
Fluoride	1.1	0.9	2
Sulphate	295	461	1000
Sulphide	-	2.4	2
Phosphate as P	0.7	0.20	5
Ammonical Nitrogen	15	04	50
Nitrate-N	9.3	4.7	10
TKN	20	06	50
Phenol as (C_6H_5OH)	0.2	0.1	1
Oil & Grease	-	BDL	10
BOD	376	54	30
COD	943	262	250

All values are in mg/l except pH

7. It is evident from the above analysis results that the CETP is not complying with the prescribed MoEF & CC effluent norms w.r.t BOD, COD, Sulphide and Chloride.
8. During monitoring, the biomass concentration in the SBR basins MLSS 4661 mg/l (against the designed range 5000-7000 mg/l) MLVSS 3000 mg/l (against the designed range 3500-4200 mg/l) were respectively.
9. The MLSS and MLVSS were found less against designed range which indicates poor operation of the biological system.
10. Team collected samples of heavy metals from inlet and final outlet of CETP to verify the stipulated norms. The analysis results of heavy metal samples are given as below:

Sampling Location	Sample Code	T-Cr	Cd	Cu	Mn	Pb	Zn	Ni	As
I/L of Eq. Tank	40 A1	0.034	BDL	0.081	0.117	BDL	0.151	0.01	BDL
Final O/L	40 A6	BDL	BDL	1.108	0.107	BDL	0.015	0.005	BDL
Prescribed norms		02	0.05	03	02	0.1	05	03	0.2

All values are in mg/l except pH

11. The analysis results of heavy metals revealed that the CETP is complying with the prescribed effluent norms.
12. Online Continuous Effluent monitoring system OCEMS is installed at inlet and final outlet of CETP for measuring influent and effluent waste water quality. On the day of inspection, OCEMS at Inlet and final outlet of CETP were found operational. As informed by the CETP operator OCEMS of final outlet is connected to PPCB/CPCB server. The final outlet OCMES values observed at time of sampling. The relative difference between online data and laboratory analysis data are presented below:

Sampling Location	Analysis results	Date/time 12.00 PM	Parameters			
			pH	TSS	COD	BOD
Final outlet of CETP	Lab Data	22/04/2024	8.3	28	262	54
	Online data	22/04/2024	7.9	46	184	45.7
% Variation w.r.t Laboratory Data			(-)5.06	(+)64.28	(-)29.77	(-)15.40

13. The value recorded on line monitoring system values of pH, BOD, COD is lower than the lab analysis data however, value of TSS is higher than lab analysis data. Further it has been reported by CPCB that the CETP installed Online Continuous Effluent Monitoring System (OCEMS) at final outlet of treated effluent for the parameters-pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with monitored results was also reported which indicates the improper working/validation/calibration of OCEMS system.
14. As informed by CETP operator that Bio sludge generated from SBR basin is collected into bio- sludge sump its further fed into centrifuge for dewatering whereas chemical sludge generated from Sludge Blanket Clarifier is collected into chemical sludge sump and it is fed into centrifuge for dewatering of the same. The filtrate of decanter is enrouted to pH Correction Tank -1 for further treatment.
15. At the time of visit, team observed that The CETP has made Shed for storage of the CETP sludge. As per log book records CETP sludge 3517.235 MT during (FY 23-24) was sent to TSDF M/s Re sustainability Limited (M/s Ramky Enviro Engineers Limited) for final disposal.
16. As per EC issued (MoEF&CC dated 13/05/2013) mentioned in special Terms & condition that the CETP shall not discharge into Budha Nallah. However, treated effluent of CETP is discharged into Budha Nallah through underground pipeline 1 km. The Budha Nallah is ultimately meeting into River Sutlej.

The Punjab Pollution Control Board is regularly monitoring the quality of the effluent at the inlet & outlet of the CETP and the latest results are as under:

Date	01.01.24	03.02.24	25.02.24	21.03.24	03.04.24	05.04.24	02.05.24	06.06.24	01.07.24	02.08.24	Standards	Design Standards
Parameter	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	MoEF/CC	
pH	8.1	8.3	8.2	8.2	8.0	8.0	8.2	8.2	8	8.26	6.0 - 9.0	5.5-9.0
TSS	12	28	85	39	20	49	34	59	50	43	100	50
TDS	2409	3541	4636	5688	3341	3993	3639	3984	2923	4074	2100	Inlet TDS +/- 10 % variation
COD	120	112	140	152	148	136	148	139	76	142	250	100
BOD	17	16	22	27	22	20	28	27	14	26	30	10
O & G	8.0	5.8	4.8	7.2	6.2	6.6	5.8	5.4	5.6	6.2	10	10
Phenolic Compound	BDL	BDL	1.0	0.8	1.5	BDL	1	1	1	2.2	1	-
Sulphides	BDL	BDL	BDL	BDL	BDL	0.6	BDL	BDL	BDL	1.1	2	
Amm. Nitrogen	2.5	4.7	5.4	BDL	3.4	2.8	2.8	1.2	BDL	1.6	50	2
SAR	32.5	34	36.16	41	20.9	36.0	25.8	BDL	BDL	BDL		
Total Chromium	BDL	BDL	BDL	0.14	0.15	BDL	BDL	379	180	292		
RSC	7.36	7.92	8.8	7.84	6.36	6.8	6.96	2	0.44	0.3		
Bio-assay	90% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100 % survival of fish in 100% effluent after 96 hours	90% survival of fish in 100% effluent in 96 Hr	90% survival of fish in 100% effluent in 96 Hr	70% survival of fish in 100% effluent in 96 Hr	90% survival of fish in 100% effluent in 96 Hrs.	90% survival of fish in 100% effluent in 96 Hrs.

The SPV is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

The CPCB vide its letter no. 3471 dated 12.08.2024, issued directions under section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and control of pollution) Act, 1981, to the Punjab Pollution Control Board (PPCB) to take appropriate action including imposing Environmental Compensation and to ensure that CETPs are operated ensuring:

a. Operation/augmentation of the treatment system, appropriately, so as to meet the prescribed discharge standards and to comply with the disposal condition mentioned in the Environmental Clearance by MoEF & CC dated 03.05.2013 and 08.12.2014 in the

aforesaid 40 MLD, 50 MLD and 15 MLD CETPs. Further, to stop discharging of treated effluent into Buddha Nallah from the 50 MLD CETP, 40 MLD CETP and 15 MLD CETPs.

b. With valid consent under the Water Act-1974 / Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 from PPCB and comply with all the conditions mentioned thereof.

c. Undertaking regular calibration, maintenance and validation of the OCEMS analysers as per standard operating procedures/ recommendations of the suppliers, so as to ensure generation of continuous & reliable data.

Further, PPCB is also hereby directed:

a. To prescribe disposal condition to respective CETPs in accordance with the Environmental Clearance by MoEF&CC dated 03.05.2013 and 08.12.2014.
b. To prescribe the inlet standard for CETP in accordance to the CETP notification dated 01.01.2016.
c. To regularly undertake verification of member industries of the CETP for ensuring proper operation of PETP/ETP by individual member industry.

A joint inspection was also conducted by the Board officers and MC officials on 25.07.2024 in response to a news item reporting the discharge of dyeing effluent onto the road in the Nichi Mangli area. During the inspection, only rainwater was found stagnated. The 02 dyeing industries namely M/s BPR Zippers and M/s Pacific Dyers located in Focal Point, Nichi Mangli, Ludhiana in the vicinity were also checked, and their discharge was confirmed to be flowing into the dedicated PDA sewer line. The MCL officials informed that the colored effluent had temporarily overflowed onto the road from the PDA sewer houdi due to high pressure from the dyeing effluent. The matter is regarding overflow of the PDA sewer line.

The PDA is required to produce following documents during the hearing:-

1. Mechanism adopted by the PDA to control the stipulated flow rate from each of the dyeing unit to avoid immediate and sudden discharge of effluent thereby incapacitating the dedicating conveyance line.
2. The complete conveyance line flow map alongwith the elevation, size of the pipeline and other requisite details indicating clear cut directions of effluent flow from Focal Point area to the CETP at Tajpur Road.
3. Stipulated flow rate prescribed for the above 2 units alongwith the record of the discharge as well as the average flow rate of last three months.
4. The record of discharge recorded by SCADA system installed at the extraction points of the above 2 dyeing units along with the record of the same for last three months.

In view of above, the CETP was issued notice to issue directions u/s 33-A of the Water Act, 1974 as well as show cause notice for revocation of consent to operate granted under the Water Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with hearing before Chairman of the Board on 13.09.2024, postponed to 18.09.2024. But, no one from the CETP attended the hearing.

It was observed by the Competent Authority that the SPV was earlier granted Environmental Clearance by the MoEF & CC on 03.05.2013 with a specific condition that there shall be no discharge into the Buddha Nallah. The SPV is constantly being pursued by the Board to submit proposal / feasibility report to re-use the effluent onto land for irrigation as a condition of consent to operate granted temporarily under the Water (Prevention & Control of Pollution) Act, 1974 as well as in various hearings afforded of the SPV by the Chairman of the Board. But, the SPV has failed to submit any proposal in this regard and thus the SPV is violating the provisions of Environmental Clearance obtained by it from the MoEF&CC. Further, the SPV has been imposed Environmental Compensation for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as observed from time to time, but, the SPV is still violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as concluded by the CPCB in its report.

The representatives of the SPV have neither attended the hearing nor have given any reply in writing to the observations raised in the show cause notice.

In the given circumstances, the Board has been left with no other alternative or option but to proceed ex-parte in the case and to take decisions on the basis of the available record keeping in view the Act and conduct of the CETP. The decisions shall be binding upon the CETP and in case of failure of the CETP to comply with the decisions mentioned below, further stringent action shall be taken by the Board in accordance with the provisions of law.

After detailed deliberations and hearing the officers of the Board and taking into consideration various factors including the seriousness of the issue, the Chairman of the Board observed that the objective to restrain the discharge of effluent into Budha Nallah cannot be achieved except with the issuance of directions. It is a fit case to invoke the provisions of section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 for issuance of suitable directions to the SPV operating the CETP of 40 MLD capacity at Tajpur Road, Ludhiana. Hence, the Chairman of the Board in exercise of the powers conferred u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 decided to issue the following directions to the SPV of CETP of 40 MLD capacity:

1. The consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 be revoked.
2. The SPV shall meet with the prescribed discharge standards and to comply with the disposal conditions mentioned in the Environmental Clearance granted by the Ministry of Environment, Forest and Climate Change dated 03.05.2013.
3. The SPV shall immediately stop the discharge of effluent from the CETP of 40 MLD capacity into Buddha Nallah or any other surface water body.

Apart from the issuance of directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 to the SPV of 40 MLD CETP as mentioned above, the concerned Environmental Engineer of Regional Office-1, Ludhiana may also be directed by making endorsement of the above order to carry out the following actions:

a. To calculate the Environmental Compensation since the start of CETP considering continued violations being committed by the SPV by way of discharging its effluent into the Budha Nallah in violation of the conditions of Environmental Clearance granted by the Ministry of Environment, Forest and Climate Change by adjusting the period / amount of the EC already imposed by the Board and deposited by the SPV.
b. To personally ensure the compliance of above said decisions and submit report with recommendations without any delay.

You are, therefore, requested to comply with the decisions of the personal hearing within stipulated period and submit compliance report to the Board.

For and on behalf of
Punjab Pollution Control Board

Endst. No..... Dated .....

A copy of the above is forwarded to the Member Secretary, Central Pollution Control Board, Parivesh Bhawan, New Arjun Nagar, Delhi- 110032 for kind information & necessary action, please.

For and on behalf of
Punjab Pollution Control Board

Endst. No. 5644 Dated 26/09/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action.

For and on behalf of
Punjab Pollution Control Board

PUNJAB POLLUTION CONTROL BOARD
Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
Tele Fax:- 0161-4673789 Website:- www.ppcb.gov.in Email:- ppcbzo1ldh@gmail.com

No. Speed Post/online Date

To

M/s Punjab Dyers Association (Focal Point Module),
8.65 Acre Land, Tajpur Road, Jamalpur Awana,
Ludhiana

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as well as show cause notice for revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC).

Whereas, it is mandatory on the part of the CETP to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit

And whereas, it is mandatory on the part of the CETP to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharging of effluent from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the Punjab Dyers Association (PDA) was earlier granted consent under the Water Act, 1974 vide no. CTOW/Renewal/LDH1/2024/23519336 dated 28.06.2024 valid upto 30.06.2026 for discharge of trade effluent into Budha Nallah after treatment through CETP of 40 MLD (Focal Point Module) and domestic effluent onto land for plantation through septic tank.

And whereas, the SPV was earlier given personal hearing before Chairman of the Board on 12.06.2023, wherein it was decided that on the basis of best assessment and judgment, an interim amount of Environmental Compensation (EC) of Rs. 75 lacs (Seventy Five Lacs) be imposed on the SPV (CETP 40 MLD, Focal Point Module) for violations made by the SPV and the SPV shall immediately deposit the same in the O/o Environmental Engineer, Regional Office-4, Ludhiana, within one week.

And whereas, the CETP has deposited Environmental Compensation amounting to Rs. 40 Lacs vide RRR1722355084065 dated 21.06.2023 & Rs. 35 Lacs vide RRR1732355120611 dated 22.06.2023.

And whereas, the Central Pollution Control Board (CPCB) has jointly carried out the inspection of Common effluent treatment plant (CETP- 40 MLD Focal Point Module) located in Ludhiana during April 22- 23, 2024 alongwith PPCB officers to verify the compliance status. The observations of the team are as under :-

1. The CETP is designed to treat 40 MLD capacity for treatment of effluent generated from dyeing & printing units located at focal point (Phase 1 to 08). However, presently, CETP operated at flow rate 29.00 MLD. The CETP is utilizing 73% of its capacity.
2. The CETP receives effluent through dedicated underground pipe line from member units to the CETP.
3. Pre-treatment system has not installed at individual member units level prior to send CETP Inlet for treatment, as informed by the CETP operator.
4. Team observed that CETP operator has installed Electromagnetic Flow Meter at locations of Inlet receiving chamber, outlet of Equalization Tank, and final outlet of CETP.

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5. The CETP is based on physico-chemical followed by biological (SBR) process. The CETP comprised of Receiving Chamber (20.83 m²) > Coarse Screen (Mechanical Manual) Raw effluent Collection Sump (416.670 m²) > Stilling Chamber (20.830 m³) > Fine Screen (mechanical + manual) Manual Grit Chamber (2 No., 81.0 m³) > Oil & Grease Skimmer > Equalization Tank (20040 m²) > PH Correction Tank-1 (555.560 m² Lime & $FeSO_4$ dosing, RT-20 min) > Sludge Blanket Clarifier (3721.374 m3, Poly Dosing, RT-2.23 hr) > pH Correction Tank-II (138.890 m³, RT-5 min) > SBR Basins (04), Chlorine Contact Tank (833.33 m3, RT-30 min) Treated Effluent Disposal > Centrifuge > Dryer.

6. The sample analysis result of collected samples from Equalization tank, final outlet of CETP are tabulated below:

Parameters	Sampling Locations		Standards
	Inlet of Equalization Tank	Final outlet of CETP	
Ph	8.2	8.3	6-9
TSS	181	28	100
TDS	4972	4636	—
Chloride	2551	2284	1000
Fluoride	1.1	0.9	2
Sulphate	295	461	1000
Sulphide	—	2.4	2
Phosphate as P	0.7	0.20	5
Ammonical Nitrogen	15	04	50
Nitrate-N	9.3	4.7	10
TKN	20	06	50
Phenol as (C_6H_5OH)	0.2	0.1	1
Oil & Grease	—	BDL	10
BOD	376	54	30
COD	943	262	250

All values are in mg/l except pH

7. It is evident from the above analysis results that the CETP is not complying with the prescribed MoEF & CC effluent norms w.r.t BOD, COD, Sulphide and Chloride.

8. During monitoring, the biomass concentration in the SBR basins MLSS 4661 mg/l (against the designed range 5000-7000 mg/l) MLVSS 3000 mg/l (against the designed range 3500-4200 mg/l) were respectively.

9. The MLSS and MLVSS were found less against designed range which indicates poor operation of the biological system.

10. Team collected samples of heavy metals from inlet and final outlet of CETP to verify the stipulated norms. The analysis results of heavy metal samples are given as below:

Sampling Location	Sample Code	T-Cr	Cd	Cu	Mn	Pb	Zn	Ni	As
I/L of Eq. Tank	40 A1	0.034	BDL	0.081	0.117	BDL	0.151	0.01	BDL
Final O/L	40 A6	BDL	BDL	1.108	0.107	BDL	0.015	0.005	BDL
Prescribed norms		02	0.05	03	02	0.1	05	03	0.2

All values are in mg/l except pH

11. The analysis results of heavy metals revealed that the CETP is complying with the prescribed effluent norms.

12. Online Continuous Effluent monitoring system OCEMS is installed at inlet and final outlet of CETP for measuring Influent and effluent waste water quality. On the day of inspection, OCEMS at Inlet and final outlet of CETP were found operational. As informed by the CETP operator OCEMS of final outlet is connected to PPCB/CPCB server. The final outlet OCMES values observed at time of sampling. The relative difference between online data and laboratory analysis data are presented below:

Sampling Location	Analysis results	Date/time 12.00 PM	Parameters			
			pH	TSS	COD	BOD
Final outlet of CETP	Lab Data	22/04/2024	8.3	28	262	54
	Online data	22/04/2024	7.9	46	188	25.7
% Variation w.r.t. Laboratory Data			(-)5.06	(+)64.28	(-)28.24	-52.40

13. The value recorded on line monitoring system values of pH, BOD, COD is lower than the lab analysis data however value of TSS is higher than lab analysis data. Further it has

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Punjab Pollution Control Board
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been reported by CPCB that the CETP installed Online Continuous Effluent Monitoring System (OCEMS) at final outlet of treated effluent for the parameters-pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with monitored results was also reported which indicates the improper working/validation/calibration of OCEMS system.

14. As informed by CETP operator that Bio sludge generated from SBR basin is collected into bio- sludge sump its further fed into centrifuge for dewatering whereas chemical sludge generated from Sludge Blanket Clarifier is collected into chemical sludge sump and it is fed into centrifuge for dewatering of the same. The filtrate of decanter is enrouted to pH Correction Tank -1 for further treatment.
15. At the time of visit, team observed that The CETP has made Shed for storage of the CETP sludge. As per log book records CETP sludge 3517.235 MT during (FY 23-24) was sent to TSDF M/s Re sustainability Limited (M/s Ramky Enviro Engineers Limited) for final disposal.
16. As per EC issued (MoEF&CC dated 13/05/2013) mentioned in special Terms & condition that the CETP shall not discharge into Budha Nallah. However, treated effluent of CETP is discharged into Budha Nallah through underground pipeline 1 km. The Budha Nallah is ultimately meeting into River Sutlej.

And whereas, the CPCB vide its letter dated 12.08.2024 has issued Directions under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 to Punjab Pollution Control Board to take appropriate action including imposing of environmental compensation on the Common Effluent Treatment plants (CETPs).

And whereas, the Punjab Pollution Control Board is regularly monitoring the quality of the effluent at the inlet & outlet of the CETP and the latest results are as under:

Date	01.01.24	03.02.24	25.02.24	21.03.24	03.04.24	05.04.24	02.05.24	06.06.2024	01.07.2024	02.08.2024	Standards	Design Standards
Parameter	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	MoEF/CC	
pH	8.1	8.3	8.2	8.2	8.0	8.0	8.2	8.2	8	8.26	6.0 - 9.0	5.5-9.0
TSS	12	28	85	39	20	49	34	59	50	43	100	50
TDS	2409	3541	4636	5688	3341	3993	3639	3984	2923	4074	2100	Inlet TDS +/- 10 % variation
COD	120	112	140	152	148	136	148	139	76	142	250	100
BOD	17	16	22	27	22	20	28	27	14	26	30	10
O & G	8.0	5.8	4.8	7.2	6.2	6.6	5.8	5.4	5.6	6.2	10	10
Phenolic Compound	BDL	BDL	1.0	0.8	1.5	BDL	1	1	1	2.2	1	-
Sulphides	BDL	BDL	BDL	BDL	BDL	0.6	BDL	BDL	BDL	1.1	2	-
Amm. Nitrogen	2.5	4.7	5.4	BDL	3.4	2.8	2.8	1.2	BDL	1.6	50	2
SAR	32.5	34	36.16	41	20.9	36.0	25.8	BDL	BDL	BDL	-	-
Total Chromium	BDL	BDL	BDL	0.14	0.15	BDL	BDL	379	180	292	-	-
RSC	7.36	7.92	8.8	7.84	6.36	6.8	6.96	2	0.44	0.3	-	-
Bio-assay	90% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100 % survival of fish in 100% effluent after 96 hours	90% survival of fish in 100% effluent in 96 Hr	90% survival of fish in 100% effluent in 96 Hr	70% survival of fish in 100% effluent in 96 Hr	90% survival of fish in 100% effluent in 96 Hrs.	90% survival of fish in 100% effluent in 96 Hrs.

And whereas, a joint inspection was also conducted by the Board officers and MC officials on 25.07.2024 in response to a news item reporting the discharge of dyeing effluent onto the road in the Nichi Mangli area. During the inspection, only rainwater was found stagnated. The 02 dyeing industries namely M/s BPR Zippers and M/s Pacific Dyers located in Focal Point, Nichi Mangli, Ludhiana in the vicinity were also checked, and their discharge was confirmed to be flowing into the dedicated PDA sewer line. The MCL officials informed that the colored effluent had temporarily overflowed onto the road from the PDA sewer houdi due to high pressure from the dyeing effluent. The matter is regarding overflow of the PDA sewer line.

And whereas, the PDA is required to produce following documents during the hearing:-

1. Mechanism adopted by the PDA to control the stipulated flow rate from each of the dyeing unit to avoid immediate and sudden discharge of effluent thereby incapacitating the dedicating conveyance line.
2. The complete conveyance line flow map alongwith the elevation, size of the pipeline and other requisite details indicating clear cut directions of effluent flow from Focal Point area to the CETP at Tajpur Road.

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

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3. Stipulated flow rate prescribed for the above 2 units alongwith the record of the discharge as well as the average flow rate of last three months.
4. The record of discharge recorded by SCADA system installed at the extraction points of the above 2 dyeing units along with the record of the same for last three months.

And whereas, the CETP is not complying with provisions of the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, the matter has been considered by the Competent Authority and it has now decided to revoke consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974, to impose the Environmental Compensation on the CETP for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to the CETP, after giving an opportunity of personal hearing before Chairman of the Board:-

1. That the CETP will dismantle and remove all outlets and stop forthwith discharging its trade effluent into Sewer or drain or through any other mode.
2. That the CETP will not restart any process unless all necessary water pollution control measures are taken and concentration of various pollutants in its treated trade effluent conforms to the effluent standards laid down by the Board for such discharges.
3. That the consent to operate granted to the CETP under Water (Prevention & Control of Pollution) Act, 1974 will be revoked.
4. That the CETP will not restart discharging effluent until it obtains the consent of the Board u/s 25/26 of the Water (Prevention & control of Pollution) Act, 1974 as amended in 1988.
5. That Punjab State Power Corporation Limited (PSPCL) authorities will be directed to disconnect the supply of electricity available to the CETP.
6. That the CETP shall deposit Environmental Compensation due to environmental damage cause by it.

As such, responsible person like Proprietor/Director/ Partner from the CETP, who is in a position to take decisions, regarding compliance of the provisions of Pollution Control Laws, should appear before the **Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 13.09.2024 at 10:30 am** to explain the position in this regard, in person, failing which the proposed action shall be taken and directions shall be confirmed, without giving further opportunity/ notice.

Add. Senior Environmental Engineer
Dated 4/9/24

Endst. No. 4911

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. He is requested to inform the PDA regarding venue, date & time of hearing and send report to this office.

Add. Senior Environmental Engineer

Environmental Engineer
Punjab Pollution Control Board
Regional Office-I, LUDHIANA

PUNJAB POLLUTION CONTROL BOARD
Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
Tele Fax:- 0161-4673788 Website:- www.ppcb.gov.in email:- ppcbzo1ldh@gmail.com

No. Speed post/Regd.

To

M/s Punjab Dyers Association (Focal Point Module),
8.65 Acre Land, Tajpur Road, Jamalpur Awana,
Ludhiana.

Sub: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

Whereas, the Punjab Dyers Association (PDA) was earlier granted consent under the Water Act, 1974 vide no. CTOW/Renewal/LDH1/2024/23519336 dated 28.06.2024 valid upto 30.06.2026 for discharge of trade effluent into Budha Nallah after treatment through CETP of 40 MLD (Focal Point Module) and domestic effluent onto land for plantation through septic tank.

And whereas, the SPV was earlier given personal hearing before Chairman of the Board on 12.06.2023, wherein it was decided that on the basis of best assessment and judgment, an interim amount of Environmental Compensation (EC) of Rs. 75 lacs (Seventy Five Lacs) be imposed on the SPV (CETP 40 MLD, Focal Point Module) for violations made by the SPV and the SPV shall immediately deposit the same in the O/o Environmental Engineer, Regional Office-4, Ludhiana, within one week.

And whereas, the CETP has deposited Environmental Compensation amounting to Rs. 40 Lacs vide RRR1722355084065 dated 21.06.2023 & Rs. 35 Lacs vide RRR1732355120611 dated 22.06.2023.

And whereas, the Central Pollution Control Board (CPCB) has jointly carried out the inspection of Common effluent treatment plant (CETP- 40 MLD Focal Point Module) located in Ludhiana during April 22- 23, 2024 alongwith PPCB officers to verify the compliance status. The observations of the team are as under :-

1. The CETP is designed to treat 40 MLD capacity for treatment of effluent generated from dyeing & printing units located at focal point (Phase 1 to 08). However, presently, CETP operated at flow rate 29.00 MLD. The CETP is utilizing 73% of its capacity.
2. The CETP receives effluent through dedicated underground pipe line from member units to the CETP.
3. Pre-treatment system has not installed at individual member units level prior to send CETP inlet for treatment, as informed by the CETP operator.
4. Team observed that CETP operator has installed Electromagnetic Flow Meter at locations of Inlet receiving chamber, outlet of Equalization Tank, and final outlet of CETP.
5. The CETP is based on physico-chemical followed by biological (SBR) process. The CETP comprised of Receiving Chamber (20.83 m^2) > Coarse Screen (Mechanical Manual) Raw effluent Collection Sump (416.670 m^2) > Stilling Chamber (20.830 m^3) > Fine Screen (mechanical + manual) Manual Grit Chamber (2 No., 81.0 m^3) > Oil & Grease Skimmer > Equalization Tank (20040 m^2) > PH Correction Tank-1 (555.560 m^2 Lime & $FeSO_4$, dosing, RT-20 min) > Sludge Blanket Clarifier (3721.374 m3, Poly Dosing, RT-2.23 hr) > pH Correction Tank-II (138.890 m^2, RT-5 min) > SBR Basins (04), Chlorine Contact Tank (833.33 m3, RT-30 min) Treated Effluent Disposal > Centrifuge > Dryer.
6. The sample analysis result of collected samples from Equalization tank, final outlet of CETP are tabulated below:

Parameters	Sampling Locations		Standards
	Inlet of Equalization Tank	Final outlet of CETP	
Ph	8.2	8.3	6-9
TSS	181	28	100
TDS	4972	4636	--
Chloride	2551	2284	1000
Fluoride	1.1	0.9	2

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Sulphate	295	461	1000
Sulphide	-	2.4	2
Phosphate as P	0.7	0.20	5
Ammonical Nitrogen	15	04	50
Nitrate-N	9.3	4.7	10
TKN	20	06	50
Phenol as (C_6H_5OH)	0.2	0.1	1
Oil & Grease	-	BDL	10
BOD	376	54	30
COD	943	262	250

All values are in mg/l except pH

7. It is evident from the above analysis results that the CETP is not complying with the prescribed MoEF & CC effluent norms w.r.t BOD, COD, Sulphide and Chloride.
8. During monitoring, the biomass concentration in the SBR basins MLSS 4661 mg/l (against the designed range 5000-7000 mg/l) MLVSS 3000 mg/l (against the designed range 3500-4200 mg/l) were respectively.
9. The MLSS and MLVSS were found less against designed range which indicates poor operation of the biological system.
10. Team collected samples of heavy metals from inlet and final outlet of CETP to verify the stipulated norms. The analysis results of heavy metal samples are given as below:

Sampling Location	Sample Code	T-Cr	Cd	Cu	Mn	Pb	Zn	Ni	As
I/L of Eq. Tank	40 A1	0.034	BDL	0.081	0.117	BDL	0.151	0.01	BDL
Final O/L	40 A6	BDL	BDL	1.108	0.107	BDL	0.015	0.005	BDL
Prescribed norms		02	0.05	03	02	0.1	05	03	0.2

All values are in mg/l except pH

11. The analysis results of heavy metals revealed that the CETP is complying with the prescribed effluent norms.
12. Online Continuous Effluent monitoring system OCEMS is installed at inlet and final outlet of CETP for measuring influent and effluent waste water quality. On the day of inspection, OCEMS at inlet and final outlet of CETP were found operational. As informed by the CETP operator OCEMS of final outlet is connected to PPCB/CPCB server. The final outlet OCMES values observed at time of sampling. The relative difference between online data and laboratory analysis data are presented below:

Sampling Location	Analysis results	Date/time 12.00 PM	Parameters			
			pH	TSS	COD	BOD
Final outlet of CETP	Lab Data	22/04/2024	8.3	28	262	54
	Online data	22/04/2024	7.9	46	188	25.7
% Variation w.r.t. Laboratory Data			(-)5.06	(+)64.28	(-)28.24	-52.40

13. The value recorded on line monitoring system values of pH, BOD, COD is lower than the lab analysis data however, value of TSS is higher than lab analysis data. Further it has been reported by CPCB that the CETP installed Online Continuous Effluent Monitoring System (OCEMS) at final outlet of treated effluent for the parameters-pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with monitored results was also reported which indicates the improper working/validation/calibration of OCEMS system.
14. As informed by CETP operator that Bio sludge generated from SBR basin is collected into bio-sludge sump its further fed into centrifuge for dewatering whereas chemical sludge generated from Sludge Blanket Clarifier is collected into chemical sludge sump and it is fed

Environmental Engineer
Punjab Pollution Control Board
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Into centrifuge for dewatering of the same. The filtrate of decanter is enrouted to pH Correction Tank -1 for further treatment.

15. At the time of visit, team observed that The CETP has made Shed for storage of the CETP sludge. As per log book records CETP sludge 3517.235 MT during (FY 23-24) was sent to TSDF M/s Re sustainability Limited (M/s Ramky Enviro Engineers Limited) for final disposal.
16. As per EC issued (MoEF&CC dated 13/05/2013) mentioned in special Terms & condition that the CETP shall not discharge into Budha Nallah. However, treated effluent of CETP is discharged into Budha Nallah through underground pipeline 1 km. The Budha Nallah is ultimately meeting into River Sutlej.

And whereas, the Punjab Pollution Control Board is regularly monitoring the quality of the effluent at the inlet & outlet of the CETP and the latest results are as under:

Date	01.01.24	03.02.24	25.02.24	21.03.24	03.04.24	05.04.24	02.05.24	06.06.24	01.07.24	02.08.24	Standards	Design Standards
Parameter	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	Outlet	MoEF/CC	
pH	8.1	8.3	8.2	8.2	8.0	8.0	8.2	8.2	8	8.26	6.0 - 9.0	5.5-9.0
TSS	12	28	85	39	20	49	34	59	50	43	100	50
TDS	2409	3541	4636	5688	3341	3993	3639	3984	2923	4074	2100	Inlet TDS +/- 10% variation
COD	120	112	140	152	148	136	148	139	76	142	250	100
BOD	17	16	22	27	22	20	28	27	14	26	30	10
O & G	8.0	5.8	4.8	7.2	6.2	6.6	5.8	5.4	5.6	6.2	10	10
Phenolic Compound	BDL	BDL	1.0	0.8	1.5	BDL	1	1	1	2.2	1	-
Sulphides	BDL	BDL	BDL	BDL	BDL	0.6	BDL	BDL	BDL	1.1	2	-
Amm. Nitrogen	2.5	4.7	5.4	BDL	3.4	2.8	2.8	1.2	BDL	1.6	50	2
SAR	32.5	34	36.16	41	20.9	36.0	25.8	BDL	BDL	BDL	-	-
Total Chromium	BDL	BDL	BDL	0.14	0.15	BDL	BDL	379	180	292	-	-
RSC	7.36	7.92	8.8	7.84	6.36	6.8	6.96	2	0.44	0.3	-	-
Bioassay	90% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100% survival of fish in 100% effluent in 96 Hr	100 % survival of fish in 100% effluent after 96 hours	90% survival of fish in 100% effluent in 96 Hr	90% survival of fish in 100% effluent in 96 Hr	70% survival of fish in 100% effluent in 96 Hr	90% survival of fish in 100% effluent in 96 Hrs.	90% survival of fish in 100% effluent in 96 Hrs.

And whereas, the SPV is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, the CPCB vide its letter no. 3471 dated 12.08.2024, issued directions under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and control of pollution) Act, 1981, to the Punjab Pollution Control Board (PPCB) to take appropriate action including imposing Environmental Compensation and to ensure that CETPs are operated ensuring:

a. Operation/augmentation of the treatment system, appropriately, so as to meet the prescribed discharge standards and to comply with the disposal condition mentioned in the Environmental Clearance by MoEF & CC dated 03.05.2013 and 08.12.2014 in the aforesaid 40 MLD, 50 MLD and 15 MLD CETPs. Further, to stop discharging of treated effluent into Buddha Nallah from the 50 MLD CETP, 40 MLD CETP and 15 MLD CETPs.
b. With valid consent under the Water Act-1974 / Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 from PPCB and comply with all the conditions mentioned thereof.
c. Undertaking regular calibration, maintenance and validation of the OCEMS analysers as per standard operating procedures/ recommendations of the suppliers, so as to ensure generation of continuous & reliable data.

Further, PPCB is also hereby directed:

Environmental Engineer
Punjab Pollution Control Board
Regional Office-I, LUDHIANA

a. To prescribe disposal condition to respective CETPs in accordance with the Environmental Clearance by MoEF&CC dated 03.05.2013 and 08.12.2014.

b. To prescribe the inlet standard for CETP in accordance to the CETP notification dated 01.01.2016.

c. To regularly undertake verification of member industries of the CETP for ensuring proper operation of PETP/ETP by individual member industry.

And whereas, a joint inspection was also conducted by the Board officers and MC officials on 25.07.2024 in response to a news item reporting the discharge of dyeing effluent onto the road in the Nichi Mangli area. During the inspection, only rainwater was found stagnated. The 02 dyeing industries namely M/s BPR Zippers and M/s Pacific Dyers located in Focal Point, Nichi Mangli, Ludhiana in the vicinity were also checked, and their discharge was confirmed to be flowing into the dedicated PDA sewer line. The MCL officials informed that the colored effluent had temporarily overflowed onto the road from the PDA sewer houdi due to high pressure from the dyeing effluent. The matter is regarding overflow of the PDA sewer line.

And whereas, the PDA is required to produce following documents during the hearing:-

1. Mechanism adopted by the PDA to control the stipulated flow rate from each of the dyeing unit to avoid immediate and sudden discharge of effluent thereby incapacitating the dedicating conveyance line.
2. The complete conveyance line flow map alongwith the elevation, size of the pipeline and other requisite details indicating clear cut directions of effluent flow from Focal Point area to the CETP at Tajpur Road.
3. Stipulated flow rate prescribed for the above 2 units alongwith the record of the discharge as well as the average flow rate of last three months.
4. The record of discharge recorded by SCADA system installed at the extraction points of the above 2 dyeing units along with the record of the same for last three months.

And whereas, the CETP was issued notice to issue directions u/s 33-A of the Water Act, 1974 as well as show cause notice for revocation of consent to operate granted under the Water Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with hearing before Chairman of the Board on 13.09.2024, postponed to 18.09.2024. But, no one from the CETP attended the hearing.

And whereas, it was observed by the Competent Authority that the SPV was earlier granted Environmental Clearance by the MoEF & CC on 03.05.2013 with a specific condition that there shall be no discharge into the Buddha Nallah. The SPV is constantly being pursued by the Board to submit proposal / feasibility report to re-use the effluent onto land for irrigation as a condition of consent to operate granted temporarily under the Water (Prevention & Control of Pollution) Act, 1974 as well as in various hearings afforded of the SPV by the Chairman of the Board. But, the SPV has failed to submit any proposal in this regard and thus the SPV is violating the provisions of Environmental Clearance obtained by it from the MoEF&CC. Further, the SPV has been imposed Environmental Compensation for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as observed from time to time, but, the SPV is still violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as concluded by the CPCB in its report.

And whereas, the representatives of the SPV have neither attended the hearing nor have given any reply in writing to the observations raised in the show cause notice.

And whereas, in the given circumstances, the Board has been left with no other alternative or option but to proceed ex-parte in the case and to take decisions on the basis of the available record keeping in view the Act and conduct of the CETP. The decisions shall be binding upon the CETP and in case of failure of the CETP to comply with the decisions mentioned below, further stringent action shall be taken by the Board in accordance with the provisions of law.

And whereas, after detailed deliberations and hearing the officers of the Board and taking into consideration various factors including the seriousness of the issue, the Chairman of the Board observed that the objective to restrain the discharge of effluent into Budha Nallah cannot be

Environmental ...
Punjab Pollution Control Board
Regional Office-I, LUDHIANA

achieved except with the issuance of directions. It is a fit case to invoke the provisions of section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 for issuance of suitable directions to the SPV operating the CETP of 40 MLD capacity at Tajpur Road, Ludhiana. Hence, the Chairman of the Board in exercise of the powers conferred u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 decided to issue the following directions to the SPV of CETP of 40 MLD capacity:

1. The consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 be revoked.
2. The SPV shall meet with the prescribed discharge standards and to comply with the disposal conditions mentioned in the Environmental Clearance granted by the Ministry of Environment, Forest and Climate Change dated 03.05.2013.
3. The SPV shall immediately stop the discharge of effluent from the CETP of 40 MLD capacity into Buddha Nallah or any other surface water body.

And whereas, the proceedings of personal hearing held before the Chairman of the Board on 18.09.2024 has been conveyed to the CETP and consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 has been revoked.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

1. That, the SPV shall meet with the prescribed discharge standards and to comply with the disposal conditions mentioned in the Environmental Clearance granted by the Ministry of Environment, Forest and Climate Change dated 03.05.2013.
2. That, the SPV shall immediately stop the discharge of effluent from the CETP of 40 MLD capacity into Buddha Nallah or any other surface water body.

In case of failure to comply with the above said direction, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

For and on behalf of
Punjab Pollution Control Board

Endst. No. 5848 Dated 26/09/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. It is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

For and on behalf of
Punjab Pollution Control Board

Environmental Engineer
Punjab Pollution Control Board
Regional Office-I, LUDHIANA

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, 3rd Floor, Savitri Complex-I, Dholewal Chowk, G.T. Road, Ludhiana.

Website:- www.ppcb.gov.in

Industry ID:R15LDH32539341 Date :20/05/2015

Application No :2549370

To

M/s Punjab dyers association (focal point module)
8.65 acre land, tajpur road, jamalpur awana
Ludhiana east
141008
Tehsil: Ludhiana east
District: Ludhiana iii

Subject : Grant of 'Consent to Establish' (NOC) for an industrial unit u/s 25 of Water(Prevention & Control of Pollution)Act, 1974 and u/s 21 of Air(Prevention & Control of Pollution)Act,1981.

With reference to your application for 'Consent to Establish'(NOC) an industrial plant u/s 25 of Water(Prevention & Control of Pollution)Act, 1974 and u/s 21 of Air(Prevention & Control of Pollution)Act, 1981, you are, hereby, permitted to establish the industrial or an expansion addition to discharge the effluent(s) & emission(s) arising out of your premises subject to the following conditions:

A. Particulars of the Industry

Name of the Applicant	Vijay Mehtani
Address of industrial premises	M/s Punjab dyers association (focal point module) 8.65 acre land, tajpur road, jamalpur awana Ludhiana east 141008 Tehsil :Ludhiana east District :Ludhiana iii
Capital investment of the industry	7135.0 lakhs
Scale of the industry	Large
Office District	zonal Office-II, Ludhiana
NOC fee details	-

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

Fee For	Bank Name	Branch Name	Draft No./Money Receipt No.	Date	Amount (In Rupees)
CTE	State Bank of India	SME Focal Point Branch,	343607	02/04/2015	70005.0

Raw Materials name with quantity per day	Waste water (Discharge from various dying industries). @ 40000 KLD
Products with quantity per day	Treated Water @ 40000 KLD
By-Products, if any, with quantity per day	-
Details of machinery and process	CETP for Dyeing units
Details of Effluent Treatment plant	-
Mode of Disposal	Trade effluent from CETP @ 40 MLD through dedicated conveyance system leading upto the outlet of STP, Jamalpur installed by Municipal Corporation, Ludhiana for mixing with treated domestic waste water of STP. Domestic Effluent @ 20 KLD into sewer.
Standars to be achieved under Water(Prevention & Control of Pollution) Act, 1974	Sr. No. Parameter Value 1. pH 6.5-8.5 2. TSS, mg/l 20 3. BOD, mg/l 10 4. COD, mg/l 50 5. TDS, mg/l 2100 6. Oil & grease, mg/l Nil* 7. Total Chromium, mg/l Nil* 8. Phenolic Compounds, mg/l Nil* 9. Sulphide, mg/l 0.01 10. Bio-assay- Survival of fish after 96 hours of 100% effluent 90 11. SAR 7 12. RSC meq/l 3
Sources of emissions and type of pollutants	One DG set of 1600 KVA capacity with canopy
Mode of disposal of emissions with stack height	-
Quantity of fuel required in TPD	-
Type of Air Pollution Control Devices to be installed	-

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Punjab Pollution Control Board
Regional Office-I, LUDHIANA

Standars to be achieved under Air(Prevention & Control of Pollution) Act, 1981	-

B. Particulars of Consent to Establish (NOC) granted to the industry

No. R15LDH3CTE2549370	Date of issue :20/05/2015
	Date of expiry :19/05/2016

C. Main Conditions :

1 There shall be no discharge into Budha Nallah.

2 The farmers shall be made aware that the water supplied to them is treated effluent.

3 The Association shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision.

4 The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.

5 The Association should develop green belt all along the periphery of the site with plant species that are significant and used for the pollution abatement.

6 All the recommendation of the EMP shall be complied with letter and spirit.

7 All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to MoEF along with half yearly compliance report to MoEF-RO.

8 The Association shall comply with all the conditions imposed in the environmental clearance granted by MoEF vide F.No. 10-92/2010-IA.III dated 03-05-2013.

D. General Conditions :

The Punjab Pollution Control Board, has "No Objection" for setting up of 40 MLD capacity Common Effluent Treatment Plant (CETP) for treatment of waste water from the cluster of textile dyeing and printing industries located in Phase I to Phase VIII, Ludhiana with Regd. office at 341/342-D, Phase-VIII, Focal Point, Ludhiana, subject to the following conditions:-

1. The NOC is valid only for registration of application and issue of demand notice for electric connection by P.S.P.C.L./Water supply connection/loans etc. However, The Association shall obtain a clearance certificate from the Board to the effect that it has installed proper and adequate pollution control equipments for the purposes of release of electric connection by P.S.P.C.L. and drawing the last installment of loan from financial institutions.

2. The N.O.C. is valid for period of one year from the date of its issue or till the commissioning of the CETP whichever is earlier.

3. The Association shall apply for consents of the Board as required under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 along with the application for authorization under the provision of Hazardous Waste (Management and Handling) Rules, 2003 two months before the commissioning of the plant or at the time of submission of clearance application for the release of load, whichever is applicable.

4. The Association shall provide adequate arrangements for fighting the accidental leakages/discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.

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Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

5. The Association shall comply with any other conditions laid down or directions issued by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 from time to time.

6. Nothing in this N.O.C. shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities or penalties to which the applicant is or may be subjected under the provisions of the Water/Air Acts respectively.

7. The project has been approved by the Board from pollution angle and The Association shall obtain the approval of site from other concerned departments, if need be.

8. The Association shall plant two rows of suitable varieties of trees along the boundary of the premises as green coner.

9. The Association shall operate pollution control devices (common effluent treatment plant) regularly so as to achieve the standards prescribed by the Board for such discharges.

10. The Association shall ensure that the effluent discharged by it, is toxicity free.

11. The Association shall provide terminal manhole at the end of each collecting system and a manhole upstream of final outlet (s) out of the premises of the common effluent treatment plant for measurement of flow and for taking samples.

12. The Association shall, for the purpose of measuring and recording of quantity of water consumed, affix meters of such standards at such places as approved by the Environmental Engineer, Pollution Control Board, Regional Office-III, Ludhiana

13. The Association shall keep the height of exhaust pipes with ventilation equipments etc. at least 3 meters above the roof level.

14. The association shall discharge all gases through a stack of minimum height as specified in the standards laid down by the Board.

For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

Stack height for diesel generating sets:

Capacity of diesel Generating set	Height of the Stack
0-50 KVA	Height of the building + 1.5 mt.
50-100 KVA	-do- + 2.0 mt.
100-150 KVA	-do- + 2.5 mt.
150-200 KVA	-do- + 3.0 mt.
200-200 KVA	-do- + 3.5 mt.
250-300 KVA	-do- + 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$H = h + 0.2 (KVA)^{0.5}$

Where h = height of the building in meters where the generator set is installed.

15. The association will provide canopy and adequate stacks to the D.G sets so as to comply with the provision of EPA 1986 & GOI notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF, New Delhi.

16. All amendments/revisions made by the Board in the effluent and/or emission/stack height standards shall be applicable to The Association from the date of such amendments/revisions.

15 The Association shall install separate energy meter for its effluent treatment plant / air pollution control device and maintain the record on daily basis regarding consumption of energy for the running and maintenance of effluent

treatment plant/recirculation system.

16 The adequacy and efficacy of the effluent treatment plant and air pollution control devices will be the entire responsibility of the Association.

17 The Association will make adequate arrangements for regular operation of common effluent treatment plant in case of the failure of power.

18 The Association shall put up display Board indicating Environmental Data at its main gate.

19 The Association will monitor its common effluent treatment plant regularly on daily basis.

20 The Association will develop environmental page on its web site to display the results of the common effluent treatment plant regularly.

21 The Association shall install the common effluent treatment plant as per the feasibility report submitted by it.

22 The Association shall submit the name & addresses of its member units and the name of responsible person of each member unit.

23 It will be the combined responsibility of the Association and the individual member units for the proper operation and maintenance of the common effluent treatment plant to achieve the prescribed standards.

24 The Association shall establish a lab with full facilities for the analysis of the effluent.

25 The Association shall appoint an Environmental Engineer and competent staff for the operation of common effluent treatment plant.

26 The Association shall install common effluent treatment plant based on zero liquid discharge (ZLD) technology in second Phase and reuse the treated effluent back into the process of member dyeing industries.

27 The Association shall provide rain water harvesting system in its premises to carry roof top rain water into underground strata.

28 No surface run off or any other rain water flowing in lawns/ garden be allowed to enter into the rain water harvesting system.

29 All the pipes provided for the recharging system should be visible and properly coloured with light blue colour.

30 The CETP shall achieve the following standards:-

Sr. No. Parameter Value

1. pH 6.5-8.5
2. TSS, mg/l 20
3. BOD, mg/l 10
4. COD, mg/l 50
5. TDS, mg/l 2100
6. Oil & grease, mg/l Nil*
7. Total Chromium. mg/l Nil*
8. Phenolic Compounds, mg/l Nil*
9. Sulphide, mg/l 0.01
10. Bio-assay- Survival of fish after 96 hours of 100% effluent 90
11. SAR 7
12. RSC meq/l 3

31 The Association shall discharge its treated trade effluent of CETP with above said standards at the outlet of STP, Jamalpur installed by the Municipal Corporation, Ludhiana.

The following parameters as mentioned below shall be maintained after mixing of treated waste water from the CETP and treated domestic waste water of STPs of Ludhiana so that the values of SAR, EC and RSC as mentioned below is achieved at all the times. The Association shall ensure the achievement of the parameters namely SAR and RSC at all

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

the times at the confluence point of treated domestic sewage and treated CETP effluent:-
Parameters Concentration
Sodium absorption ration (SAR) 3.5
Residual Sodium Carbonate (RSC) meg/ltr 2.5

However, the Electrical Conductivity (EC) shall be maintained 2,000 µS/cm.
32 The treated effluent of the CETP shall be mixed with the treated sewage of STPs and finally it shall be utilized for irrigation purposes in an area of about 80,000 Acres.
33 The Board reserves the right to revoke the NOC granted to the Association at any time in case the Association is found violating any of the conditions of NOC or any provision of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act 1974 as amended time to time.

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Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No : Registered/Speed Post Date:

Industry Registration ID: *R15LDH32539341* Application No : *11632383*

To,

Vijay Mehtani
341/342-d, Phase Viii, Focal Point
Ludhiana,Punjab-141010

Subject: Extension in the period of validity of "Consent to Establish (NOC)" from Pollution Angle under the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management and Trans-boundary Movement) Rules, 2016 for setting up of 40 MLD capacity Common Effluent Treatment Plant (CETP) for dyeing industries of Focal Point, Ludhiana.

1. Particulars of Consent to Establish (NOC) for Extension granted to the Industry

Certificate No.	*CTE/Ext/LDH4/2020/11632383*
Date of issue :	*29/05/2020*
Date of expiry :	*30/06/2020*
Certificate Type :	*Extension*
Previous CTE/CTO No. & Validity :	*R15LDH3CTE2549370* *From:20/05/2015 To:19/05/2016*

2. Particulars of the Industry

Name & Designation of the Applicant	*Mr. Vijay Mehtani, (Vice Precident)*
Address of Industrial premises	*Punjab Dyers Association (focal Point Module), 8.65 Acre Land, Tajpur Road, Jamalpur Awana, Ludhiana East,Ludhiana Iv-141008*
Category of Industry	*Red*
Type of Industry	*Common effluent treatment plant.*
Scale of the Industry	*Large*
Office District	*Ludhiana Iv*

Environmental Engineer
Punjab Pollution Control Board.
Regional Office-I, LUDHIANA

The validity in the period of the "Consent to Establish (NOC)" earlier granted under the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management and Trans-boundary Movement) Rules, 2016 for setting up of 40 MLD capacity Common Effluent Treatment Plant (CETP) for dyeing industries of Focal Point, Ludhiana vide no. R15LDH3CTE2549370 dated 20.05.2015 is hereby extended upto 30-06-2020 with same terms & conditions as mentioned in the original consent to establish (NOC) granted to the SPV and with following special conditions that

1. There shall be no discharge into Budha Nallah.
2. The Association shall comply with all the conditions imposed in the environmental clearance granted by MoEF vide F.No. 10-92/2010-IA.III dated 03-05-2013.
3. The CETP in 1st Phase shall achieve the following standards:-

pH @ 6.5-8.5, TSS @ 20 mg/l, BOD @ 10 mg/l, COD @ 50 mg/l, TDS @ 2100 mg/l, O & G @ Nil*, Total Chromium @ Nil*, Phenolic Compounds @ Nil*, Sulphide @ 0.01 mg/l, Bio-assay- 90% Survival of fish after 96 hours of 100% effluent, SAR @ 7, RSC @ 3 meq/l

The following parameters as mentioned below shall be maintained after mixing of treated waste water from the CETP and treated domestic waste water of STPs of Ludhiana so that the values of SAR, EC and RSC as mentioned below is achieved at all the times. The Association shall ensure the achievement of the parameters namely SAR and RSC at all the times at the confluence point of treated domestic sewage and treated CETP effluent:-

a. Sodium absorption ration (SAR) @ 3.5
b. Residual Sodium Carbonate (RSC) meg/ltr @ 2.5

However, the Electrical Conductivity (EC) shall be maintained 2,000 µS/cm.

This letter for extension of consent to establish (NOC) be appended with the original consent to establish (NOC) issued vide no. R15LDH3CTE2549370 dated 20.05.2015 under the Water (Prevention & Control of Pollution) Act, 1974, Air Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

This issues with the prior approval of Chairman of the Board

29/05/2020

(Sandeep Bahl)
Sr Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Endst. No.: **Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana with the request to report w.r.t the compliance of specific conditions as per the time scheduled allowed to the SPV.

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

29/05/2020

(Sandeep Bahl)
Sr Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No : Registered/Speed Post Date:

Industry Registration ID: *R15LDH32539341* Application No : *13738628*

To,

Vijay Mehtani
341/342-d, Phase Viii, Focal Point
Ludhiana,Punjab-141010

Subject: Extension in the period of validity of "Consent to Establish (NOC)" from Pollution Angle under the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management and Trans-boundary Movement) Rules, 2016 for setting up of 40 MLD capacity Common Effluent Treatment Plant (CETP) for dyeing industries of Focal Point, Ludhiana.

1. Particulars of Consent to Establish (NOC) for Extension granted to the Industry

Certificate No.	*CTE/Ext/LDH4/2021/13738628*
Date of issue :	*15/04/2021*
Date of expiry :	*29/06/2021*
Certificate Type :	*Extension*
Previous CTE/CTO No. & Validity :	*CTE/Ext/LDH4/2020/11632383 From:29/05/2020 To:30/06/2020*

2. Particulars of the Industry

Name & Designation of the Applicant	*Mr. Vijay Mehtani, (Vice Precident)*
Address of Industrial premises	*Punjab Dyers Association (focal Point Module), 8.65 Acre Land, Tajpur Road, Jamalpur Awana, Ludhiana East,Ludhiana Iv-141008*
Category of Industry	*Red*
Type of Industry	*Common effluent treatment plant.*
Scale of the Industry	*Large*
Office District	*Ludhiana Iv*

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

The validity in the period of the "Consent to Establish (NOC)" earlier granted under the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management and Trans-boundary Movement) Rules, 2016 for setting up of 40 MLD capacity Common Effluent Treatment Plant (CETP) for dyeing industries of Focal Point, Ludhiana vide no. R15LDH3CTE2549370 dated 20.05.2015, valid upto 19-05-2016 (further extended upto 30-06-2020 vide no. CTE/Ext/LDH4/2020/11632383 dated 29.05.2020) is hereby extended upto 29-06-2021 with same terms & conditions as mentioned in the original consent to establish (NOC) granted to the SPV as well as extensions made thereto and with following special conditions that

1) There shall be no discharge into Budha Nallah.
2) The Association shall comply with all the conditions imposed in the environmental clearance granted by MoEF vide F.No. 10-92/2010-IA.III dated 03-05-2013.
3) The SPV shall submit feasibility report regarding utilization of treated effluent from CETP 40 MLD onto land for irrigation within one month.

This letter for extension of consent to establish (NOC) be appended with the original consent to establish (NOC) issued vide no. R15LDH3CTE2549370 dated 20.05.2015, valid upto 19-05-2016 (further extended upto 30-06-2020 vide no. CTE/Ext/LDH4/2020/11632383 dated 29.05.2020) under the Water (Prevention & Control of Pollution) Act, 1974, Air Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

This issues with the prior approval of Chairman of the Board

17/04/2021

(Sandeep Bahl)
Sr Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Endst. No.: **Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana with the request to report w.r.t the compliance of specific conditions as per the time scheduled allowed to the SPV.

17/04/2021

(Sandeep Bahl)
Sr Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No : Registered/Speed Post Date:

Industry Registration ID: *R15LDH32539341* Application No : *16855356*

To,

Vijay Mehtani
341/342-d, Phase Viii, Focal Point
Ludhiana,Punjab-141010

Subject: Extension in the period of validity of "Consent to Establish (NOC)" from Pollution Angle under the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management and Trans-boundary Movement) Rules, 2016 for setting up of 40 MLD capacity Common Effluent Treatment Plant (CETP) for dyeing industries of Focal Point, Ludhiana.

1. Particulars of Consent to Establish (NOC) for Extension granted to the Industry

Certificate No.	*CTE/Ext/LDH4/2022/16855356*
Date of issue :	*10/03/2022*
Date of expiry :	*31/03/2022*
Certificate Type :	*Extension*
Previous CTE/CTO No. & Validity :	*CTE/Ext/LDH4/2021/13738628 From:15/04/2021 To:29/06/2021*

2. Particulars of the Industry

Name & Designation of the Applicant	*Mr. Vijay Mehtani, (Vice Precident)*
Address of Industrial premises	*Punjab Dyers Association (focal Point Module), 8.65 Acre Land, Tajpur Road, Jamalpur Awana, Ludhiana East,Ludhiana Iv-141008*
Category of Industry	*Red*
Type of Industry	*Common effluent treatment plant.*
Scale of the Industry	*Small*
Office District	*Ludhiana Iv*

Environmental Engineer
Punjab Pollution Control Board
Regional Office-I, LUDHIANA

The validity in the period of the "Consent to Establish (NOC)" earlier granted under the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management and Trans-boundary Movement) Rules, 2016 for setting up of 40 MLD capacity Common Effluent Treatment Plant (CETP) for dyeing industries of Focal Point, Ludhiana vide no. R15LDH3CTE2549370 dated 20.05.2015, valid upto 19-05-2016, (further extended upto 30-06-2020 vide no. CTE/Ext/LDH4/2020/11632383 dated 29.05.2020), (further extended upto 29-06-2021 vide no. CTE/Ext/LDH4/2021/13738628 dated 15/04/2021) is hereby extended upto 31.03.2022 with same terms & conditions as mentioned in the original consent to establish (NOC) granted to the SPV as well as extensions made thereto temporary allow for discharge of effluent into Budha Nallah with following special conditions that:-

1) The SPV shall submit feasibility report regarding utilization of treated effluent from CETP 40 MLD onto land for irrigation within one month.

2) The SPV shall establish a well visible, highlighted and approachable disposal point with a well established platform and sampling arrangements.

3) The SPV shall obtain necessary permissions from the Municipal Corporation, Ludhiana and the drainage department, if needed.

4) The SPV shall provide CCTV camera arrangement at the outlet to monitor it 24x7. The Board may also provide continuous water quality monitoring station in the Buddha Nallah downstream to the CETP outlet and also at a suitable point downstream of the outlet of STP, Jamalpur where proper mixing of the treated effluent of the CETP and the STP would be there.

This letter for extension of consent to establish (NOC) be appended with the original consent to establish (NOC) issued vide no. R15LDH3CTE2549370 dated 20.05.2015, valid upto 19-05-2016, (further extended upto 30-06-2020 vide no. CTE/Ext/LDH4/2020/11632383 dated 29.05.2020), (further extended upto 29-06-2021 vide no. CTE/Ext/LDH4/2021/13738628 dated 15/04/2021) under the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

This issues with the prior approval of Chairman of the Board.

30/03/2022

(Pardeep Balu)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Endst. No.: **Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana with the request to report w.r.t the compliance of specific conditions as per the time scheduled allowed to the SPV

30/03/2022

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No : Registered/Speed Post Date:

Industry Registration ID: *R15LDH32539341* Application No : *17501787*

To,

Mr. Vijay Mehtani
341/342-d, Phase Viii, Focal Point
Ludhiana,Punjab-141010

Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	*CTOA/Fresh/LDH4/2022/17501787*
Date of issue :	*16/05/2022*
Date of expiry :	*15/05/2023*
Certificate Type :	*Fresh*

2. Particulars of the Industry

Name & Designation of the Applicant	*Mr. Vijay Mehtani, (Vice Precident)*
Address of Industrial premises	*Punjab Dyers Association (focal Point Module), 8.65 Acre Land, Tajpur Road, Jamalpur Awana, Ludhiana East,Ludhiana Iv-141008*
Capital Investment of the Industry	*4191.39 lakhs*
Category of Industry	*Red*
Type of Industry	*Common effluent treatment plant.*
Scale of the Industry	*Small*
Office District	*Ludhiana Iv*
Consent Fee Details	Rs. 3,60,000/- vide R.No. HDFCR52022011089132418 dated 10.01.2022.
Raw Materials (Name with Quantity per day)	*Effluent Waste Water (Discharge from various dyeing industries) @ 40,000 Kilo Liters/Day*
Products (Name with Quantity per day)	*Treated Water @ 40,000 Kilo Liters/Day*
By-products, if any, (Name with Quantity per day)	--
Details of the machinery and process	*CETP for Dyeing units*

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-1, LUDHIANA

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	*01 no. DG set of 1600 KVA capacity : as per requirement*
Type of Air Pollution Control Devices to be installed	*Not Required*
Stack height provided with each boiler/thermo heater/Furnace etc.	*01 no. DG set of 1600 KVA capacity with stack height as per condition no. 9 of this consent.*
Sources of emissions and type of pollutants	*01 no. DG set of 1600 KVA*
Standards to be acheived under Air(Prevention & Control of Pollution) Act, 1981	*As prescribed by PPCB/CPCB/MoEF&Cc (as applicable).*

16/05/2022

(Pardeep Balu)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Endst. No.: **Dated:**

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana with request to report w.r.t the compliance of specific conditions

16/05/2022

(Pardeep Balu)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

   Specifications of the port-holes shall be as under:-

   i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

   De = 2 LW / (L+W)

   Where L= length in mts. W= Width in mts.

   ii) The sampling port shall be 7 to 10 cm in diameter

8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	*Less than 2 ton/hr.*	9 meters or 2.5 times the height of neighboring building which ever is more
2.	*More than 2 ton/hr. to 5 ton/hr.*	12 meters
3.	*More than 5 ton/hr. to 10 ton/hr*	15 meters
4.	*More than 10 ton/hr. to 15 ton/hr*	18 meters
5.	*More than 15 ton/hr. to 20 ton/hr*	21 meters
6.	*More than 20 ton/hr. to 25 ton/hr.*	24 meters
7.	*More than 25 ton/hr. to 30 ton/hr.*	27 meters
8.	*More than 30 ton/hr.*	30 meters or using the formula H = 14 Qg0.3or H = 74 (Qp)0.24 Where Qg = Quantity of SO2 in Kg/hr. Qp = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation

(iii) Stack height for diesel generating sets:

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h+0.2\ (KVA)0.5$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.

11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.

12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.

13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-

ï¿½In the form of briquettes and use of rice husk in fluidized bed combustion.So the industry shall make the necessary arrangement to comply with the above notification.ï¿½

14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year

15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.

16. a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.

    b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	*Required particulate matter B.*	
Area upto 5 Km from Other than the periphery of I and Class-II town	*Other than 'A' class*	
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of theHazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.

18. The air pollution control equipments shall be kept at all time in good running condition and;

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

(i) All failures of control equipments.

(ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.

19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.

20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.

21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.

22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-

(i) Once in Year for Small Scale Industries.

(ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.

23. The industry shall maintain the following record to the satisfaction of the Board :-

(i) Log books for running of air pollution control devices or pumps/motors used for it.

(ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.

(iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.

24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to the satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.

25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.

26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.

31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.

32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.

33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.

34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.

35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.

36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

Environmental Engineer
Punjab Pollution Control Board
Regional Office-I

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.

38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area

39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.

40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line

41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.

42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

1. PDA / CETP Operator shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporte Environment Responsibility (CER) activities.
2. PDA / CETP operator shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocal or any other non-biodegradable material in the premises.

16/05/2022

(Pardeep Balu)
Environmental Engineer.

For & on behalf

of

(Punjab Pollution Control Board)

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No : Registered/Speed Post Date:

Industry Registration ID: *R15LDH32539341* Application No : *17501808*

To,

Harvinder Singh
341/342-d, Phase Viii, Focal Point
Ludhiana,Punjab-141010

Subject: Grant of 'Consent to Operate'an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit fordischarge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	*CTOW/Fresh/LDH4/2022/17501808*
Date of issue :	*16/05/2022*
Date of expiry :	*15/05/2023*
Certificate Type :	*Fresh*

2. Particulars of the Industry

Name & Designation of the Applicant	*Mr. Vijay Mehtani, (Vice Precident)*
Address of Industrial premises	*Punjab Dyers Association (focal Point Module), 8.65 Acre Land, Tajpur Road, Jamalpur Awana, Ludhiana East,Ludhiana Iv-141008*
Capital Investment of the Industry	*4191.39 lakhs*
Category of Industry	*Red*
Type of Industry	*Common effluent treatment plant.*
Scale of the Industry	*Small*
Office District	*Ludhiana Iv*
Consent Fee Details	Rs. 3,60,000/- vide R.No. HDFCR52022011089136605 dated 10.01.2022.
Raw Materials(Name with quantity per day)	*Effluent Waste Water (Discharge from various dyeing industries) @ 40,000 Kilo Liters/Day*
Products (Name with quantity per day)	*Treated Water @ 40,000 Kilo Liters/Day*
By-Products, if any,(Name with quantity per day)	--
Details of the machinary and processes	*CETP for Dyeing units*
Details of the Effluent Treatment Plant	*Trade Effluent @ 40000.0 KLD* *Domestic Effluent @ 1.5 KLD*

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

Mode of Disposal	*Trade Effluent : into Budha Nallah after treatment through CETP of 40 MLD (Focal Point Module)* *Domestic Effluent : onto land for plantation through septic tank*
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	*As prescribed by PPCB/CPCB/MoEF&Cc (as applicable).*

16/05/2022

(Pardeep Balu)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Endst. No.: **Dated:**

A copy of the above is forwarded to the following for information and necessary action please:-
Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana with request to report w.r.t the compliance of specific conditions.

16/05/2022

(Pardeep Balu)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Environmental Engineer
Punjab Pollution Control Board
Regional Office-4, Ludhiana

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately,failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipmentï¿½s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated14/9/06; if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-

    (i) Once in Year for Small Scale Industries.

    (ii) Four in a Year for Large/Medium Scale Industries.

    (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.

24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.

25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.

26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.

27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.

28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.

29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.

30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.

    (i) Where unavoidable to prevent loss of life or some property damage or

    (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.

31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.

32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.

33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.

34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes

35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.

36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.

37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.

38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.

39. The industry shall ensure that the effluent discharged by it is toxicity free.

40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.

41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.

43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. The SPV will make more efforts to give the desirable results.
2. PDA / CETP Operator shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporte Environment Responsibility (CER) activities.
3. PDA / CETP operator shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocal or any other non-biodegradable material in the premises.

16/05/2022

(Pardeep Balu)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Environmental Engineer
Punjab Pollution Control Board
Regional Office-I, LUDHIANA

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

LiFE Lifestyle for Environment

Office Dispatch No : Registered/Speed Post Date:

Industry Registration ID: *R15LDH32539341* Application No : *23519652*

To.

Harvinder Singh
341/342-d, Phase Viii, Focal Point
Ludhiana,Punjab-141010

Subject: Renewal of consent to operate granted under the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	*CTOA/Renewal/LDH1/2023/23519652*
Date of issue :	*30/12/2023*
Date of expiry :	*29/12/2024*
Certificate Type :	*Renewal*
Previous CTO No. & Validity :	*CTOA/Renewal/LDH4/2023/22536986* *From:24/06/2023 To:23/09/2023*

2. Particulars of the Industry

Name & Designation of the Applicant	*Harvinder Singh, (Js)*
Address of Industrial premises	*Punjab Dyers Association (focal Point Module), 8.65 Acre Land, Tajpur Road, Jamalpur Awana, Ludhiana East,Ludhiana I-141008*
Capital Investment of the Industry	*6559.7 lakhs*
Category of Industry	*Red*
Type of Industry	*Common effluent treatment plant.*
Scale of the Industry	*Large*
Office District	*Ludhiana I*

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

SPECIAL CONDITIONS:-

1. The industry shall apply for obtaining varied 'Consent to Operate' under Air (Prevention & Control of Pollution) Act, 1981 before commissioning of boiler cum drier.
2. The SPV shall submit the time bound proposal for up-gradation and augmentation of the CETP, as committed during the hearing along with PERT Chart so as to achieve the prescribed standards as well as the standards as mentioned in the DPR appraised at the time of approval of financial aid received from the Government for this CETP, within 15 days..

All the other contents and conditions of consent will remain same as mentioned in consent no. CTOA/Renewal/LDH4/2023/22536986 dated 24.06.2023 valid upto 23.09.2023 granted under the Air (Prevention & Control of Pollution) Act, 1981.

30/12/2023

(Pardeep Balu)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Endst. No.: **Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. It is requested to send recommendations for further extension in validity of consent to operate under Air (Prevention & Control of Pollution) Act, 1981 after commissioning of boiler and dryer.

30/12/2023

(Pardeep Balu)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-1, LUDHIANA

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

LiFE Lifestyle for Environment

Office Dispatch No : Registered/Speed Post Date:

Industry Registration ID: *R15LDH32539341* Application No : *23519336*

To,

Harvinder Singh
341/342-d, Phase Viii, Focal Point
Ludhiana,Punjab-141010

Subject: Renewal of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	*CTOW/Renewal/LDH1/2024/23519336*
Date of issue :	*28/06/2024*
Date of expiry :	*30/06/2026*
Certificate Type :	*Renewal*
Previous CTO No. & Validity :	*CTOW/Renewal/LDH4/2023/22538966* *From:24/06/2023 To:23/09/2023*

2. Particulars of the Industry

Name & Designation of the Applicant	*Harvinder Singh, (Js)*
Address of Industrial premises	*Punjab Dyers Association (focal Point Module), 8.65 Acre Land, Tajpur Road, Jamalpur Awana, Ludhiana East,Ludhiana I-141008*
Capital Investment of the Industry	*6559.7 lakhs*
Category of Industry	*Red*
Type of Industry	*Common effluent treatment plant.*
Scale of the Industry	*Large*
Office District	*Ludhiana I*

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-I, LUDHIANA

SPECIAL CONDITIONS:-

1. The PDA shall operate its CETP of 40 MLD capacity regularly and efficiently so as to achieve the prescribed standards.
2. The PDA shall submit the time bound proposal for up-gradation and augmentation of the CETP along with PERT Chart so as to achieve the prescribed standards as well as the standards as mentioned in the DPR appraised at the time of approval of financial aid received from the Government for this CETP, within 15 days.
3. The PDA shall submit the proposal for discharge of treated effluent onto land for plantation / irrigation to the Board in time bound manner.

All the other contents and conditions of consent will remain same as mentioned in consent no. CTOW/Renewal/LDH4/2023/22538966 dated 24.06.2023 valid upto 23.09.2023 granted under the Water (Prevention & Control of Pollution) Act, 1974.

28/06/2024

(Pardeep Balu)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Endst. No.: **Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.

28/06/2024

(Pardeep Balu)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Environmental Engineer
Punjab Pollution Control Board
Regional Office-I, LUDHIANA